

30/600

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

0

(DESTRUCTION OF RECORD RULES, 1990)

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O.A./T.A No. 104/195.....

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Bahli
22/9

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH: GUWAHATI, 5

O.A. No: 104/95

Misc. Petn.

C.P. No.

R. Appl:

..... Suresh Prasad Singh APPLICANT'S
 frs.

..... U.O. 1... Govt..... RESPONDENT'S

Mr. B. K. Sharma..... FOR THE APPLICANTS

Mr. B. K. Talukder.....

..... Mr. S. Ali, Sr. Case..... FOR THE RESPONDENTS

OFFICE NOTE	DATE	ORDER
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This application in
 form and within time
 C. F. of Rs. 50/-
 deposited vide
 IPO/BD No. 0654/78
 dated 31.5.95

[Handwritten signatures and initials]

16.6.95

Mr B.K. Sharma, learned counsel for the applicant, Suresh Prasad Singh, Superintendent of Post Offices, Manipur, Imphal, moves this application under Section 19 of the Administrative Tribunals Act, 1985 on behalf of the applicant. In this application the applicant has impugned letter No.AP/46-178/95 dated 10.1.1995 (Annexure-2) and letter No.AP/46-178/95 dated 15.2.1995 (Annexure-3), by which the applicant was intimated that his date of superannuation was 31.8.1995. According to the applicant his date of superannuation would be 31.8.1997 as his date of birth is 05.08.1939 in view of the correction of his date of birth as intimated by the Superintendent of Postoffices, Sibsagar Division to the the Post Master, Imphal, vide his letter No.B-2/Suresh Prasad Singh dated 08.04.1962 (Annexure-1).

Heard counsel for the applicant and perused the statement of grievances and reliefs sought for. The application is admitted. Issue notice to the respondents by registered post. Mr S. Ali, learned Sr.

①

16.6.1995

C.G.S.C., is present for respondent Nos.1, 2 and 3, and seeks four weeks time to submit written statement. In view of the submission by Mr B.K. Sharma that the case requires urgent disposal time for submission of written statement is allowed only upto 3 weeks. List on 7.7.95 for written statement and further orders.

Mr B.K. Sharma submits that he may be allowed to send the requisites by Speed Post to the respondents at the cost of the applicant in order to expedite submission of written statement and early hearing. His prayer is allowed.

Mr B.K. Sharma also prays for production of the records by the respondents as mentioned in para 4.5. and para 4.6 of this application, namely, (1) Personal file of the applicant bearing No.8-2/Suresh Prasad Singh and (2) Service Book of the applicant including Service Book Part II. Prayer allowed. The respondents are hereby directed to produce the above mentioned records on 7.7.95.

Issue notice on the respondents No.1, 2 and 3 to show cause on 7.7.95 as to why the interim relief sought by the applicant in this application should not be allowed.

Copy of the order to be supplied to the counsel for the parties.

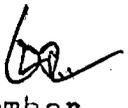
Member

*Order d. 16.6.95
U. no. 2692-93 & 27-65*

*Requisite copies of notices
are received & expenses paid
by speed post at the cost of
party vide no.*

nkm

*Dr. P. Ramesh in cash Rs. 70/-
2/9/95 (30+20+20) & sent
27/9/95 as it is not covered
to annex a/d.*

OFFICE NOTE	Date	COURT'S ORDER
	7-7-95	<p>Mr.B.K.Talukdar learned counsel for the applicant is present. Learned Sr.C.G.S.C. Mr.S.Ali prays for 10 days time for written statement. He also submits that he will be produced records which he has already received. In the urgency of the matter he is allowed 7 days time.</p> <p>List on 14-7-95 for written statement, production of records, consideration of interim relief and for further orders.</p> <p style="text-align: right;"> Member</p>
lm	11.7.95	<p>Mr B.K.Sharma is present.</p> <p>Adjourned to 14.7.1995 as fixed earlier for order.</p> <p style="text-align: right;"> Member</p>
pg	14.7.95	<p>Learned counsel Mr B.K.Sharma for the applicant and learned Sr.C.G.S.C. Mr S. Ali for the respondents are present. Written statement has been submitted by the respondents today with copy to the counsel for the applicant. Mr Ali submits that he will furnish the copies of Annexures to the Registry as well as to the counsel of the applicant on Monday which are inadvertently left out. Prayer to submit annexures allowed. Learned Sr.C.G.S.C has also produced the record called for, namely, Service Book PT-I & Pt-II of Sri S.P.Singh</p>

(4)

O.A. 104/95

OFFICE NOTE	Date	COURT'S ORDER
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14.7.95

the applicant. He also submits the following records :

- i) Service Roll of Shri S.P.Singh, the applicant, ~~ACRs~~
- ii) C.R.File of applicant-1 ^{ACRs} from 1962 to 1992.
- iii) Attestation Form date 4.1.59 in original.

~~It~~ It has been stated by Mr Ali that the personal file No.8-2 Suresh Prasad Singh is in the office of Superintendent of Post Offices, Imphal of which the applicant is now the head of office and the file has been called for from him. The records are to be deposited before the Court Officer and they shall be kept in his safe custody. The learned counsel of the applicant is to be allowed inspection of the records as prayed for except confidential records containing ACRs, that is, item (ii) above in presence of Deputy Registrar and Sr.C.G.S.C before the due date of hearing.

The case is ready for hearing and in view of the urgency of the matter list for hearing on 28.7.1995.

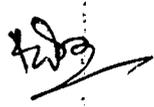
Copy of the order may be furnished to the counsel of the parties.


Member

Order dt. 14.7.95
to be called on
petition no. 3063-66
dt. 19.7.95

P9

21-7-95
w/s has submitted
by Nos. 1, 2 & 3.



104/95-

(5)

OFFICE NOTE

Date

COURT'S ORDER

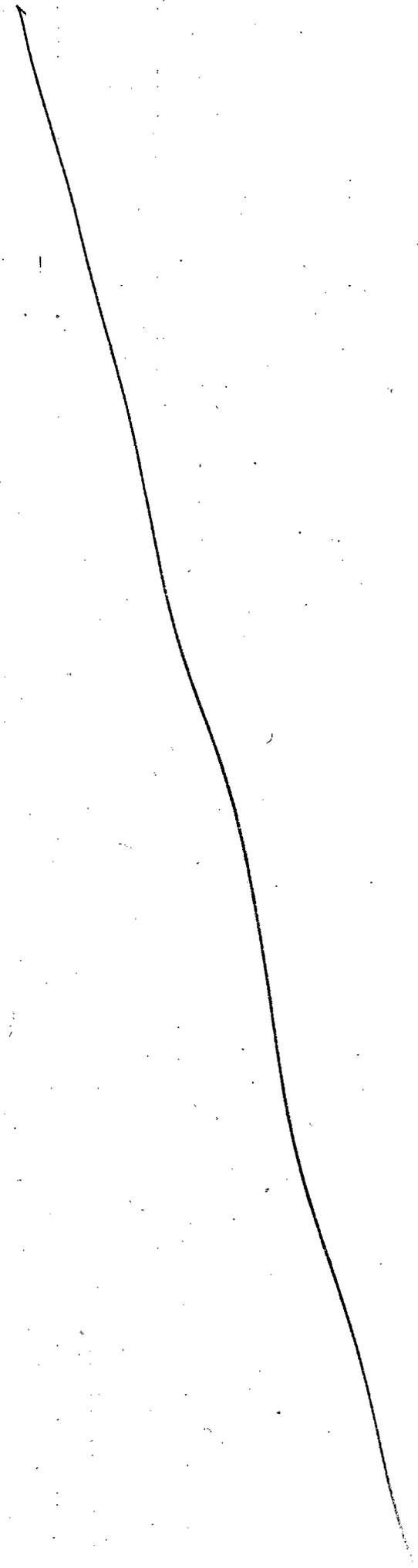
26-7-95

Rejoinder to the
Written statement submitted
by the Respondents.
Filed one copy and
kept in file 'B'

[Signature]

- 1) Service Reports are still awaited.
- 2) W/statement has filed.
- 3) Rejoinder has filed.

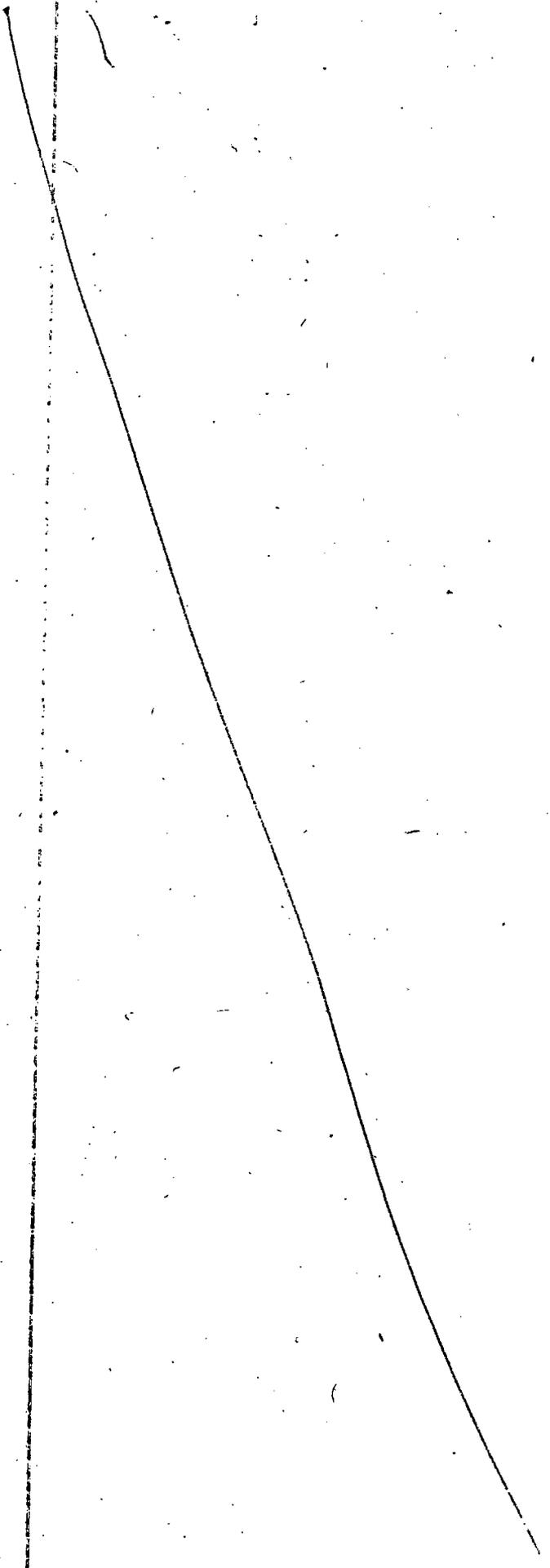
SB
27/7



OFFICE NOTE

Date

COURT'S ORDER



4.8.95

Ms. Banerjee

Copy of this order has been furnished to the counsel for the parties by today. This is urgent.

m
7/8/95

submit 'Matriculation Certificate' and 'Matriculation Examination Passed Certificate' both in original together with copies thereof.

(B) the respondents are also directed to submit on the next date of hearing the personal file No.8-2/Suresh Prasad Singh which was allegedly maintained by the Superintendent of Postoffices Sibeagar Division, Jorhat and file No.8-2/S.P. Singh, which was allegedly seized by the CBI from the Superintendent of Postoffices, Manipur Division on 7.12.1994.

Copy of the order may be furnished to the counsel for the parties.

Order dt 4.8.95 isw

to all respondents & counsel v. no. 2

m
7/8/95

m
Member

11.8.95

... counsel for the parties are present, made their submissions. Mr B.K. Sharma, learned counsel for the applicant has submitted an affidavit dated 9.8.1995. In this affidavit he has stated his inability to produce the records called for on 4.8.95 from him for the reasons stated therein. Similarly, learned Sr. C.G.S.C. Mr S. Ali submits that the respondents are not in a position to submit the records called for from them on 4.8.95 on the ground that the same are not available. In support of his submission in this regard he has submitted a letter No.4561/3/25/74-SLG/SLG dated 31.7.95 in original from the SP, CBI, Silchar Branch stating therein the circumstances under which the personal file of Mr S.P. Singh, Superintendent of Postoffices, Manipur Division, Imphal is not available. Mr B.K. Sharma has been allowed to peruse this document in the court in the presence of Mr Ali. He has perused it and returned

9.8.95

An affidavit submitted by the applicant

m

28-7-95

The cases ~~is~~ on Board to-day are mostly related to Mr.B.K.Sharma. Due to urgency of this O.A. No.104/95 this O.A. is taken ~~up~~ for hearing by consent of both sides.

Learned counsel Mr.B.K.Sharma is present for the applicant. Learned Sr.C.G.S.C. Mr.S. Ali for the respondents. Mr.B.K.Sharma made his submission in part. Hearing adjourned to 4-8-95 as part heard.

lm

lm
Member

31/7
4.8.95

Learned counsel Mr B.K. Sharma for the applicant.

Mr S. Ali, learned Sr. C.G.S.C., for the respondents.

Perused the annexures to the written statement submitted by the Sr. C.G.S.C. on 28.7.95 and the rejoinder submitted by the learned counsel Mr B.K. Sharma on the same date. Also perused the original records submitted by Mr Ali on 14.7.95. Mr Ali today submits a reply to the rejoinder which he prays ^{that} it may be taken as part of his argument. A copy of the same has been furnished to learned counsel Mr B.K. Sharma.

By consent of both sides adjourned for hearing to 11.8.95.

In the meantime following directions are issued:

(A) the applicant is directed to furnish to this Tribunal on the next date of hearing true copy of the application allegedly submitted by him to the authority concerned and as a result of which Annexure-1 to the application, i.e. letter No.B-2/Suresh Prasad Singh dated Jorhat, the 8.4.1962, was issued. The applicant should also

OFFICE NOTE

LATE

COURT'S ORDER

11.8.95

the document. Mr Sharma has also been allowed to peruse the records submitted by Mr Ali on 14.7.95 including the letter B 2 Suresh Prasad Singh dated 8.4.1962 in original, the attestation form together with its reverse page and date of birth recorded in the Annual Confidential Reports of the applicant. These records have also been returned by him ~~mix~~ after perusal.

The applicant has stated in the affidavit that if it is necessary he may be allowed to pray for duplicate certificate of Matriculation Certificate to the appropriate authority. This prayer of the applicant cannot be entertained as it is considered that duplicate certificate is not relevant for consideration. The original Matriculation Certificate that was produced at the time of appointment is considered ~~of~~ to-be of some relevance in this application. Therefore, the prayer is rejected. Similarly, in view of the letter of CBI now produced by Mr Ali the prayer of the applicant to direct the respondents to cause production of the personal file is also of no avail.

Learned counsel for the parties have concluded their submissions. However, Mr B.K. Sharma is allowed to ^{put} ~~quote~~ his submission countering the written submission of Mr Ali in ~~mix~~ ~~mix~~ writing. This should be

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O.A.No.104/95

OFFICE NOTE	DATE	COURT'S ORDER
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11.8.95

submitted on 14.8.95 positively with copy to Mr Ali. Subject to this, hearing is concluded. Judgment reserved.

[Signature]
Member

14-8-95

nkm

Written argument has been submitted by law ~~Shri S.P. Singh~~ *Applicant* on 14.8.95.

30.8.95

Order is pronounced. The application is dismissed. No order as to costs.

Office is directed to return the records produced by Mr S. Ali, Sr. J.C to him. A receipt in acknowledgement thereof is to be obtained from Mr Ali. Till then the records will be kept in the safe custody of the Court Officer.

[Signature]
Member

Received from the Court Officer the following records :-

1. Service Book of Shri S.P. Singh-Part I & II.
2. Part II/Fresh service Roll of the applicant
3. File of confidential report- 1959-60 and to 1991-92.
4. Attestation form of applicant dt. 4-1-59.

pg

[Signature] 6/9/95
(Shri S. Ali)
Sr. C.C.S.C.

1.11.95
Copy of Judg/Order dt. 30.8.95 issued to all concerned no. 20/10.4861-64 dt. 10.11.95.

[Signature]
13-9-95
(For applicant)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH:GUWAHATI.

O.A. No. 104 of 1995.

~~XX~~ No.

DATE OF DECISION 30.8.1995

Shri Suresh Prasad Singh

PETITIONER(S)

s/Shri B.K.Sharma & B.K.Talukdar ADVOCATE FOR THE
PETITIONER(S)

VERSUS

Union of India & Ors.

RESPONDENT(S)

Shri S.Ali, Sr.C.G.S.C

ADVOCATE FOR THE
RESPONDENT(S)

THE HON'BLE SHRI G.L.SANGLYINE, MEMBER (ADMN.)

~~THE HON'BLE~~

1. Whether Reporters of local papers may see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the Judgment ?
4. Whether the Judgment is to be referred to the Benches ?

Judgment delivered by Hon'ble

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CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Original Application No. 104 of 1995.

Date of Order : This the 30th Day of August, 1995.

HON'BLE SHRI G.L.SANGLYINE, MEMBER (ADMN)

Shri Suresh Prasad Singh,
Superintendent of Post Offices,
Manipur, Imphal. . . . Applicant.

By Advocate Shri B.K.Sharma with Mr B.K.Talukdar.

- Vs -

1. Union of India
represented by the
Secretary and the Director General,
Department of Posts,
Dak Bhawan.
2. The Chief Post Master General, N.E.Circle,
Shillong-793001.
3. The Director of Postal Services (HQ)
office of the Chief Postmaster General,
N.E.Circle, Shillong-793001.

By Advocate Mr S.Ali, Sr.C.G.S.C.

ORDER

G.L.SANGLYINE, MEMBER (A)

The applicant joined service in the Posts and Telegraphy Department on 4.6.1959. He states that he was selected for appointment on the basis of his age "recorded in the Matriculation Pass Certificate". He further states that in all papers including Attestation Form he had recorded his date of birth as 5.8.39. He claims that "immediately after entry into services" he found that his date of birth was wrongly recorded as 5.8.37 instead of 5.8.39 and applied for correction of the mistake to the authorities concerned. According

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30.8.95

to him, the authorities concerned had accepted his request and the following communication, Annexure 1 to this application, was issued.

* INDIAN POSTS AND TELEGRAPHS DEPARTMENT

From: Supdt. of Post Offices
Sibsagar Dn.

To

The Post Master
Imphal.

No. B-2/Suresh Prasad Singh Dated at Jorhat the 08.04.62

Sub: Alteration of date of birth, the case of
Shri Suresh Prasad Singh, Clerk, Imphal.

The Circle Office, Shillong has approved following alteration in respect of Shri Suresh Prasad Singh, Clerk, Imphal.

"After careful examination of documents (School certificate, horoscope, Court affidavit etc. produced by ^{Shri} Suresh Prasad Singh, Clerk, Imphal, it is ordered that Date of birth may be entered as 05.08.1939 (Fifth August Nineteen hundred thirty nine) instead of 05-08-1937."

The above alteration may be suitably made either in the original service book or a fresh service book may be made.

Sd/- 8-4-62

Supdt. of Post Offices
Sibsagar Dn.

Copy to Shri Suresh Prasad Singh, Clerk, Imphal for information.

Sd/- 8-4-62

Supdt. of Post Offices,
Sibsagar Dn.

He further states that on the basis of this authority his fresh service book was prepared recording his

contd/-

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30.8.95

correct date of birth, namely, 5-8-1939. But in 1995 the respondents have issued letters indicating that his date of superannuation would be 31-8-1995 though his due date of retirement should correctly be 31-8-1997. The case of the applicant in this O.A. is, in short, that his date of birth is 5-8-1939 and the respondents should be directed to allow him to retire from service on 31-8-1997 on the basis of the correction they had already made in his Date of birth vide Annexure 1 reproduced above.

2. The respondents resist the claim of the applicant and state that his date of birth recorded in his service records is not 5-8-1939 but 5-8-1937. They state that on the basis of date of birth of the applicant as recorded in his service book, namely, 5-8-1937, the applicant is due to retire on 31-8-1995. They also state that this date of birth of 5-8-1937 had been recorded by the applicant himself in his Attestation Form dated 4-1-59 furnished at the time of his recruitment to the post. They also state that no representation for change of his date of birth was ever received from the applicant or information thereof and that Annexure 1 above is not authentic as it does not mention the particular authority under which the Superintendent of Post Offices, Jorhat was authorised by the competent authority to alter the recorded birth of Suresh Prasad Singh, the applicant. Without the specific sanction of the competent authority the action of the superintendent of Post Offices, Jorhat has no locus standi in the matter of alteration of date

contd/

30.8.95

of birth. Moreover, they have levelled a serious charge of creation of false records in the form of Annexure 1 above . They state that the so called Service Book Part II is a fictitious Service Roll. They also state that the original service Book was prepared on 14-11-59 in which the date of birth of the applicant was shown as 5-3-37 and it was authenticated by the applicant twice, namely on 14-3-67 and 17-6-72. The applicant never raised any objection to his recorded date of birth as 5-3-37 throughout his service career and therefore he had accepted his date of birth as 5-3-37. The claim of the applicant that his Date of birth is 5-3-1939 is an after thought with an ulterior motive to gain undue benefits for himself. It is the contention of the respondents that the applicant is not entitled to the relief sought for in this application as his date of birth given by him as 5-8-1937 was accepted by the Department and as no application for alteration of date of birth ^{received} was in support of Annexure I and no order was issued by the competent authority to change the date of birth from the original date of birth 5-8-1937 to 5-8-1939 which the applicant is now claiming.

3. The case of the applicant is that his request for alteration of his date of birth from 5-8-1937 to 5-8-1939 was accepted by the respondents. He claims that this is evident from the contents of the letter No.B-2/Suresh Prasad Singh dated 8-4-1962 issued by the Superintendent of Post Offices, Sibsagar Division, Jorhat and addressed

contd/-

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to the Post Master, Imphal (Annexure 1 to this application) and "the Part II Service Book" prepared afresh consequent to the aforesaid letter dated 8-4-1962 and now available in the office of the Director of Postal Services, Imphal. He contends that the respondents having once accepted his request for alteration of his date of birth culminating in the aforesaid letter dated 8-4-1962 by which his date of birth was changed from 5-8-1937 to 5-8-1939 cannot in 1995 alter his date of birth once again from 5-8-1939 to 5-8-1937 and, that too, without giving him an opportunity of being heard in the matter. The respondents deny that there is any alteration of the recorded Date of Birth of the applicant whatever. They maintain that the date of birth of the applicant was recorded in his Service Book on 14-11-1959 on the basis of the particulars furnished by the applicant in the Attestation Form dated 4-1-1959 and his Matriculation Certificate submitted by him at the time of his recruitment to the post of clerk in the Posts and Telegraphy Department. In this attestation form the applicant had given his date of birth as 5-8-1937. They claim that the aforesaid letter No.B-2/Suresh Prasad Singh dated 8-4-1962 is fictitious. They also claim that the "Fresh Service Book" or Service Roll is fictitious. They contend that the competent authority had not issued any order for maintenance of fresh service book. Mr. Ali had submitted the following records as requested by Mr, Sharma and in support of his contentions namely,

- 1) Service Book of Shri Suresh Prasad Singh, the applicant, in two parts (Part I and Part II.

contd/-

30.8.95

2) Part II/Fresh Service Roll of Shri Suresh Prasad Singh, the applicant.

He had also submitted the file of Confidential Reports of Shri Suresh Prasad Singh containing his Annual Confidential Reports from 1959-60 to 1991-92 and the Attestation Form of the applicant dated 4-1-59 in support of his contention. The above mentioned Part II/Fresh Service Roll of Shri Suresh Prasad Singh contains ^{the} letter No. B-2/Suresh Prasad Singh dated 8-4-1962 (Annexure 1 to the application) in original. Photo Copies of the above mentioned documents and copy of the Annual Confidential reports for the year 1982-83 had been submitted as annexures to the written statement. These same copies were supplied to the applicant also by the respondents. Mr. Ali had not however produced the Personal file of Suresh Prasad Singh on the ground that the Central Bureau ^{of} Investigation which seized the file in 1974 in connection with a case had informed vide their letter dated 31-7-95 that the file was no longer with them. The applicant had not submitted the true copy of his representation for change of his date of birth resulting to the issue of the letter dated 8-4-62 on the ground that the same was lying in the said personal file which was seized by the Central Bureau ^{of} Investigation as stated in his affidavit dated 9-8-95. On the same plea, he had not submitted his original Matriculation Certificate. Instead he had sought for ~~for~~ producing a duplicate thereof after obtaining the same from the educational authorities concerned but this prayer was rejected. These records have been perused. Mr. S. Ali submitted a reply to the Rejoinder submitted by the applicant and prayed that the same may be treated as part of his arguments. Mr. B. K. Sharma objected but prayed

contd/-

30.8.95

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that he be allowed to put his submission in writing in respect of the written argument of Mr Ali and he had been allowed to do so within 14.8.1995. However, the written argument submitted on 14.8.95 was filed by Mr Siddhartha Kumar Sarma, Advocate, who is not an authorised Advocate of the applicant according to the Vakalatname in which only Mr B.K.Talukdar, Advocate and Mr B.K.Sharma, Advocate are authorised by the applicant to act on his behalf in this application. The records as well as the various contentions of both sides as far as are necessary for disposal of this application have been taken into consideration while disposing of this original Application No.104 of 1995.

4. The question to be answered in this application under Section 19 of the Administrative Tribunals Act, 1985 is whether the recorded date of birth of the applicant had been altered from 5.8.1937 to 5.8.1939 as claimed by the applicant or not. For this purpose the records are important. The applicant claims that the matter was dealt in his personal file No.B-2/Suresh Prasad Singh and the entire facts can be verified from that file if the respondents called for the file from the Central Bureau of Investigation. The respondents claim that the Department had not issued any order to change the recorded date of birth from 5.8.37 to 5.8.39. They also plead inability to produce the aforesaid personal file on the ground as stated above. This plea of the respondents is genuine and therefore no adverse inference can be drawn against them on account of this failure. The question will have to be answered with reference to the available records as mentioned above. The applicant has based his claim on the letter "No.B-2/Suresh Prasad Singh

contd. 8...

30-8-95

Dated at Jorhat the 08.04.62ⁿ. According to this letter, the Circle Office, Shillong had approved alteration of date of birth of the applicant and had ordered that the date of birth be entered as 5-8-39 in place of 5-8-37 in the original Service Book (of the applicant) or a fresh service book may be opened (for the purpose). The respondents have stated in their written statement that this letter dated 8-4-62 was not genuine at all as it was written in Corr.22 form which was printed in 1981. According to them this letter was issued after 1981 for the benefit of the applicant. The crux of the matter therefore is whether this letter dated 8-4-62 is genuine or not. The original copy of the letter is available in the Part II/Fresh Service Roll of Shri Suresh Prasad Singh, clerk, Imphal H.Q. produced by the respondents on 14-7-1995 in compliance of direction issued on the basis of submission of the applicant. This original copy has been seen by Mr. B.K. Sharma, the learned counsel for the applicant. In view of the serious allegations made by the respondents as above, this letter has been closely scrutinised. This original letter was written on a Corr-22 form of the Posts and Telegraphs Department. It has been printed in bilingual, namely, in Hindi followed by English. At the top, the words Indian Posts and Telegraphs Department are printed in Hindi and in English. At the bottom in the left hand side of the form it has been printed in five letters and, as far as can be seen, it reads first in Hindi as follows -

प्रसासभु स-त-48 डाक-तार/81-29-7-31-5,00,000 पैड्स

contd/-

30.8.95

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and it is followed by English as follows -

MGIP Sant.-48 P & T/81-(SFS/81/10/22-3-51)-29-7-31-
5,00,000 Pads.

(As mentioned earlier, photo copy of this letter had also been submitted by the respondents).

Hence a controversy has arisen whether this form Corr.-22 on which the letter dated 8.4.62 above mentioned was printed in 1981 or in 1931. The respondents contend that it was printed in 1981 while, on the other hand, the applicant claims in para 5 (iii) of his rejoinder that the form was printed on 29.7.31 as evident from the form itself. In view of the figures "29-7-31" appearing on the form as shown above, it would be difficult to say on superficial reading that the contention of the applicant is wrong. However, in view of the controversy and the other features appearing on the form, which cannot be ignored, it has to be considered whether such a form could have been printed on 29.7.31 and whether such form could have been in use in official correspondances of the Posts and Telegraphs Department of the Government of India on 8.4.62. If the answers are in the negative then the contention of the respondents that the letter No. B-2/Suresh Prasad Singh dated 8.4.62 is not genuine will be correct. It is the contention of the respondents that it would be historically and factually ridiculous to accept the contention of the applicant that this form was printed in 1931. It has also been pointed out by them that the Official Language Act came into force in 1963 and the rules thereunder were framed in 1976 and, therefore, their contention that the form was printed in 1981 is correct. Hence the letter dated 8.4.62 aforesaid is not genuine. As

contd./-

30.8.95

already mentioned earlier, the form Corr.-22 on which the letter dated 8.4.62 was written reveals that it is a bilingual form, namely, printed both in Hindi and in English. The bilingual use of Hindi and English in official correspondances in the offices of the Government of India derives authority from the Official Language Act, 1963 (Act 19 of 1963) and the rules framed thereunder. The Official Language Act 1963 came into force in May, 1963. The Official Language (Use of For Official Purposes Of The Union) Rules, 1976 came into force in 1976. Rule 11(3) of these rules provides that all items of stationery written, printed or inscribed for use in any Central Government Offices shall be in Hindi and in English. Therefore, it is clear that the form Corr.-22 on which the letter No.8-2/Suresh Prasad Singh dated 8.4.62 (Annexure-I to the application) was written could not have been printed on 29.7.31. It is also clear that it could not have been used in official correspondances of the Posts and Telegraphs Department of the Government of India as on 8.4.62 the date of issue of the aforesaid letter. It has to be held therefore that the contention of the respondents that this letter is not genuine is correct.

5. The other document relied on by the applicant in support of his contention that the departmental authorities had sanctioned alteration of his recorded date of birth and that such alteration was actually carried out is the Fresh Service Book or Service Roll allegedly opened on the strength and authority of the aforesaid letter dated 8.4.62. This document has been perused. On the cover of this document it is noted as Part II/Fresh Service Roll of Shri Suresh Prasad Singh, Clerk, Imphal H.O. In the inner side

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of the cover it is however termed as Service Book and it is recorded that this fresh Service Book was opened in accordance with the above mentioned letter dated 08.04.62. On its first page the particulars of the applicant are recorded and his date of birth has been shown as 5.8.39 in figures and words. It is seen that the title of this page is "Service Roll For inferior Servants other than members of Constabulary and for those superior servants for whom no service books are required to be maintained." It has to be mentioned here that the applicant belonged to the category of superior servants at the relevant time and his service Book was maintained and it was available at the time of opening the fresh Service Roll on 4.4.63. Therefore, abnormality is also noticed in opening of "fresh service book." Apart from signatures of the applicant, there are signatures and seals allegedly belonging to the Post Masters Imphal and the Superintendent of Post Offices, Manipur Division, Imphal. After the first page, there is no entry at all in this 'fresh service Roll' or 'Service Book.' The respondents dispute the genuineness of the signatures of the official authorities appearing on this fresh service Roll. However, in view of the findings above that the letter dated 8.4.62 is not genuine, it is not necessary to consider this contention of the respondents. The fresh Service Roll had been opened on the strength of the letter No.8-2/Suresh Prasad Singh dated 8.4.62 aofresaid and since it has been held that this letter is not genuine, it follows that the fresh service Roll has no basis.

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6. It has to be seen from other documents also, such as, the Attestation form, the Original Service Book and the Annual Confidential Reports of the applicant as to what was the date of birth furnished by the applicant and whether the date of birth of the applicant as originally recorded in his original service book was actually altered by the competent authority. The applicant joined service as a Clerk in the Indian Posts and Telegraphs Department on 4.6.59. He submitted the Attestation form dated 4.1.1959 duly certified by the Magistrate, 1st Class, Allpore ^{on 5.1.59} and endorsed by Police officers on 25.1.59 and 28.1.59. In this form the applicant had furnished his own particulars as below -

(a) Exact date of birth - 5.8.37

(b) Present age - 21 years and 5 months only.

(c) Age at Matriculation - About 18 years.

This date of birth recorded in his attestation form belies the contention of the applicant that "In all the papers including the attestation form, the applicant declared his date of birth as 5.8.39 as per the Matriculation certificate." recorded in para 4.3 of his application. On the other hand, it clearly establishes that the applicant had furnished his date of birth as 5.3.1937 in his Attestation form dated 4.1.59. It is his statement in the application that his date of birth recorded in the Attestation form was as per Matriculation certificate. His date of birth recorded in the aforesaid Attestation form is proved to be 5.8.37. The applicant can not contend now that as soon as the bonafide clerical mistake of making entry of date of birth as 5.8.1937 in the aforesaid attestation form was detected by

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him, he had immediately submitted application alongwith required documents for alteration of the said date of birth and the date of birth was corrected on the basis of his representation and the Original Matriculation Certificate. The applicant had also failed to produce the original Matriculation certificate to substantiate his contention that as per Matriculation certificate his date of birth was 5.8.1939 on a flimsy ground that his original Matriculation certificate was lying in the official file B-2/Suresh Prasad Singh which was seized by the C.B.I and now no longer with them. Another proof that his date of birth was recorded by him in the Attestation form on the basis of his Matriculation Certificate is found in the letter 8.4.62 aforesaid in which it is seen that the applicant allegedly made his representation before the Circle Office for alteration of his recorded date of birth on the basis of School Certificate, horoscope and affidavit. There is no mention that Matriculation^{Certificate} was the basis of his representation.

7. The service Book of the applicant was started on 14.11.59 in the office of Post Master, Imphal and on it the date of birth of the applicant has been recorded as 5.8.37. Thus this date of birth recorded in his service book agrees with the date of birth furnished by him in his Attestation form at the time of his recruitment as mentioned earlier. There are three full signatures of the applicant affixed on the first page of the service book wherein the particulars of the applicant including his date of birth 5.8.37 are recorded. One of the signatures was perhaps recorded at the time of opening of the service book. The other two signatures are dated as 14.3.1967 and 17.6.1972 respectively. The authorities concerned had reattested the Service Book of

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the applicant on those dates. There is an entry of the date of birth in figures recorded in Hindi and purported to be 5.8.1939 below the original figures of 5.8.1937 recorded in English. There is no corresponding entry as 5.8.1939 in English. There is no signature or initial of any authority against the entry of 5.8.1939 recorded in Hindi as above despite the fact that this date entered is different from the original date 5.8.37. There is no indication in this page that any authority had permitted recording of date of birth different from the original entry of the date of birth by the applicant recorded in his service book in English. There are other entries in Hindi in this 1st page of the service book. There is no indication as to when they were made as there is no signature in Hindi belonging to the applicant or to any authority. At any rate it can be said that this date 5.8.39 recorded in Hindi is not the translation of 5.8.37 and it could have been inserted only after the date of issue of the alleged letter 8.4.1962 ~~xxx~~ aforesaid. This original service book became exhausted on 2.12.76 and an additional Book was opened in continuation thereof starting with the entries as on 3.12.1976. In this additional Book no entry of date of birth of the applicant or against any particular was made on its 1st page. Thus it is seen that there is no official alteration of the date of birth of the applicant recorded in his original service book. The date of birth recorded in English as 5.8.37 remains unaltered.

8. The Annual Confidential Records of the applicant from 1959-60 to 1991-92 are available for perusal. There was no requirement in the prescribed form to mention date of birth in the Annual Confidential Reports relating to

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the year 1959-60 to 1978-79. In the form for the year 1979-80
L onwards however ^{there} is a column for date of birth in the form.
In the form for the year 1979-80, 1980-81 and 1981-82 the
date of birth of the applicant was recorded as 5.3.37. From
the year 1982-83 onwards the applicant was required to record
the self appraisal of his performance on the body of the
form and to affix his signature thereon. The year of the
date of birth originally recorded in the Annual Confidential
Report form for the year 1982-83 was ~~xxx~~ obliterated and
in its place 1937 was recorded. There is no signature or
initial against such obliteration. The self appraisal in
this form was however signed by the applicant. From 1983-84
onwards upto 1988-89 the date of birth of the applicant was
recorded in the Annual Confidential Report form as 5.8.37
but though the applicant had recorded and signed his self
appraisals there is no correction, cancellation or obliteration
of the year of the date of birth so recorded in any of
the years. In 1989-90 and 1990-91 his date of birth was
recorded as 3.8.37 and it remained in tact though the
applicant has recorded and signed his self appraisals. Again
in the form for the year 1991-92, his date of birth was
recorded as 5.8.37 and though the applicant submitted and
signed his self appraisal thereon, which is on the same
page with the recording of his date of birth, the year of
the date of birth as recorded was not disturbed. No Annual
Confidential report after 1991-92 was made available for
perusal. It is the contention of the applicant that his
date of birth was changed from 5.8.37 to 5.8.39 and as
evidence in support thereof he has pointed out to the
Annual Confidential Report for the year 1982-83. As mentioned
earlier in this Annual confidential Report the year of

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the date of birth originally noted as 1939 was cancelled and in its place 1937 was written. The respondents contend that the 'Part I Personal Date' of the said Annual Confidential Report was written by the applicant himself and the correction of his date of birth as above was also made by himself. Though in the form it is provided that the Part I above is to be filled by the office, there is no reply by the applicant to this allegation of the respondents. The applicant further contends regarding the date of birth recorded in his Annual Confidential Reports that the respondents are not correct to say that in every year the applicant had accepted the date of birth 5.8.37 recorded in his Annual Confidential Reports for the date of birth recorded in the Annual Confidential Reports was not seen by him as it had been recorded by the respondents in the Annual Confidential Reports only after his signature thereon had been obtained by them. This contention is not tenable as it has to be presumed that the Annual Confidential Report form has to be filled up in sequence according to the stages provided in the form itself for if it is done otherwise its purpose will not be served. As a result, it has to be held that in respect of each year the applicant had been that in his Annual Confidential Reports from 1982-83 to 1991-92 his date of birth was recorded as 5.8.37 and that he had not protested against the same despite the alleged alteration of his date of birth vide the aforesaid letter dated 8.4.62. This conduct of the applicant lends support to the contention of the respondents that officially there has been no alteration of the recorded date of birth of the applicant.

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9. There is a contention advanced by the applicant that the plea of falsification of document raised by the respondents is not entertainable as this plea has been raised by them only in their written argument and it is beyond their pleadings. It has also been argued that the respondents have not in their written statement emphatically asserted that there was falsification of document in the shape of Annexure 1 to the application. The contention of the applicant is not acceptable for in the written statement the respondents have stated -

- i) "It would be seen from the bottom of letter No. B-2/Suresh Prasad Singh dated 8.4.62 was written in corr. #22 which was printed in the year 1981 i.e. after the date of issue of the letter." and
- ii) "this letter was issued subsequently after 1981."

These are certainly and clearly allegations of falsification of records made by the respondents against the applicant in their written statement. Thereafter it is left to this Tribunal to find out whether the allegations are true and for the parties to contend.

10. In the light of the discussions and conclusions recorded in the foregoing paragraphs, it is hereby held as mentioned below-

- (a) That the aforesaid bilingual form corr. #22 of the Indian Posts and Telegraphs Department on which the letter No. B-2/Suresh Prasad Singh dated at Jorhat the 08-04-1962 (Annexure-1) was written could not have been in use of that Department on 8.4.1962. Consequently it cannot be held that there is any official order or letter issued by the competent authority to alter the date of birth of the applicant recorded in his service book from 5.8.37 to 5.8.39.
- (b) that consequently the 'Part II/Fresh Service Roll' or Service Book of the applicant has no valid basis and, therefore, the document cannot be acted upon

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by the respondents.

- (c) that there has been no official alteration of the recorded date of birth 5.8.37 in the original Service Book of the applicant. The date of birth 5.8.37 originally recorded in English in his original Service Book though bracketed remains in tact and in force.
- (d) that the applicant recorded his date of birth as 5.8.37 in his Attestation Form dated 4.1.59 submitted by him at the time of his recruitment to the post of Clerk in the Posts and Telegraphs Department on the basis of his Matriculation Certificate.
- (e) that the date of birth of the applicant has been recorded as 5.8.37 in all his service records and the applicant had not represented against the same before the competent authority till 1995.

As a result, this application fails and, the applicant is not entitled to any of the reliefs he has sought in this application.

11. It is the contention of the applicant that if he fails to get the reliefs sought in this application, then, the respondents may be directed to ascertain his correct date of birth based on his Matriculation Certificate or copy thereof after making enquiry from the educational authorities concerned. Secondly, the respondents may be directed to make enquiry into the veracity of the correction of his date of birth made vide the aforesaid letter No.B-2/Suresh Prasad Singh dated 8.4.62 (Annexure 1 to the application). This contention of the applicant is no longer available for consideration. It has been held as stated herein above that this letter dated 8.4.62 aforesaid is not genuine. The first contention is also

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A XXX XXXXX

not entertainable. It is the contention of the applicant in this application, particularly para 4.2 and 4.3 thereof that in all his service documents he had recorded his date of birth as 5.8.39 on the basis of his Matriculation certificate. It is for him therefore to substantiate his assertion with evidence. But he has not voluntarily submitted his Matriculation Certificate or copy thereof in support of his contention. On being asked to, he has pleaded inability to produce the Matriculation certificate on the ground that it was lying in his personal file maintained by the office which was seized by the Central Bureau of Investigation in 1974. The fact that the file was seized by the CBI was revealed for the first time by him through his rejoinder. The applicant therefore knew much earlier that his original Matriculation certificate was not in his possession if it was lying in that file as alleged. If the certificate was not available with him, then, the applicant should have obtained a copy thereof from the authorities concerned and thereafter come to this Tribunal for scrutiny and decision of his claim. The applicant cannot expect to contend his case before this Tribunal by depending on the ability or failure of the respondents to produce his original Matriculation certificate allegedly lying in the seized file. The application of the applicant must stand or fall on its own merits and the applicant cannot be allowed to have a second chance with the respondents after realising that his case before this Tribunal is weak. Moreover, the real issue in this application turns out to be whether the bilingual form, in Hindi and English, Corr.22 of the Indian Posts and Telegraphs Department on which the letter No.B-2/Suresh Prasad Singh dated at Jorhat the 08-04-62 was written as discussed above,

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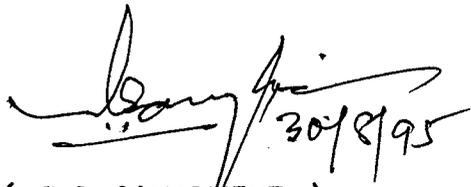
30.8.95

could have been in use as on 8.4.1962. If it could not have been in use on that date, then, the whole basis of the case of the applicant in this application falls down to the ground. Regarding this letter dated 8.4.1962 it may not be out of place to mention also that the applicant did not produce or submit his original copy of the letter, Annexure-1 to the application, received by him.

12. The applicant has not come before this Tribunal with clean hands. In para 6 of this application against details of remedies exhausted he has declared that he has no any other alternative or efficacious remedy except by way of filing this application. He may be at liberty to entertain such feeling. But there is no justification for him not to mention therein of the fact that his representation in connection with this very same matter of date of birth was pending disposal before the Secretary to the Government of India, Department of Posts at the time of submission of this application before this Tribunal on 1.6.1995. That such representation was pending disposal as above came to light only through the written statement of the respondents and this was admitted by the applicant in para 13 of his rejoinder. Therefore, on this ground also this application is liable to be dismissed.

13. In the result, the application is dismissed.

14. No order as to costs.


 (G.L. SANGLYINE)
 MEMBER (A)

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1 JUN 1995

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL: GUWAHATI BENCH

(An application under Section 19 of the Administrative
Tribunals Act, 1985)

Title of the case : O.A. No. 104 of 1995

Shri Suresh Prasad Singh ... Applicant

- Versus -

UNION of India & Others ... Respondents

I N D E X

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5.	Annexure-3 : Letter dtd.15.2.95	13
6.	Annexure-4 : representation dt.13.3.95	14.

For use in Tribunal's office :

Date of filing :
Registration No.:

REGISTRAR

O.A. No. _____ of 1995

BETWEEN

Shri Suresh Prasad Singh,
Supdt. of Post Offices,
Manipur, Imphal.

... Applicant

AND

1. Union of India
represented by the
Secretary and the Director General,
Department of Posts,
Dak Bhavan, New Delhi 110 001.
2. The Chief Post Master General,
N.E. Circle,
Shillong - 79 3001.
3. The Director of Postal Services (HQ),
O/O the Chief Post Master General,
N.E. Circle, Shillong-79 3001.

... Respondents

DETAILS OF APPLICATION

1. PARTICULARS OF THE ORDERS AGAINST WHICH THE APPLICATION IS MADE :

The instant application is directed against the following orders :

- (i) Letter No. AP/46-178/95 dated 10.1.95 issued by the Assistant Director of Postal Services Office of the Postmaster General, N.E. Circle, Shillong directing the applicant to submit the papers to finalise the final settlement dues on retirement.
- (ii) Letter No. AP/46-178/95 dated 15.2.95 issued by the Director of Postal Services intimating the date of retirement of the applicant as 31.8.95.

2. JURISDICTION OF THE TRIBUNAL :

The applicant declares that the subject matter of the application is within the jurisdiction of this Hon'ble Tribunal.

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Received copy

Sd/-
Sr. CGSC
31/5/95

Filed by
B. K. Talukder
Advocate
31-5-95

3. LIMITATION :

The applicant further declares that the application is filed with the limitation period prescribed under Section 21 of the Administrative Tribunals Act, 1985.

4. FACTS OF THE CASE :

4.1 That the applicant is a citizen of India and as such he is entitled to all the rights, privileges and protections guaranteed by the Constitution of India and the laws framed thereunder.

4.2 That the applicant entered into the department of Posts in the clerical cadre way back in 1959. The date of birth of the applicant is ~~5.8.39~~ 5.8.39 as per the Matriculation certificate. Thus the superannuation of the applicant falls on 31.8.97.

4.3 That at the time of entry into the services, the applicant submitted prescribed application form (duly filled in) showing the date of birth, name, qualifications and other informations like ~~his~~ home address, caste, religion etc. The selection was made on the basis of the percentage of marks secured and the age as recorded in the matriculation examination pass certificate. An attestation form with the above detailed informations was also obtained by the authorities. In all the papers including the attestation form, the applicant declared his date of birth as 5.8.39 as per the matriculation certificate.

4.4 That immediately after entry into the services, the applicant found that his date of birth has been wrongly recorded as 5.8.37 instead of 5.8.39. He could find that the

same was a bonafide clerical mistake. Accordingly, he applied for correction of the date of birth and having found that a genuine mistake had cropped up, the authorities ~~by~~ passed order for correction of the date of birth as 5.8.39 instead of 5.8.³¹39. Such an order was passed under letter No. B-2/Siresh Prasad Singh dated 8.4.62.

A copy of the said letter is annexed herewith as ANNEXURE-1.

4.5 That after the aforesaid correction, a fresh service book was prepared recording therein amongst others the corrected date of birth of the applicant as 5.8.39 and the signature of the applicant as well as left hand thumb and fingers impressions of the applicant were also taken. Entire documents and ~~service~~ certificates are available in the personal file which is also reflected in the Part-II Service Book now available in the office of the Director of Postal Services, Imphal. The applicant ✓ craves the leave of the Hon'ble Tribunal to direct the respondents to produce the said Service Book alongwith the documents and certificates available in the office of the Director of Postal Services, Imphal.

4.6 That after the aforesaid correction and opening of new Service Book, the clerical mistake in respect of recording of date of birth of the applicant was done away with and the applicant could get relief regarding his date of birth departmentally. Thus according to the age recorded in the matriculation certificate, the date of birth reflected in the application form for employment and in the attestation form, the date of birth of the

applicant is 5.8.39 and accordingly his date of superannuation will be 31.8.97. As already pointed out above, the original matriculation certificate was produced before the authorities and the same has been called back and on the basis of the same, necessary correction was ordered and recorded in the new service book after observing all the formalities. The respondents may be directed to produce the entire service record of the applicant including the original certificates. In this connection, personal file of the applicant bearing No. B-2/Suresh Prasad Singh may also be called for. This file is maintained by the respondents and if it is produced by them, it will divulge the matter vividly.

4.7 That the applicant was surprised to receive the letter No. AP/46-178/95 dated 10.1.95 intimating his fast approaching superannuation inasmuch as by the said letter, the applicant has been asked to observe the formalities towards final settlement dues. On receipt of the said letter, the applicant addressed a letter to the Chief Post Master General, N.E. Circle under No. C-1/Pen/Misc/94-95 dated 30.1.95 asking for inspection of particulars for his personal satisfaction and correctness of various entries made in the service book. In reply to the said letter, the Director of Postal Services by his letter No. A4/46-178/95 dated 15.2.95 has clearly intimated that the date of superannuation of the applicant will be 31.8.95 and accordingly he has been directed by the said letter to furnish and submit necessary forms and other particulars for prompt settlement of his superannuation, pension case.

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A copy of the said letter dated 10.1.95 and a copy of the letter dated 15.2.95 are annexed herewith as ANNEXURES-2 and 3 respectively.

4.8 That the applicant on receipt of the said letter dated 15.2.95 has submitted a detailed representation under his letter No. C-1/Pen/Misc/94-95 dated 13.3.95 highlighting the above point as to how his date of birth was initially wrongly recorded and as to how the same was corrected. By the said letter, the applicant apprised the authorities as to how he became dump-founded and the same raised his curiosity to see his service book as to how the date of retirement has been determined as on 31.8.95 when his date of birth is 5.8.39.

A copy of the said representation dated 13.3.95 is annexed herewith as ANNEXURE-4.

4.9 That the applicant, till date, has not received any information regarding the fate of his aforesaid representation dated 13.3.95.

4.10 That the aforesaid situation has given rise to a very precarious predicament of the applicant inasmuch as admittedly his date of birth is 5.8.39 according to which his date of superannuation will be 31.8.97 whereas he is sought to be superannuated with effect from 31.8.95 in deprivation of his two years of precious service. It is the bonafide belief of the applicant that the respondents have committed some mistake somewhere and now the applicant is sought to be victimised as pointed out above. In all the

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official documents the applicant had clearly mentioned his date of birth as 5.8.939 and being satisfied about the veracity of the documents, the authorities corrected the date of birth of the applicant as 5.8.39 in place of 5.8.37 which was originally recorded. The applicant had entered into the services of the Postal Department in 1959. On detection of his wrong recording of date of birth, he pointed out the same with the request for necessary correction and the same was acceded to by the aforesaid order dated 8.4.62 (Annexure-1) in pursuance of which a new service book was also opened observing all the formalities. Under these circumstances, there was no occasion for the applicant to think that his date of superannuation would be 31.8.95. At no point of time, the applicant was ever informed about any further correction made in his service book. Even if any correction has been made, same has been made behind his back without affording him any opportunity of being heard. Thus the applicant cannot be made to retire on superannuation as is sought to be done by the respondents on 31.8.95. As per his date of birth, the applicant is to retire on superannuation on 31.8.97.

4.11 That the applicant states that that the respondents have acted illegally and arbitrarily in issuing the impugned orders and the same are liable to be set aside and quashed with further direction to the respondents to allow the applicant to continue in service till his actual date of superannuation i.e. 31.8.97.

5. GROUNDS FOR RELIEF WITH LEGAL PROVISIONS :

5.1 For that the impugned order is ~~very much~~ prima facie

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illegal, arbitrary and thus is not sustainable in the ~~year~~ eye of law.

5.2 For that the date of birth of the applicant having been corrected by the authorities way back in 1962 they cannot turn down the same and asked the applicant to go on superannuation on 31.8.95.

5.3 For that the bonafide clerical mistake having been removed by the authorities and orders having been passed to that effect with opening of new service book recording corrected date of birth as 5.8.39, the respondents cannot turn down the same now and asked the applicant to go on superannuation on 31.8.95.

5.4 For that the authorities having accepted the correct date of birth of the applicant as 5.8.39 and having recorded the same in the new service book, after obtaining the signature and thumb and finger impressions of the applicant, the applicant has got a right to continue in service as per the said recorded date of birth till his superannuation on 31.8.97.

5.5 For that the applicant at the time of entry into the service, having declared his correct date of birth as on 5.8.39 in the applicant form for appointment and all other documents including the attestation form ~~xxxxxx~~ based on the age recorded in the matriculation certificate, the respondents are bound to act on the same and cannot ask the applicant to go on retirement with effect from 31.8.95 in the manner as has been sought to be done.

5.6 For that the applicant cannot be made to suffer for the inaction of the respondents and accordingly, proper direction are required to be issued in the instant case.

5.7 For that in any view of the matter, the impugned orders are not sustainable and liable to be set aside and quashed.

6. DETAILS OF REMEDIES EXHAUSTED :

The applicant declares that he has no any other alternative or efficacious remedy except by way of filing this application.

7. MATTERS NOT PREVIOUSLY FILED OR PENDING BEFORE ANY OTHER COURT :

The applicant further declares that he had not previously filed any application, writ petition or suit ~~filed~~ regarding the matter in respect of which this application has been filed before any Court of law, or any other authorities and/or other Bench of this Hon'ble Tribunal nor ~~any~~ any such application, writ petition or suit is pending before any of them.

8. RELIEFS SOUGHT :

Under the facts and circumstances stated above, the applicant prays that the instant application be admitted records be called for, more particularly the records of fresh service book of the applicant opened pursuant to the Annexure-1 order dated 8.4.62 and file No. B-2/Suresh Prasad Singh including the documents contained in the file

and upon hearing the parties on the cause or causes that may be shown and on perusal of the records, be pleased to grant the following reliefs :

(i) ~~To set aside and quash the impugned orders dated 10.1.95 (Annexure-2) and dated 15.2.95 (Annexure-3)~~

~~(ii)~~ To direct the respondents to allow the applicant to continue in service till his superannuation on 31.8.97 and not to retire him on superannuation on 31.8.95 as has been proposed.

§iii) Cost of the application ;

(iv) Any other relief or reliefs to which the applicant is entitled ^{or} as may be deemed fit and proper by this Hon'ble Tribunal.

9. INTERIM ORDER PRAYED FOR :

Under the facts and circumstances stated above, the applicant prays for an interim direction for stay of the impugned orders dated 10.1.95 (Annexure-2) and 15.2.95 (Annexure-3) with further direction to the respondents not to retire the applicant on superannuation on 31.8.95, as has been proposed and to allow him to continue in service till his actual date of superannuation i.e. 31.8.97.

10.

The application has been filed through Advocate.

11. PARTICULARS OF THE I.P.O. :

- (i) I.P.O. No. :
(ii) Date :
(iii) Payable at : Guwahati.

Contd...P/10.

12. LIST OF DOCUMENTS ENCLOSED :

As stated in the Index.

V E R I F I C A T I O N

I, Shri Suresh Prasad Singh, aged about 56 years, at present working as the Superintendent of Post Offices, Manipur, Imphal, do hereby solemnly affirm and verify that the statements made in paragraphs 1 to 4 and 6 to 12 of the application are true to my knowledge and those made in paragraph 5 are true to my legal advice and I have not suppressed any material facts.

And I sign this verification on this the 27th day of May 1995 at Guwahati.

Suresh Prasad Singh

INDIAN POSTS AND TELEGRAPHS DEPARTMENT

From : Supdt. of Post Offices
Sibsagar Dn.

To

The Post Master,
Imphal

No. B-2/Suresh Prasad Singh Dated at Jorhat the 08.04.62

Subject : Alteration of date of birth, the case of
Shri Suresh Prasad Singh, Clerk, Imphal.

The Circle Office, Shillong has approved following
alteration in respect of Shri Suresh Prasad Singh, Clerk,
Imphal.

"After careful examination of documents (school
certificate, horoscope, court affidavit etc. produced by
Shri Suresh Prasad Singh, Clerk, Imphal, it is ordered
that Date of birth may be entered as 05.08.1939 (Fifth
August Nineteen hundred thirty nine) instead of 05-08-1937".

The above alteration may be suitably made either
in the original service book or a fresh service book may be
made.

Sd/- 8.4.62

Supdt. of Post Offices,
Sibsagar Dn.

Copy to Shri Suresh Prasad Singh, Clerk, Imphal for
information

Sd/- 8.4.62

Supdt. of Post Offices,
Sibsagar Dn.

*Atkshid
Bhaskar
Advocate*

DEPARTMENT OF POSTS
OFFICE OF THE POSTMASTER GENERAL: : NE CIRCLE: SHILLONG

No. AP/46-178/95 Dtd. at Shillong 10.1.95.

To Recd

Shri S.P. Singh,
Dy. Supdt. (HQ),
O/O D.P.S. Imphal.

Sir,

Kindly find enclosed two copies of form-5 and two copies of form 1A for resubmission - after filling up the same at an early date alongwith the following items :

1. Specimen signature duly attested (five copies)
2. Height and personal identification mark duly attested (Triplicate).
3. Joint photograph with wife/self photograph duly attested (triplicate).

You are also requested to furnish DCRG nomination and family statement, if not furnished already.

Encl. As above.

Sd/-

Asstt. Director, of Postal Service,
(A/Cs),

O/O the Postmaster General,
N.E. Circle, Shillong-79 3001.

...

Attested
Bahadur
Advocate -

DEPARTMENT OF POST : INDIA
OFFICE OF THE CHIEF POSTMASTER GENERAL : N.E.CIRCLE
SHILLONG.

BY REGISTERED POSTS

To

Shri Sur sh Prasad Singh,
Supdt. of Post Offices,
Manipur, Imphal.

No.AP/46-178/95 Dated Shillong the 15th Feb/95.

Sub : Superannuation pension case of Sri S.P. Singh
Dy. Supdt. (HQ), O/O DPS, Imphal.

Ref : Your No. C-1/Pen/Misc/94-95 dtd. 30.1.95.

With reference to your letter No. cited above, this is to inform you that Form - 5 and Form - 1(A) was issued as Asstt. Postmaster General (Staff), C.O. Shillong reference No. Staff/A-1700 dtd. 2.1.95 as your date of superannuation from the Deptt. will be 31.8.95 (A/N). As such, you are once again requested to furnish and resubmit the forms and other particulars for prompt settlement of your superannuation pension case.

As regard annual inspection of Service Book it is stated that the service book was lying in the Manipur Divn., Imphal upto Nov/92, and you had sufficient scope to make annual inspection during that period.

However, if you want to inspect your service book from the beginning of your service you will have to do the same in the presence of the authority who maintain the same.

Sd/-

(A.N.D. Kachari)

Director of Postal Services

....

*Attested
Imphal
Adm. Secy*

Department of Posts, India
Office of the Director Postal Services, Manipur, Imphal
795001

No. C-1/Pen/Misc/94-95 Dtd. at Imphal the 13/03/95.

To Shri A.N.D. Kachari,
Director Postal Services, (HQ),
O/O the Chief Postmaster General,
North Eastern Circle,
Shillong-793001.

Sub : Superannuation Pension - case of Shri S.P. Singh
Supdt. of Post Offices, Manipur Division, Imphal
795001.

Sir,

Kindly refer to your letter No. AP/46-178/95 dtd. 15.02.95. In the said letter, it is stated that the date of superannuation pension of the undersigned is 31/08/95 (A/N). But in fact, it may not be correct. After my entry in the department, I found a bonafide mistake in respect of my date of birth and accordingly, I submitted the school certificates and other connected documents to the then Supdt. of Post Offices, Sibsagar Division with Headquarters at Jorhat. The aforesaid Supdt. of Post Offices, subsequently communicated the approval of the Circle Office and directed the Postmaster/Imphal either to prepare a fresh service book or to make necessary correction in the original service book. A copy of the aforesaid letter was endorsed to me while I was working as Clerk at Imphal Head Post Office.

Thereafter, I do not know that the then Postmaster Shri H.L. Shome did. But in 1972, a fresh service book was produced before me and I was asked to sign in the presence of the then Supdt. of Post Office, Manipur Division, Imphal Shri N.K. Routh. Thereafter, I had no knowledge whether the original and fresh service books were tagged together or are kept separately. If it is tagged together the correctness of the date of birth may kindly be verified. The correct date of birth after alteration is 05-08-1939 and not 05-08-1937.

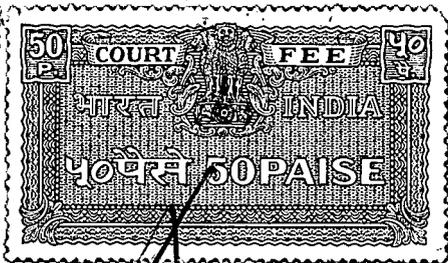
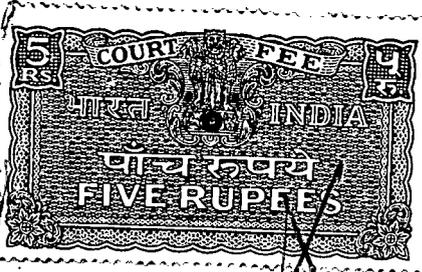
I had and have no intention to see my service book, but only after getting Circle Office letter dtd. 10.01.95 for submission of pension papers I became dumfounded and the same raised my curiosity to see my service book as to how the date of retirement was determined as on 31-08-1995 when my date of birth was 05-08-1939 as allowed by the Circle Office.

On receipt of your kind reply, if fresh service book is not found tagged and found available at Circle Office, I shall make efforts to trace out the same at Imphal HQ or in Divisional Office.

Sd/-
(S.P. Singh)
Supdt. of Post Offices,
Manipur, Imphal-795001.

*Attache
for
Adm -*

...



Suresh Prasad Singh
44

Dist. : Imphal

VAKALATNAMA

IN THE GAUHATI HIGH COURT

(THE HIGH COURT OF ASSAM, NAGALAND, MEGHALAYA, MANIPUR, TRIPURA, MIZORAM, AND ARUNACHAL PRADESH)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH

IN THE COURT OF AT THE GUWAHATI

O.A. NO. OF 1995

Sri Suresh Prasad Singh

Applicant/Appellant
Plaintiff/Petitioner

VERSUS

Union of India and Others

Respondents
Defendant/Opposite Party

Know all men by these presents that the above named Applicant
do hereby nominate, constitute and appoint Sri B.K. Sharma and B.K. Talukdar
Advocates

and such of the undermentioned Advocates as shall accept Vakalatnama to be my/our true and lawful Advocates to appear and act for me/us in the matter noted above and in connection herewith and for that purpose to do all acts whatsoever in that connection including depositing or drawing money, filling in or taking out papers, deeds of composition, etc. for me/us and my/our behalf and I/We agree to ratify and confirm all acts so done by the said advocates as mine/ours to all intents and purposes. In case of non-payment of the stipulated fee in full, no Advocate will be bound to appear and act on my/our behalf.

In witnesses whereof I/We hereunto set my/our hand this 27th day of May 1995

- | | | |
|---------------------|----------------------|---------------------|
| D. N. Choudhury | L. Talukdar | Satyajeet Sarm |
| P. K. Goswami | P. K. Tiwari | Rupjyoti Bardaloi |
| P. C. Deka | M. K. Choudhury | D. S. Bhattacharyya |
| J. M. Choudhury | B. M. Sarma | Bishnu Mehta |
| A. K. Bhattacharyya | Ashok Roy | Siddhartha Sarma. |
| B. K. Sharma | Satyen Sarma | |
| | <u>B.K. Talukdar</u> | |

Sri Senior Advocate, leads me / us in this case

Received from the executant,
satisfied and accepted.
B.K. Talukdar
Advocate
27/5/95

Accepted
Advocate

Accepted
(B.K. Sarma)
Advocate

21 JUL 1995
Guwahati Bench
Central Administrative Tribunal

Filed in Court
on 14.7.
Bow
Court Master

18

Filed by:
S. S. Shaukatali
(MD. SHAUKAT ALI) 14/7/95
Sr. Central Govt Standing Counsel
Central Administrative Tribunal
Guwahati Bench Guwahati

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : GUWAHATI BENCH :
GUWAHATI

IN THE MATTER OF :

O.A. No.104/95
Shri Suresh Prasad Singh
- Vs. -
Union of India and others.

- AND -

IN THE MATTER OF :

Written Statement submitted by
Respondent No.1, 2 and 3.

WRITTEN STATEMENT

The humble respondents submitted written
statements as follows :

1. That, with regard to the statement made in paragraph 1, 2 and 3 of the application, the respondents have no comment on them.
2. That, with regard to the statement made in paragraph 4.1 of the application, the respondents have no comment.
3. That, with regard to the statement made in paragraph 4.2 of the application, the respondents beg to state that the applicant entered in the Department as T.S. Clerk on 4-6-1959. The date of birth of the applicant was 5-8-1937

R.
Raman
13/7/95
14.7.95

Kacha

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49

and not on 5-8-1939 as stated. The personal file of the applicant is maintained in the Office when the applicant is working as Head of the Division i.e. Superintendent of Post Offices, Manipur Division, Imphal. The metriculation Certificate of the applicant might have been available in the said personal file of the applicant as stated in paragraph 4.3 of the application which have been called for. As per entry in the original service book available in the Circle Office, Shillong, the date of birth of the applicant is 5-8-1937 and the said entries were attested by the applicant with his dated signature on 14-3-1967 and 17-6-1972. According to the entries in the Service Book his date of superannuation be 31-8-1995 and not 31-8-1997 as stated.

*Original
Mean.*

4. That, with regard to the statement made in paragraph 4.3 of the application, the respondents beg to state that as per the attestation form furnished at the time of submission of the application for recruitment the date of birth was written by the applicant himself as 5-8-1937 and not as 5-8-1939.

A copy of the attestation form is enclosed herewith as ANNEXURE-A.

5. That, with regard to the statement made in paragraph 4.4 of the application, the respondents beg to state that no information or representation was received by the Circle Office, Shillong from the applicant previously for alteration of his date of birth. The letter No.B-2/Suresh Prasad Singh dated 8-4-62 as referred to in this para is

Kaha

found to be not authenticated as the particulars of approval from the Circle Office, Shillong was not mentioned in the said letter, on the strength of which the SP Jorhat asked the Postmaster, Imphal HO for alteration of the date of birth either in the original service book or a fresh service book be made. The application was asked by the C.O. on 6-4-95 to send the Circle Office letter authorising for reconstruction of new service book altering the date of birth, but the applicant could not produce such letter issued by the Circle Office. As per rule alteration of date of birth of a government servant can be made with the sanction of the Ministry or department of the Central Govt. As such, the Postmaster, Imphal having no locus standi to change or alter the date of birth and also attestation of signature and finger impressions of a T/S Clerk in the service book. It would be seen from the bottom of the letter No.B-2/Suresh Prasad Singh dt. 8-4-62 was written in Corr.22 which was printed in the year 1981 i.e. after the date of issue of the letter. So, it may be said that this letter was issued subsequently after 1981 for the benefit of the applicant. As such, this letter appears to be not genuine at all.

A copy of the said letter dated 8-4-62 is enclosed herewith as ANNEXURE-B.

6. That, with regard to the statement made in paragraph 4.5 of the application, the respondents beg to state that the service book Part II prepared subsequently is available in the Office of Supdt., Imphal as stated by the applicant and the same has been called for. But one 'Service Roll'

contd....4

Original pl.

Kaha

supposed to be prepared by the Postmaster, Imphal on 4-4-63 on the strength of the SPO's Jorhat letter No. B-2/Suresh Prasad Singh dated 8-4-62 has been supplied by the applicant.

From the said Service Roll it would be seen that this was supposed to have been prepared on 4-4-63 and attested on 29-5-64 by PM, Imphal and re-attested by the Supdt., Manipur Division on 9-6-72. But the said Roll was kept in the custody of the SPOs Manipur Division without giving any further direction to the Postmaster, Imphal either to make necessary correction in the original service book maintained by the Postmaster, Imphal or to link up with the original service book. It is not known whether the applicant likes to mean the said fictitious service roll to be the service book Part II as mentioned in this para of the application.

7. That, with regard to the statement made in paragraph 4.6 of the application, the respondents beg to state that the applicant during his last 36 years of service never pointed out about incorrect entry of his date of birth while he signed in the original service book in token of having verified the particulars in the 1st page of the service book on 14-3-67 and 17-6-72. The reason for preparation of the duplicate service ~~roll~~ wherein the applicant signed on 4-4-63 and got it attested was not known to this office before submission of his letter No. C1/Pension/Misc/94-95 dt. 13-3-95. Thus, it is proved that the duplicate service roll was prepared subsequently for his own benefit. There is no other entry in the said service roll except the 1st page of the service roll which is meant for lower category of staff (Group D) and not for T/S Clerk holding by the

applicant at that time. The applicant signed in the service roll Part II/ fresh on 9-6-72 which was re-attested by the Supdt., Manipur Division. But while the applicant signed on the original service book on 17-6-72 i.e. after 8 (eight) days, the applicant did not raise any objection about the date of birth mentioned in the original service book.

8. That, with regard to the statement made in paragraph 4.7 of the application, the respondents beg to state that they have no comment. The same being matters of record.

9. That, with regard to the statements made in paragraph 4.8 and 4.9 of the application, the respondents beg to state that on receipt of the representation dated 13-3-95 the applicant was intimated vide this office letter No.AP/46-178/95 dated 6-4-95 to send the re-constructed service book and the Circle Office letter of authorisation for construction of new service book which are yet to be received from him. But one Service Roll Part II/Fresh as mentioned in para 4.5 was received.

A copy of the Service Roll Part II/Fresh and a copy of the letter are enclosed herewith as ANNEXURE-B(1) and ANNEXURE-C respectively.

10. That, with regard to the statement made in paragraph 4.10 of the application, the respondents beg to state that the applicant was silent till the receipt of this office letter No.Staff/A-1700 dated 2-1-95 addressed to the D.G.(P), New Delhi and copy endorsed to all concerned including the applicant that he is ~~is~~ due to retire on superannuation on

on 31-8-95 (A/N).

A copy of the above letter is enclosed herewith as
ANNEXURE-D.

The applicant was reminded vide this office letter No.AP/46-178/95 dated 10-1-95 and asked him to produce and furnish the Pension Papers at an early date. On receipt of the aforesaid letter, the applicant requested this office under his letter No.C-1/Pen/Misc-94-95 dated 30-1-95 to allow him to inspect the particulars of his Service Book maintained by the Department. Accordingly, he was informed vide this office letter No. AP/46-178/95 dated 15-2-95 that his date of superannuation will be 31-8-95. As regard annual inspection of his Service Book, he was informed that he had sufficient scope to verify the particulars of his Service Book which was lying in Manipur Division, Imphal up to November 1992. He was further informed that if he likes to inspect the Service Book he will have to do the same in the presence of the authority who maintain the same. But till this day, neither he verify the Service Book nor he submitted the Pension Papers. But the applicant came forward with a representation that his superannuation should be 31-8-97 and not 31-8-95. This is not acceptable. On scrutiny of the Service Book (original) maintained in the Circle Office, Shillong, it is found that the Service Book was prepared on 15-11-1959 and the same was verified by the applicant with his dated signature on 14-3-1967 and 17-6-1972. In the said Service Book the date of birth was correctly written in words and figures is 5-8-1937. As per rule an alteration of date of birth of a Government Servant can be made within

5 (five) years with the sanction of a Ministry or Department of the Central Government. But no such sanction was ever issued by the Ministry or Department, In this instant case. As no application was received from the applicant for alteration of his date of birth and as he signed in the original Service Book last on 17-6-72 accepting the entries therein as correct, the question of informing the applicant does not arise. The original Service Book which was prepared on 14-11-59 and is being maintained, has no correction in his date of birth which was accepted by the applicant on 17-6-72 (last). The applicant did not raise any objection while checking the Service Book on 14-3-67 and 17-6-72. On the basis of the evidence adduced before, the date of birth and date of superannuation of the applicant should be 5-8-1937 and 31-8-1995 respectively. The applicant was approved in the P.S.S. Group 'B' Cadre in the year 1992 w.e.f. 2-11-92. Since the officer was not having more than 3 years of service at his credit, considering the date of birth as 5-8-37 on that time he was ~~examined~~ exempted from undergoing training in the P.T.C./Dharbhanga. The applicant also did not raise any objection and accepted his date of birth as 5-8-37. As such, it is evident that the date of birth was actually on 5-8-37 and not 5-8-39. This is his after thought to gain benefit irregularly from Department.

11. That, with regard to the statement made in paragraph 4.11 of the application, the respondents beg to state that the applicant was informed about his date of superannuation on 31-8-95 according to the service records available in

the original Service Book. The applicant can not be retained in the service beyond the date of superannuation as per rule.

12. That, with regard to the statement made in paragraph 5 of the application regarding relief and legal provision, the respondents submit as follows :

1. This is not acceptable. The order has been issued as per rule.
2. There is no correction in his date of birth in the original Service Book.
3. No new Service Book was ordered to be opened since the original service book is available with the Department with up to date entries.
4. The Department has not accepted the date of birth as 5-8-39 as mentioned in the application. No order was issued to change the original date of birth from 5-8-37 to 5-8-39.
5. The applicant at the time of entry in the service, the date of birth was declared as 5-8-37 in the attestation form. Accordingly the Service Book was prepared on 14-11-1959 which was accepted by the applicant on 17-6-72 (last). The applicant subsequently in the annual A.C.Rs for the year 1994-95 mentioned his date of birth against the prescribed column as 5-8-1937 by his own had writing. As such, there is no alternative but the applicant is to go on superannuation on 31-8-1995.

6. The action for the retirement of the applicant has been taken in the instant case as per rule in time.

7. Since the date of birth of the applicant is established as on 5-8-37 the applicant, as per rule of the Govt. of India has to retire on 31-8-1995. The order issued is regular.

13. That, with regard to the statement made in paragraph 6 of the application, the respondents beg to state that the applicant submitted a representation to the Secretary, Post, New Delhi on 31-3-95 but before receiving any decision to the representation, the applicant filed the application to the C.A.T.

14. That, with regard to the statement made in paragraph 7 of the application, the respondents have no comment.

15. That, with regard to the statement made in paragraph 8 of the application regarding relief sought for, the respondents beg to state that the applicant is not entitled to any one of the reliefs sought for in this application and as such, the application is liable to be dismissed.

16. That, with regard to the statement made in paragraph 9 of the application, the respondents beg to state that the applicant is not entitled to any interim relief as prayed for as he is going to be retired on 31-8-1995 as per his date of birth as stated earlier in this written statement.

Kashai

17. That, the respondents submit that the application of the applicant has no merit at all and as such, the same is liable to be dismissed.

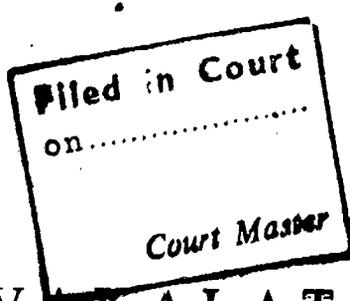
V E R I F I C A T I O N

I, Shri A.N.D. Kachari, Director, Postal Services in the Office of the Chief Post Master General, N.E. Circle, Shillong, do hereby solemnly declare that the statement made above are true to my knowledge, belief and information and I signed this Verification on this 14th day of July 1995 here at Guwahati/Shillong.

Ajt Kachari

DECLARANT

Director Postal Services
N. E. Circle, Shillong 793001



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VAKALATNAMA

CENTRAL
IN THE ~~GENERAL~~ ADMINISTRATIVE TRIBUNAL GAUHATI BENCH: GUWAHATI

Original Application No: 104 of 1995-

..... *S. P. Singh* Applicant.

-VS-

Union of India & Ors.

Respondents:

I have entered appearance in the above case on behalf of the Union of India and other Respondents on this 14th day of July of 1995-

Shaukat Ali

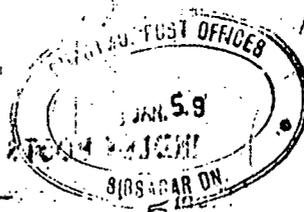
(MD. SHAUKAT ALI) 14/7/95-

Sr. Central Govt. Standing Counsel
Central Administrative Tribunal
Gauhati Bench.

BA 104/95

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11



Annexure A

Filed in Court on 28/1/59 Court Master

ATTESTATION FORM

Name in full (in block capitals) with aliases, if any: PRASAD SINGH
Name: SURESH

(Please indicate if you have added or dropped at any stage any part of your name)
Surname: [blank]

2. Present address in full (i.e. Village - Thana and District, or House number Lane/Street and Road) - Vill. Kalyan pur, P.O. Sarai, P.S. Mahua, Dist. Muzaffarpur.

(a) Home address in full (i.e. Village Thana and District, or House number Lane/Street and Road) - Vill. Kalyan pur, P.O. Sarai, P.S. Mahua, Dist. Muzaffarpur.

(b) If originally a resident of Pakistan, the address in that Dominion and the date of migration to Indian Union. - NIL

4. Particulars of places where you have resided for more than one year during the preceding five years:

From	To	Residential address in full (i.e. Village, Thana and District, or House number, Lane/Street and Road)
Birth	to this date	At house - Vill. Kalyan pur, P.O. Sarai, Dist. Muzaffarpur

5. Father's (a) name in full with aliases, if any: Shree Jaimangal Singh
(b) present postal address (if dead last address): Vill. Kalyan pur, P.O. Sarai, Dist. Muzaffarpur.
(c) Permanent home address: [blank]
(d) Profession: (a) Do
(e) If in service, give designation and official address: (b) Caste valan, (c) NIL, (d) NIL

6. (i) Nationality of: (a) Indian, (b) Indian
(a) Father: Su, Parents (a) Indian, (b) Indian
(b) Mother: residence Benapur
(c) Husband: Suresh Singh, S/o Shree x
(d) Wife: Jaimangal Singh (b) Indian
(ii) Place of birth: Rajate by caste, these
(a) Husband: nothing a genuine Hindu
(b) Wife: no mother's name in PS record. (b) Madhuan
5/1/59
Fam...
25/1/59
P.T.O.

7. (a) Exact date of birth (a) 5-8-37
 (b) Present Age (b) 21 years and 5 months only
 (c) Age at Matriculation (c) About 18 years

8. (a) Place of birth, District and State in which it is situated (a) Kalyan pur. Dist. Muzaffarpur State Bihar
 (b) District and state in which you belong. (b) Dist. Muzaffarpur. State Bihar

9. (a) State your Religion (a) Hinduism
 (b) Are you a member of Scheduled Cast/Scheduled Tribes? (b) NIL
 'Yes' or 'No' and if 'Yes' or 'No' is your state the name of the community of

10. Educational qualifications showing places of study and the number of years in Schools and Colleges and the year of completion.

Name of School/College with full address	Date of admission	Date of completion	Examination
R. D. A. H. E. School Daudpur	11-1-51	14-3-55	Matriculation
P.O. Sarai dia Muzaffarpur			Matriculation Second div

11. If you have at any time, been employed give details

Designation of post held or description of work.	Period		Nature of work
	From	To	
X			Y

12. Have you ever been convicted by a court by a court of law for any offence?
 If the answer is 'Yes' the full particulars of the conviction and the sentence should be given. NIL

13. Name of two responsible persons of your locality or two referees to whom you are known. (1) Pratik Prasad Sd. S.D.O. Vihara
 (2) B. P. O. Sarai (Muzaffarpur) Bihar member of B. P. O. Sarai (Muzaffarpur)

I certify that the foregoing information is correct to the best of my knowledge and belief and I am not aware of any circumstances which might impair my fitness for the post.

Signature of the Candidate
 Date: 11/11/57

(Certificate to be signed by a gazetted officer or other authority prescribed by the board)

THE COURT OF MAGISTRATES, ALLPORE

Certified that I have known Shri/Srimati Suresh Prasad Singh
son/daughter of Shri Jai Mangal Singh for the last one
years 17 months and that to the best of my knowledge and
belief the particulars furnished by him/her are correct.



Signature
Designation or
Status and
address.

[Handwritten Signature]

Magistrate, 1st. Class,
Allpore.

5.1.59

Place _____
Date _____

APP-11

MINISTRY OF COMMUNICATIONS
P & T DEPARTMENT

(Form of confidential report on non-gazetted supervisory staff including those in Divl. office/office of Heads of Circles) in the LSG, H.S.G., I.P.Os, Asstt. Supdts., J.A.Os, accountants, J.Es, T.T.S., etc., in PO/RMS/MMS/Telecom/Civil wing)

Report for the period from 1-4-82..... to 31-3-83

PART I PERSONAL DATA

(To be filled by the office)

1. Name of the official, Designation and office where employed. — Suresh Prasad Singh S.D.S. of post offices KANGPOKPI

2. a) Date of birth.

5-8-1937
NO:

b) Whether the official belongs to Scheduled Caste/Scheduled Tribe.

c) Education qualifications including professional and technical qualification.

1.A.

d) Departmental examinations passed.

I.P.Os Ex 2 in 1972

e) Date of confirmation in the present grade.

May 1976

3. Date from which in continuous appointment in the present grade etc.

Nov 1972

4(a) Period(s) of absence from duty on leave during the year.

From To No. of days.

(b) Period(s) spent on training during the year.

17-1-83 - 28-1-83 - 12 days.

Contd.....P/2.

- 30 -

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PART II SELF APPRAISAL

(To be filled by the office reported upon).

- 5. i) Any specific academic/professional achievement. *Took training of vigilance cell of Enquiry Officer under A.P. Directorate*
- ii) Important items of work and targets completed.

d)

5,

R E S U M E

(should not exceed 300 words)

- ①
- ②
- ③
- ④
- ⑤

Completed training of Enquiry Officer from 17.1.83 to 28.1.83

opened 14 EDBOS

planted 8 letter Boxes.

Maintained 10 additional new ED. posts.

Completed inspection of 83 EDBOS and 8 S.O.S as per the target fix for the year.

DATE:

[Signature]
 Signature of the office reported upon.
 (S.P. Singh)
 Contd
 SUB-DIVISIONAL INSPECTOR
 OF POST OFFICES
 KANGPOKPI SUB-DIVISION
 KANGPOKPI-288328

16

31-

64

S. P. Singh

A. T. C. 2-A.

FORM OF

Revised

[As modified by M. O. F. No. F. 2 (I)]

All India Services

Name of Government Servant.....

*Appointed to..... Direct/From.....

Date of commencement of continuous service.....

S. P. Singh

EARNED LEAVE

HALF PAY LEAVE ON PRIVATE AFFAIRS AND ON

EARNED LEAVE					HALF PAY LEAVE ON PRIVATE AFFAIRS AND ON											
Duty			Leave earned (in days)	Leave at credit (in days) columns 9+4 subject to the appropriate limit	Leave taken			Balance on return from leave (columns 5-6)	Length of service			Credit of leave		Against the earning on half pay		
From	To	Period in days			From	To	No. of day		From	To	Number of completed years	Leave earned (in days)	Leave at credit (columns 30+13)	From	To	No. of days
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17
4-6-57	25 ² / ₆₁	633	526	576	26 ² / ₆₁	8 ⁴ / ₆₁	42	156								
4-6-59	28 ⁶ / ₆₁	200	62	33 ³ / ₆₁	26 ² / ₆₁	6 ⁴ / ₆₁	40	116	42	36	1	20	20	7 ⁴ / ₆₁	8 ⁴ / ₆₁	2
4-6-60	25 ² / ₆₁	207	24 ² / ₆₁	40 ¹⁰ / ₆₁	26 ² / ₆₁	6 ⁴ / ₆₁	40	116	42	36	3	60	78	20 ⁶ / ₆₄	22 ⁶ / ₆₄	13
9-4-61	24 ⁴ / ₆₇	724	662	662	3 ⁴ / ₆₃	20 ⁵ / ₆₃	542	128	46	36	3	60	78	20 ⁶ / ₆₄	22 ⁶ / ₆₄	13
27-5-63	6 ⁵ / ₆₄	345	314	344	7 ⁵ / ₆₄	19 ⁶ / ₆₄	44	164	46	36	4	80	145	4 ⁶ / ₆₉	10 ⁶ / ₆₉	7
3-7-64	15 ⁴ / ₆₈	652	593	593	16 ⁴ / ₆₈	8 ⁶ / ₆₈	54	194	46	36	4	80	145	4 ⁶ / ₆₉	10 ⁶ / ₆₉	7
9-6-66	7 ¹ / ₆₈	884	807	857	8 ¹¹ / ₆₈	8 ¹² / ₆₈	317	244	46	36	19	380	450			
9-12-68	31 ³ / ₆₉	113	103	64	14 ⁶ / ₆₉	15 ⁵ / ₆₉	45	194	46	36	14	20				
					16 ⁵ / ₆₉	3 ⁶ / ₆₈	19	174	46	36	14	20				
11 ⁶ / ₆₉	21 ¹⁰ / ₆₉	194	177	184	22 ¹² / ₆₉	5 ¹ / ₇₀	15	203	46	36	14	20				
6-1-70	5 ⁷ / ₇₀	181	161	169	6 ⁷ / ₇₀	20 ⁷ / ₇₀	15	214	46	36	14	20				
21 ⁷ / ₇₀	18 ¹¹ / ₇₀	121	1130	1159	19 ¹¹ / ₇₀	3 ¹² / ₇₀	15	229	46	36	14	20				
21 ¹² / ₇₀	27 ¹ / ₇₁	20	19	19	10 ¹ / ₇₁	-	1	230	46	36	14	20				
28 ¹ / ₇₁	27 ¹ / ₇₂	473	43	593					46	36	14	20				
28 ¹ / ₇₂	19 ⁵ / ₇₁	1207	1098	169	20 ⁵ / ₇₁	11 ⁶ / ₇₁	23	196	46	36	14	20				

Notes.—1. Period of Extraordinary leave taken should be noted in red ink in column 31 for remarks.
 2. The entries in columns 10 and 11 should indicate only the beginning and end of completed years of service at the time the half pay leave commences. In cases where a Govt. servant completes another year of service while on half pay leave the extra credit should be shown in columns 10 to 14 by making suitable additional entries and this should be taken into account when completing column 30.
 *Applicable to those governed by All India Services (Leave) Rules, 1955.

18 - 32 -

A.Y.C. 2-A.

LEAVE ACCOUNT

Leave Rules, 1933.

Estt. (Spl.)/48, dated the 24-2-49.]

(Leave) Rules, 1955.

Sunder P. D. Jeyaraj

Date of birth _____

Date of compulsory retirement _____

State Service _____

Domicile _____

MEDICAL CERTIFICATE INCLUDING COMMUTED LEAVE AND LEAVE NOT DUE

Leave taken													Balance on return from leave (cols. 14-29)	REMARKS
Commutated leave on M. C. on full pay (limited to 240 days in entire service)		Commutated leave converted into half pay leave (twice of col. 20)	Leave not due limited to 360 days in entire Service								Total half pay leave taken (cols. 17+21+28)			
On Medical Certificate			Otherwise than on Medical Certificate limited to 180 days			Total of Leave not due (cols. 24+27)								
From	To		No. of days	From	To		No. of days	28	29	30		31		
18	19	20	21	22	23	24	25	26	27	28	29	30	31	
											2	18		
											13	65		
											T	138		
											34	104	(104-)	
											34	70		
											26	124		
											30	394		
											4	390		

- Notes.—3. Whenever the rate of earning leave changes, the fraction in the earned leave accumulated at the earlier rate should be rounded off to the nearest day, i.e., fraction below half should be ignored and that of half or more should be reckoned as a day.
4. When a Government servant is transferred for service to any place outside India, a separate subsidiary leave account should be opened in this form in order to find out the amount of leave earned in respect of such service for the purpose of exemption of the leave salary drawn outside India from the recovery of Indian Income-tax at source.
5. In respect of officers appointed under rule 10 (3) of All India Services (Leave) Rules, 1955, a suitable opening entry showing the total leave due on the date of appointment to the service with an indication of the date on which he comes within the purview of the Rules entirely should be made in the relevant columns.

FORM OF

Revised

[As modified by M. O. F. No. F. 2 (I)

All India Services

Name of Government Servant.....

*Appointed to..... Direct/From

Date of commencement of continuous service.....

S. P. Singh

EARNED LEAVE									HALF PAY LEAVE ON PRIVATE AFFAIRS AND ON								
Duty			Leave earned (in days)	Leave at credit (in days) columns 9+4 subject to the appropriate limit	Leave taken			Balance on return from leave (column 5-8)	Length of service			Credit of leave		Against the earning on half pay			
From	To	Period in days			From	To	No. of days		From	To	Number of completed years	Leave earned (in days)	Leave at credit (columns 30+13)				
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	
								146									
6	12/76	31/76	123	11/76				157									
6	1/76	30/76	= 15	172				172									
7	1/76	31/76	= 16	180	14/76	2/76	20	160									
					3/76	2/76	30	130									
					9/76	10/76	45	35									
					17/76	15/76	30	55									
					16/76	19/76	4	51									
1	1/76	30/76	= 15	45 = 9 + 25 + 8 + 8 + 5 = 15 = 81 =													
1	1/76	31/76	= 15														
1	1/76	30/76	= 15														
1	1/76	31/76	= 15														
1	1/76	30/76	= 15														
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1	1/76	31/76	= 15														
1	1/76	30/76	= 15														
1	1/76	31/76	= 15														

FORM OF

Revised

[As modified by M. O. F. No. F. 2 (I)]

All India Services

67

S. P. Smith

Name of Government Servant.....

Appointed to..... Direct/From.....

Date of commencement of continuous service.....

EARNED LEAVE									HALF PAY LEAVE ON PRIVATE AFFAIRS AND ON								
Duty			Leave earned (in days)	Leave at credit (in days) columns 9+4 subject to the appropriate limit	Leave taken			Balance on return from leave (columns 5-8)	Length of service			Credit of leave		Against the earning on half pay			
From	To	Period in days			From	To	No. of days		From	To	Number of completed years	Leave earned (in days)	Leave at credit (columns 30+13)				
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	
								141 =	on 31-12-8								
1/80	30/83	6m	15	156	21 1/80	5 5/83	15	141									
1-1/83	31-12/83	6m	15	65													
1-1/84	31-12/84	1 yr	30														
1-1/85	30-6/85	15m	15														
				155	28 1/85	2 1/85	25	155									
				140	25 1/85	6 1/85	15	140									
				95	9 1/85	23 7/85	45	95									
				120	30 1/85	3 1/86	5	120									
7/85	12/85	6m	15	110	11 1/86	15 1/86	5	105									
unused travel period for 10 days								115									
1/86	12/86	1 year	30	145	16 1/86	26 3/86	19 1/87	25	135								
1/87	6/87	6m	15	160													
1-7-87	31-12/87	6m	15	30+35 = 65				150									
1-1-88	30-6/88	6m	15														
1-7-88	31-12/88	6m	15	180													
1-1-89	30-6/89	6m	15	195													
1-7-89	31-12/89	6m	15	30+15 = 45				185									
1-1-90	30-6/90	6m	15														

Notes.—1. Period of Extraordinary leave taken should be noted in red ink in column 31 for remarks.
 2. The entries in columns 10 and 11 should indicate only the beginning and end of completed years of service at the time the half pay leave commences. In cases where a Govt. servant completes another year of service while on half pay leave the extra credit should be shown in columns 10 to 14 by making suitable additional entries and this should be taken into account when completing column 30.
 *Applicable to those governed by All India Services (Leave) Rules, 1955.

11

FORM OF

Revised

[As modified by M. O. F. No. F. 2 (I)]

All India Services

Name of Government Servant.....

*Appointed to..... Direct/From.....

Date of commencement of continuous service.....

EARNED LEAVE									HALF PAY LEAVE ON PRIVATE AFFAIRS AND ON								
Duty			Leave earned (in days)	Leave at credit (in days) columns 3+4 subject to the appropriate limit	Leave taken			Balance on return from leave (columns 5-8)	Length of service			Credit of leave		Against the earning on half pay			
From	To	Period in days			From	To	No. of days		From	To	Number of completed years	Leave earned (in days)	Leave at credit (columns 30+13)				
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	
								215	23	or	30-6-89						
1-8-90	31-12-91	6m.	15	(15-15) 230													
1-1-91	30-6-91	6m.	15		3/90	20 3/90	20	210									
				15+210 = 225													
1-7-91	31-12-91	6m.	15	240													
1-1-92	31-12-92	12m.	30	410					1-7-92	31-12-92	20x2 = 40					520	
				240													
1-1-93	31-12-93	1yr	30	440													
1-1-94	31-12-94	1yr	30	470													
1-1-95	30-6-95	6m	15	240 + 15													

Notes.—1. Period of Extraordinary leave taken should be noted in red ink in column 31 for remarks.
 2. The entries in columns 10 and 11 should indicate only the beginning and end of completed years of service at the time the half pay leave commences. In cases where a Govt. servant completes another year of service while on half pay leave the extra credit should be shown in columns 10 to 14 by making suitable additional entries and this should be taken into account when completing column 30.
 *Applicable to those governed by All India Services (Leave) Rules, 1955.

2/ सुरेश प्रसाद सिंह 38-

1. Name Sree Suresh Prasad Singh

सो. काठमाडौं, पुर पो. सराय धाना महुआ

2. Residence Kalyanpur village, P.O Sarai, P.S. Mahua.

Dist Mirzapur
जिला मुझफ्फरपुर

3. Date of birth by Christian era as nearly as can be ascertained. 5th August Nineteen hundred

thirty seven. (5-8-1937)

2/8/713V

4. Educational Qualifications

Matriculate काठमाडौं 27/0

5. Exact height by measurement

5' 7" 2/6 इंच

6. Personal mark for identification

One cut mark on the lower portion of the hand

7. Father's name and residence

जयमंगल प्रसाद सिंह

8. Left hand thumb and finger impressions of (non-gazetted) officer :-

Little Finger



Ring Finger



Middle Finger



Fore Finger



Thumb



GPF file
PIC-32849

9. Signature of Government servant

Suresh Prasad Singh 14-3-67

10. Signature and designation of the Head of the Office, or other attesting Officer.

Suresh Prasad Singh 14-3-1967

14/11/59

NOTE 1.—The entries in this page should be renewed or re-attested at least every five years, and the signatures in lines 9 and 10 should be dated.

Finger prints need not be taken afresh every five years under this rule.

NOTE 2.—For additional entries in respect of Government servants of the Police Departments, please see page 24.

17-6-72

15-11-59

1 Name of post and scale of pay	2 Whether substantive, or officiating, and whether permanent or temporary	3 If officiating, state— (i) substantive appointment, or (ii) whether service counts for pension under Art. 371, C. S. R.	4 Pay in substantive post			5 Additional pay for officiating			6 Other emoluments falling under the term "Pay"			7 Date of appointment
			Rs.	a.	p.	Rs.	a.	p.	Rs.	a.	p.	
44 T.C. Imprial	Offg.	T/C Imprial	60	-	-				50	-		4.6.59
- 200 -	- 200 -	"	64						50			4-6-60
- 200 -	- 200 -	"	114						10/-			1-9-60
- 200 -	- 200 -	"	114						10/-			9-4-61
- 200 -	- 200 -	"	118/-						10/-			1-7-61
- 200 -	- 200 -	"	122/-						15/-			1-7-62
- 200 -	- 200 -	"	122/-									27-5-63
200	200	"	124/-									1-1-63
Clerk Dist office	200	"	116									20-2-64
T/C Imprial	200	"	118									21-2-64
200	200	"	130/-									3-7-64
R/G. Imprial	200	T/G S.F. R.C. 240	130/-			30	-		0			17.2.65
u	200	"	134			30	-					3.7.65
POS Small Savings	200	u	134/-			76	-					13.8.65

temporary service, need not state with...

45

9 Signature of Govt. servant	10 Signature and designation of the head of the office or other attesting officer in attestation of columns 1 to 8	11 Date of termination of appointment	12 Reason of termination (such as promotion, transfer, dismissal, etc.)	13 Signature of the head of the office or other attesting officer	13 LEAVE		14 Signature of the head of the office or other attesting officer	15 Reference to any recorded punishment or reward given to the Government servant
					Nature and duration of leave taken	Allocation of periods of leave on average pay up to four months for which leave salary is debitable to another Government		
					Period	Government to which debitable		
	POSTMASTER IMPHAL	3-6-60	Promotion	POSTMASTER IMPHAL				
	POSTMASTER IMPHAL	31-8-60	Revision of pay	POSTMASTER IMPHAL			4-6-59	
	POSTMASTER IMPHAL	25-2-61	Leave	POSTMASTER IMPHAL			31-12-59	
	POSTMASTER IMPHAL	30-6-62	Promotion	POSTMASTER IMPHAL	E/w without MC for 30 days on 26-2-61 to 27-3-61 vide SPART No. 13/5-22 dated 27-3-61			
	POSTMASTER IMPHAL	2-4-63	Leave	POSTMASTER IMPHAL				
	POSTMASTER IMPHAL	30-6-63	Promotion	POSTMASTER IMPHAL				
	POSTMASTER IMPHAL	19-2-64	Promotion	POSTMASTER IMPHAL				
	POSTMASTER IMPHAL	20-2-64	Promotion	POSTMASTER IMPHAL				
	POSTMASTER IMPHAL	6-5-64	Leave	POSTMASTER IMPHAL				
	POSTMASTER IMPHAL	16-2-65	Promotion	POSTMASTER IMPHAL				
	POSTMASTER IMPHAL	27-6-65	Promotion	POSTMASTER IMPHAL				
	POSTMASTER IMPHAL	12-8-65	Promotion	POSTMASTER IMPHAL				
	POSTMASTER IMPHAL	14-10-65	Promotion	POSTMASTER IMPHAL				

150/167

Checked during Local Audit

Ushing

POSTMASTER IMPHAL

Handwritten notes and signatures in the right margin, including 'ROLLS OF IMPHAL' and 'POSTMASTER IMPHAL'.

1 Name of post and scale of pay	2 Whether substantive or officiating, and whether permanent or temporary*	3 If officiating, state— (i) substantive appointment, or (ii) whether service counts for pension under Art. 371, C. S. R.	4 Pay in substantive post			5 Additional pay for officiating			6 Other emoluments falling under the term "Pay"			Date of appointment
			Rs.	a.	p.	Rs.	a.	p.	Rs.	a.	p.	
Town Inspector Impnal	offg	Re. M. Non	134	-	-	20	-	-				15-10-65
do	Sub	clk Impnal	134	-	-	20	-	-				9-6-66
do	Sub	"	138	-	-	20	-	-				3-7-66
do	offg	"	142	-	-	20	-	-				3-7-67
Sn Clerk. do	offg	"	142	-	-	-	-	-	31	91		17-2-68
"	"	"	146	-	-	-	-	-	91	-		3-7-68
"	"	"	146	-	-	-	-	-	98	-		9-12-68
"	"	"	146	-	-	-	-	-	98	-		11-6-69
"	"	"	150	-	-	-	-	-	98	-		4-7-69
"	"	"	150	-	-	-	-	-	122	-		5-1-70
Ad. clerk. do	"	"	150	-	-	60	-	-	146	-		11-6-70
clerk. do	"	"	150	-	-	-	-	-	122	-		1-7-70
"	"	"	150	-	-	-	-	-	122	-		4-1-70
"	"	"	150	-	-	-	-	-	122	-		21-7-70

*For temporary services, necessary certificate with reference to Article 370 C. S. R. should be recorded.

Signature of Govt. servant	Signature and designation of the head of the office or other attesting officer in attestation of columns 1 to 8	Date of termination of appointment	Reason of termination (such as promotion, transfer, dismissal, etc.)	Signature of the head of the office or other attesting officer	Nature and duration of leave taken	LEAVE		Signature of the head of the office or other attesting officer	Reference to any recorded punishment or reward given to the Government servant
						Allocation of periods of leave on average pay up to four months for which leave salary is debitabale to another Government	Government to which debitabale		
						Period			
		15-4-66	Leave		Postmaster Imphal	E/L without me on AP for 44 days			This leave found conversion bill for 4 1/2 months by SPMN on 24/5/63 passed by SPMN conversion no 1/11/70 found for Rs 93.70 NA paid in Imphal bill no B-34 dated 24-1-63
		2-7-66	Promotion		Postmaster Imphal	absent for 7-5-68 to 19-6-64 on 1/2 AP for 13 days w.e.f. 20-6-69			
		2-7-67	SI		Postmaster Imphal	2-7-64.			
		16-2-68	Resignation		Blanket Imphal	Blanket Imphal			
		2-7-68	Incentive		Postmaster Imphal	E/L on AP without me for 57 days from 16-4-66 to 8-6-66 granted vide SPSP memo no. B-2) S.P. Singh dt 27-7-66			This leave found conversion bill for 1 1/2 m for 7-5-64 to 27-7-64 for Rs 70.25 NA passed by SP-SP NO 1/11 dt 9-10-64 drawn & paid Bill NO B-51 dt 20-10-64
		7-11-68	Leave		Postmaster Imphal				
		31-3-69	Leave		Postmaster Imphal				
		2-7-69	Leave		ASST. POSTMASTER ACCOUNTS IMPHAL				
		2-12-69	Leave		ASST. POSTMASTER ACCOUNTS IMPHAL				
		10.6.70	Ad. cum D.O		ASST. POSTMASTER (Accounts) Imphal.				He is made A.P. w.e.f. 1-7-62 vide SP.P. no B-24/AP. 822 2-65
		3.0.6.70	Resignation du CK		ASST. POSTMASTER (Accounts) Imphal				
		3-7-70	Incu		ASST. POSTMASTER (Accounts) Imphal				He is made postmt (RC) wef. 1.3.64 vide SP.P. no B-3/APH/Postmt 8.2.65
		5-7-70	Leave		ASST. POSTMASTER (Accounts) Imphal.				
		18 11/70	Leave		ASST. POSTMASTER (Accounts) Imphal				

Simhar
14/2/67

ASST. POSTMASTER
ACCOUNTS IMPHAL

in

He is A.P. as T/3
dt 17-2-65 vide SP.P.
no B-2/AP. 11/1/65
8.2.65

Signature of Govt. servant	Signature and designation of the head of the office or other attesting officer in attestation of columns 1 to 8	Date of termination of appointment	Reason of termination (such as promotion, transfer, dismissal, etc.)	Signature of the head of the office or other attesting officer	Nature and duration of leave taken	LEAVE		Signature of the head of the office or other attesting officer	Reference to any recorded punishment or reward given to the Government servant
						Allocation of periods of leave on average pay up to four months for which leave salary is debitabale to another Government			
						Period	Government to which debitabale		
	<i>[Signature]</i> Postmaster Imphal	15-4-66	Leave	<i>[Signature]</i> Postmaster Imphal	E/L without me on AP for 44 days				This leave found conversion bill for 4 1/2 42/63 passed by SPMN on 2nd 5/63 passed by SPMN conversion bill 2/3-1-64 for Rs 93.70 NA paid in Imphal bill NO B-34 dated 24-1-63
	<i>[Signature]</i> Postmaster Imphal	2-7-66	Provement	<i>[Signature]</i> Postmaster Imphal	absent for 7-5-68 to 19-6-64 on 1/2 AP for 13 days w.e.f. 20-6-69				
	<i>[Signature]</i> Postmaster Imphal	2-7-67	Provement	<i>[Signature]</i> Postmaster Imphal	absent for 20-6-69				
	<i>[Signature]</i> Postmaster Imphal	16-2-68	Resignation	<i>[Signature]</i> Postmaster Imphal					
	<i>[Signature]</i> Postmaster Imphal	2-7-68	Incentive	<i>[Signature]</i> Postmaster Imphal	E/L on AP without me for 57 days from 16-4-66 to 8-6-66 granted vide SPSP memo no. B-2) S.P. Singh d. 27-7-66				This leave found conversion bill for 1 1/2 for 7-5-64 to 27-7-66 passed by SP-SP NO I/III SP / Trans conversion bill 9-10-64 drawn & paid Bill NO B-51 of 20-10-64
	<i>[Signature]</i> Postmaster Imphal	7-11-68	Leave	<i>[Signature]</i> Postmaster Imphal					
	<i>[Signature]</i> Postmaster Imphal	31-3-69	Leave	<i>[Signature]</i> Postmaster Imphal					
	<i>[Signature]</i> ASST. POSTMASTER ACCOUNTS IMPHAL	2-7-69	Leave	<i>[Signature]</i> ASST. POSTMASTER ACCOUNTS IMPHAL					
	<i>[Signature]</i> Asst. Postmaster, (Accounts) Imphal	2-12-69	Leave	<i>[Signature]</i> Asst. Postmaster, (Accounts) Imphal					
	<i>[Signature]</i> Asst. Postmaster, (Accounts) Imphal	10.6.70	Ad. cum D.O	<i>[Signature]</i> Asst. Postmaster, (Accounts) Imphal					He is made A.P. w.e.f. 1-7-62 vide SP.P. no. B-24/AP-822-2-65
	<i>[Signature]</i> Asst. Postmaster, (Accounts) Imphal	3.0.6.70	Resignation du CK	<i>[Signature]</i> Asst. Postmaster, (Accounts) Imphal					
	<i>[Signature]</i> Asst. Postmaster, (Accounts) Imphal	3-7-70	Incu	<i>[Signature]</i> Asst. Postmaster, (Accounts) Imphal					He is made postmt (RC) wef. 1.3.64 vide SP.P. no B-3/APH/Postmt 8.2.65
	<i>[Signature]</i> Asst. Postmaster, (Accounts) Imphal	5-7-70	Leave	<i>[Signature]</i> Asst. Postmaster, (Accounts) Imphal					
	<i>[Signature]</i> Asst. Postmaster, (Accounts) Imphal	18 11/70	Leave	<i>[Signature]</i> Asst. Postmaster, (Accounts) Imphal					He is A.P. as T/3 for 17-2-65 vide SP.P. no B-2/APH/Postmt 8.2.65

1 98 Name of post and scale of pay	2 Whether substantive or officiating, and whether permanent or temporary	3 If officiating, state— (i) substantive appointment or (ii) whether service counts for pension under Art. 371, C. S. R.	4 Pay in substantive post			5 Additional pay for officiating			6 Other emoluments falling under the term "Pay"			7 Date of appointment
			Rs.	a.	p.	Rs.	a.	p.	Rs.	a.	p.	
Clk in ch.	Off	"	155	-				DA			21-12-70	
Ha-Clk	"	"	155					122			28-1-71	
-Hd clrk	"	"	155		55			146			T. 2-71	
Clrk Dn. office	"	"	155					122			9-4-71	
Sp. Inspt	"	"	155		55			146			1-6-71	
Do-	"	"	160		50			146			4-7-71	
Ha-Clk in office	"	"	160		50			146			15-9-71	
Do-	"	"	160		60			146			10-3-72	
Do-	"	"	160		60			146			15-5-72	
Do-	"	"	160		60			146			15-5-72	
Do-	"	"	165		55			146			4-7-72	
Do-	"	"	165		65			146			10-3-73	
Tog for Sp's at S.D. Inspt (240-380)	"	"	165		65			146			1-4-73 5-7-73	
Do Sp. Inspt	"	"	165		65			146			11-4-73	

* For temporary service, necessary certificate with reference to Article 370 C. S. R. should be recorded.

1 98 Name of post and scale of pay	2 Whether substantive or officiating, and whether permanent or temporary	3 If officiating, state— (i) substantive appointment or (ii) whether service counts for pension under Art. 371, C. S. R.	4 Pay in substantive post			5 Additional pay for officiating			6 Other emoluments falling under the term "Pay"			73 Date of appointment
			Rs.	a.	p.	Rs.	a.	p.	Rs.	a.	p.	
Clk Dn. clks	u	u	155	-				DA	122	-		21-12-70
Had clks			155						122	-		28-1-71
- Had clks	u		155		55				146			7-2-71
Clk Dn. office			155	-					122	-		9-4-71
of D. Inspected	u		155	-	55				146	-		1-6-71
Do-	u		160		50				146	-		9-7-71
Had clks Dn. office	u		160	-	50				146	-		15-9-71
Do-	u		160		60				146			10-3-72
Do-	u		160		60				146			15-5-72
Do-	u		160		60				146			15-5-72
Do-	u		165		55				146			4-7-72
Do-	u		165		65				146	-		10-3-73
Trg for Dns at Dn. office			165		65				146			1-4-73
(200-380)												5-7-73
Do Dns			165		65				146			11-4-73

* For temporary service, necessary certificate with reference to Article 370 C. S. R. should be recorded.

8 Signature of Govt. servant	9 Signature and designation of the head of the office or other attesting officer in attestation of columns 1 to 8	10 Date of termination of appointment	11 Reason of termination (such as promotion, transfer, dismissal, etc.).	12 Signature of the head of the office or other attesting officer	13 LEAVE		14 Signature of the head of the office or other attesting officer	15 Reference to any recorded punishment or reward given to the Government servant
					Nature and duration of leave taken	Allocation of periods of leave on average pay up to four months for which leave salary is debitable to another Government		
					Period	Government to which debitable		
	Asstt. Postmaster, (Accounts) Imphal	9-1-71	Leave	Asstt. Postmaster, (Accounts) Imphal			He is offgr 19 Jan 17-2-65 and he was paid his SPL pay @ Rs 30/- p.m. insd. at Rs 20/- p.m. to 17-2-65 to 12-8-65. Hence a total amount of Rs. 61.06 has been recovered from the pay of the official for the month of 10/65 payable in 11/65 at one instalment at his request.	Postmaster, Imphal
	Asstt. Postmaster, (Accounts) Imphal	6-2-71	28.00k	Asstt. Postmaster, (Accounts) Imphal				
	Asstt. Postmaster, (Accounts) Imphal	8-4-71	Reversion	Asstt. Postmaster, (Accounts) Imphal			Pay allow. for 19th Sept 68 is not done as per this - non	Substantive appnt wef 1-3-64 is confirmed
	Asstt. Postmaster, (Accounts) Imphal	31-5-71	Promotion	Asstt. Postmaster, (Accounts) Imphal				
	Asstt. Postmaster, (Accounts) Imphal	3-7-71	Inc. Sub	Asstt. Postmaster, (Accounts) Imphal			Asstt. Postmaster, (Accounts) Imphal	Postmaster, Imphal
	Asstt. Postmaster, (Accounts) Imphal	4-9-71	Appnt. changed.	Asstt. Postmaster, (Accounts) Imphal				
	Asstt. Postmaster, (Accounts) Imphal	9-3-72	Leave	Asstt. Postmaster, (Accounts) Imphal			The official is substantially appntd as class 2nd phel wef 1-3-65 vide sp sp memo no 3-3/APPH/Perm II 28-10-65	Postmaster, Imphal
	Asstt. Postmaster, (Accounts) Imphal	14-5-72	Leave	Asstt. Postmaster, (Accounts) Imphal				
	Asstt. Postmaster, (Accounts) Imphal	13-5-72	Leave	Asstt. Postmaster, (Accounts) Imphal			The official has been punished with a recovery of a sum of Rs 73.83 sustained by the dept. from his pay in 5 monthly inst. vide SP IP no. CR/F7-71/64	Postmaster, Imphal
	Asstt. Postmaster, (Accounts) Imphal	3-7-72	Inc. Sub	Asstt. Postmaster, (Accounts) Imphal				
	Asstt. Postmaster, (Accounts) Imphal	2-7-73	Change of appnt.	Asstt. Postmaster, (Accounts) Imphal			The official has been punished with a recovery of a sum of Rs 73.83 sustained by the dept. from his pay in 5 monthly inst. vide SP IP no. CR/F7-71/64	Postmaster, Imphal
	Asstt. Postmaster, (Accounts) Imphal	31-3-73	Change of appnt.	Asstt. Postmaster, (Accounts) Imphal				
	Asstt. Postmaster, (Accounts) Imphal	10-4-73	Change of appnt.	Asstt. Postmaster, (Accounts) Imphal			The official has been punished with a recovery of a sum of Rs 73.83 sustained by the dept. from his pay in 5 monthly inst. vide SP IP no. CR/F7-71/64	Postmaster, Imphal
	Asstt. Postmaster, (Accounts) Imphal	17-4-73	Do -	Asstt. Postmaster, (Accounts) Imphal				

1 Name of post and scale of pay	2 Whether substantive or officiating and whether permanent or temporary*	3 If officiating, state— (i) substantive appointment, or (ii) whether service counts for pension under Art. 371, C. S. R.	4 Pay in substantive post			5 Additional pay for officiating			6 Other emoluments falling under the term "Pay"			7 Date of appointment
			Rs.	a.	p.	Rs.	a.	p.	Rs.	a.	p.	
Tog. for Sps's w.			165			65			146			18-4-73
Do do			165			65			146			28-4-73
Transit			165			65			146			29-4-73
Secretarial tog at Darbhanga			165			65			146			3-5-73
Transit			165			65			146			17-5-73
Sub Tog Shillong			165			865			146			29-5-73
Transit			165			65			146			3-7-73
S.D.O Janghal (210-380)			170			60			146			5-7-73
Do			470									1-3-74
"			485									1-3-75
- do -			485									12-6-75
"			500									1-3-76
- Do			500									20-11-76

*For temporary service, necessary certificate with reference to Article 370 C. S. R. should be recorded.

Govt. servant	Date of termination of appointment	Reason of termination (such as promotion, transfer, dismissal, etc.)	Signature of the head of the office or other attesting officer	LEAVE		Signature of the head of the office or other attesting officer	Reference to any recorded punishment or reward given to the Government servant
				Nature and duration of leave taken	Allocation of periods of leave on average pay up to four months for which leave salary is debit to another Government		
		Elected revised Scale w.e.f. 1-1-73 Option obtained.		Leave on Average pay for 45 days from 1-4-69 to 15-5-69 is granted vide G.P.O. No. B-2/39 vide G.O. No. B-2/39	Government to which debit to SERVICES FROM 1-4-61 TO 31-3-66		VERIFIED IMPHAL.
		Pay fixed under C.C.S. R.P. Rules 1973 in the Scale of Rs. 425-15-560 with D.N.A. on 15/2-72		15-5-69 to 21-6-69 is granted vide G.O. No. B-2/39	ASSYT. POSTMASTER SER. ACCOUNTS IMPHAL TO FROM 1-4-66 TO 31-3-67		VERIFIED A. ROLLS OF IMPHAL.
		Arrear of Pay under C.C.S. R.P. rules 1973 from 1-5-73 drawn in S/Bill No. 60 of 74 total Rs. 502.25		Arrear of 24 1/2 days for 16-5-69 to 9-6-69 is granted vide G.O. No. B-2/39	ASSYT. POSTMASTER SER. ACCOUNTS IMPHAL TO FROM 1-4-67 TO 31-3-68		VERIFIED A. ROLLS OF IMPHAL.
		Arrear of 24 1/2 days from 1-1-74 & from 1-2-74 to 31-3-74 drawn in S/Bill of 4/74		Arrear of 17-5-69 is granted vide G.O. No. B-2/39	ASSYT. POSTMASTER SER. ACCOUNTS IMPHAL TO FROM 1-4-68 TO 31-3-69		VERIFIED A. ROLLS OF IMPHAL.
		Arrear of 24 1/2 days from 1-5-74 to 31-12-74 drawn in S/Bill No. 95 of 75		Arrear of 17-5-69 is granted vide G.O. No. B-2/39	ASSYT. POSTMASTER SER. ACCOUNTS IMPHAL TO FROM 1-4-68 TO 31-3-69		VERIFIED A. ROLLS OF IMPHAL.
		E/L without pay for 29 days w.e.f. 20-5-75 to 11-6-75 granted vide G.P.O. No. B-2/39 vide G.O. No. B-2/39		Arrear of 17-5-69 is granted vide G.O. No. B-2/39	ASSYT. POSTMASTER SER. ACCOUNTS IMPHAL TO FROM 1-4-68 TO 31-3-69		VERIFIED A. ROLLS OF IMPHAL.

8 Signature of Govt. servant	9 Signature and designation of the head of the office or other attesting officer in attestation of columns 1 to 8	10 Date of termination of appointment	11 Reason of termination (such as promotion, transfer, dismissal, etc.)	12 Signature of the head of the office or other attesting officer	13 LEAVE		14 Signature of the head of the office or other attesting officer	15 Reference to any recorded punishment or award given to the Government servant
					Nature and duration of leave taken	Allocation of periods of leave on average pay up to four months for which leave salary is debitable to another Government		
					Period	Government to which debitable		
SERVICES FROM 1-4-70-31-3-71					VERIFIER		New award 11/75	
ROLLS OF IMPHAL					E/L Leave on average pay up to 19/70 for 15 days		E/L for 15 days 22-12-68 to 5-1-70	
Asst. Postmaster (Accounts) Imphal					3-12-70 is granted vide Sppt No. 524 S.P. Singh 27-11-70		6 months wide Sppt No. B. 2/ S.P. Singh 20-12-69	
27-4-73 appn changed					Asst. Postmaster (Accounts) Imphal		Asst. Postmaster (Accounts) Imphal	
28-4-73 Do								
2-5-73 Transfer							S.P. Singh H.S. Kher for 11-6-70 to 30-6-70 vide Sppt No. 8784 ATA-1631	
16-5-73 Change of appn					Extn. of Comm. in leave for 17 days from 4-12-70 to 20-12-70 vide Sppt No. 524 S.P. Singh		for 20 days	
21-5-73 Transfer					24-11-70		Asst. Postmaster (Accounts) Imphal	
2-7-73 Transfer					Asst. Postmaster (Accounts) Imphal		E/L for 15 days for 6-7-70 to 20-7-70	
4-7-73 Transfer					Asst. Postmaster (Accounts) Imphal		is granted vide Sppt No. B. 2/ S.P. Singh 6-7-70	
28-2-74					E/L on 1/11/70 for 1 day		Asst. Postmaster (Accounts) Imphal	
28-2-75					11-1-71 to 27-1-71		Asst. Postmaster (Accounts) Imphal	
19-5-75					17 days from 22-7-70 to 29-7-70		Asst. Postmaster (Accounts) Imphal	
29-2-76					2 Hel. P.W. 25-11-70		Asst. Postmaster (Accounts) Imphal	
14-7-76					2 Hel. P.W. 25-11-70		Asst. Postmaster (Accounts) Imphal	
2-12-76					Asst. Postmaster (Accounts) Imphal		Asst. Postmaster (Accounts) Imphal	

Entirely in accordance with Book No. 2

Asst. Postmaster (Accounts) Imphal

RECORD OF POSTINGS
 E/L for 100 days
 M/F from 4-8-76
 granted vide E/L Dept. 9-8-76

36 85
 - 42 -

District and Post: _____
 Date: 8/9/76
 No. and date of the District Order: _____
 Remarks: _____

Date of Termination
Signature of the appointing officer

E/L for 8 days without sale
 M/F 2-11-76 to 19-11-76
 granted vide M/F/SH
 No. Staff/A-2460
 M-20-12-76

E/L from 15-7-76 - arrears O/R
 to 2-8-76 - without from 10/5-12/8
 M/F for 20 days being Rs 301-10
 granted vide Sp. paid in B-111
 of 1/2
 P. no. B. 2/8/8 High.
 12.13.76 -

[Signature]
 Asst. Postmaster,
 (Accounts) Imphal.

SERVICES FROM 1-4-71
 TO 31-3-72 VERIFIED
 FROM A. ROLLS OF IMPHAL
[Signature]
 Asst. Postmaster,
 (Accounts) Imphal.

~~E/L for 5
 days M/F
 30-8-75 to 31-8-76
 granted vide
 memo no.
 B-2/8/3 Vandana
 M-23-1-86~~

SERVICES FROM 1-4-72
 TO 31-3-73 VERIFIED
 FROM A. ROLLS OF IMPHAL
[Signature]

Arrears O/R from 8/7/72 to
 9/7/73 being Rs. 20/-
 paid in B-50 of 10/7/73

[Signature]
 Asst. Postmaster,
 (Accounts) Imphal.

[Signature]
 Asst. Postmaster,
 (Accounts) Imphal.

SERVICES FROM 1-4-73
 TO 31-3-74 VERIFIED
 FROM A. ROLLS OF IMPHAL

Arrears Iner. So. 10-3-73
 to 30-6-73 being Rs.
 dem. paid in B- 9/73

[Signature]
 Asst. Postmaster,
 (Accounts) Imphal.

[Signature]
 Asst. Postmaster,
 (Accounts) Imphal.

SERVICES FROM 1-4-74
 TO 31-3-75 VERIFIED
 FROM A. ROLLS OF IMPHAL

The Official Passed
 SPO's examination
 circulated under Pmg
 M.E. Circle Shillong
 No. Staff A-21/SPO;
 1Ans/72 of 14-3-73

[Signature]
 Asst. Postmaster,
 (Accounts) Imphal.

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-43-

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Book No. II

स्था. आ. प. (त)-27
M. S. O (T)-27

श्री/Shri

Suresh Prasad Singh.

नाम श्रीमती/श्रीमती
Name कुमारी/Kumari

की

सेवा पुस्तक

SERVICE BOOK

1. पूरा नाम
Name in full
2. घर का स्थायी पता (पूरा)
Permanent Home Address (in full)
3. पिता का नाम (यदि सरकारी कर्मचारी महिला हो तो पति का भी नाम) और निवास स्थान।
Father's name (and also husband's name in the case of a woman Govt. servant) and residence.
4. राष्ट्रियता (यदि भारत का/की नागरिक न हो तो भारत सरकार द्वारा प्रदत्त पात्रता प्रमाण-पत्र की संख्या और तारीख)
Nationality (if not a citizen of India, number and date of the certificate of eligibility granted by the Government of India).
5. अनुसूचित जाति या अनुसूचित आदिम जाति का/की सदस्य हो तो जाति / आदिम जाति का विवरण।
If a member of Scheduled Caste, Scheduled Tribe, particulars of Caste/Tribe.
6. ईसवी सन के अनुसार यथासंभव सही-सही जन्म की तारीख।
Date of birth by Christian Era as nearly as can be ascertained.
7. शिक्षा संबंधी योग्यता।
Educational qualification
8. (बिना जूते के) नापी गई ठीक-ठीक ऊंचाई
Exact height by measurement (without shoes)
9. शारीरिक पहचान-चिह्न
Personal mark for identification
10. यदि (अराजपत्रित) कर्मचारी इतना साक्षर नहीं है कि अपने-गो, हिरो या प्राअन्य प्रादेशिक भाषा में हस्ताक्षर कर सके तो उसके बायें हाथ के अंगुठे और अंगुलियों के निशान।
Left hand thumb and finger impressions of (non-gazetted) officer if the is not literate enough to sign his name in English Hindi or other regional language.

(कनिष्ठिका)
(Little finger)

(अनामिका)
(Ring finger)

अंगुठा
(Thumb)

मध्यमा
(Middle finger)

सर्जनी
(Fore finger)

11. सरकारी कर्मचारी के हस्ताक्षर
Signature of the Government Servant)
12. कार्यालय अध्यक्ष या तसदीक करने वाले अन्य अधिकारी के हस्ताक्षर और पदनाम।
Signature and designation of the hand of the Office or other attesting officer.

नोट 1 :— इसपृष्ठ पर दिये गये इंदराजी का नवीयन या साक्षात्कन कम से कम हर पांचवें वर्ष हो जाना चाहिये और 11 वीं तथा 12 वीं पंक्ति में किये गए हस्ताक्षरों के नीचे तारीख भी लिखनी चाहिये। इस नियम के अधिन अंगुलियों के निशान हर पांचवें वर्ष लेने की आवश्यकता नहीं है।

नोट 2 :— पल्लि विभागों सरकारी कर्मचारियों के बारे में अतिरिक्त इंदराजी को लिये 32 वां पृष्ठ देखिये।

Note—(1) The entries on this page should be renewed or re-attested at least every five years, and the signatures in lines 11 and 12 should be dated. Finger prints need not be taken afresh every five years under this rule.

(2) For additional entries in respect of Government servants of the Police Departments, please see page 32.

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WJW

INDIAN POSTS AND TELEGRAPHY DEPARTMENT
Office of the Postmaster General, N.E. Circle, Shillong-793001

Memo No. Staff/11/7/76 Dated Shillong, the 23rd Aug/78

The following officials of the IPOs cadre are substatively appointed in the said cadre against the post and with effect from the dates shown against each.

Sl. No.	Name & designation	Post against which substatively appointed.	Date of effect.	Remarks
1.	Shri B.S. Dutta offg. IPOs Dharanagar	IPOs Shillong Sub Division	1/3/76	Post vacated by Shri K.B. Dey confd in ASP cadre.
2.	Shri S.C. Das offg. Savings Dev. officer Dibrugarh	IPOs Sibsagar Sub Division	1/3/76	Post vacated by Shri K.R. Sen Gupta confd. in ASP cadre.
3.	Shri P.K. Nandi Maxumdar offg. IPOs Agartala	IPOs (Plg-II) Circle Office Shillong.	1/3/76	Post vacated by Shri K.S. Dey purkayastha confd. in ASP cadre.
4.	Shri N. Choudhury offg. SDO Agartala	I.I.-(I) C.O. Shillong.	1/3/76	Post vacated by Shri B.C. Bhattacha rjee confg. in ASP cadre.
5.	Shri H. Ahmed offg. IPOs (Phil) C.O. Shillong	IPOs Nougong Sub Division.	1/3/76	Post vacated by Shri P.H. Sharma confd. in ASP cadre.
6.	Shri J. Sarma offg. IPOs (C) Tezpur.	IPOs Dhubri Sub Division.	2/3/76	Post vacated by Shri K.M. Roy, confd. in ASP cadre.
7.	Shri A.R. Bhoomik offg. IPOs Santirbazar	IPOs Simulgarh Sub Dvn.	2/3/76	XXXXXXXXXX vacant post.
8.	Shri S. Shyam offg. I.I. C.O. Shillong	IPOs Sabaghat Sub Dvn.	21/1/77	Post vacant due to death of U.C. Sarkar
9.	Shri A.B. Sen offg. SDO Shillong.	H.C. to SPOs Shillong.	1/3/78	Post vacated by Shri K.C. Choudhury confd. in ASP cadre.
10.	Shri P. Nath offg. IPOs Bilchar (S)	IPOs Tinsukia Sub Dvn.	1/3/76	Post vacated by Shri J.C. Dey, confd. in ASP cadre.
11.	Shri J. Bhattacharjee offg. I.P.s Diphu Sub Dvn.	IPOs Lungleh Sub Dvn.	1/3/78	Post vacated by Shri S.K. Roy confd. in ASP cadre.
12.	Shri I.C. Sarma offg. IPOs Nougong Sub Dvn.	IPOs Dibrugarh Sub Dvn.	1/3/78	Post vacated by Shri A.K. Sen confd. in ASP cadre.

....2.

1 पद का नाम और वेतनमान Name of post and scale of pay	2 मूल पद है या स्थानापन्न और स्थायी है या अस्थायी* Whether substantive or officiating and whether permanent or temporary*	3 यदि स्थानापन्न हो तो लिखें कि (1) मूल पद नियुक्त या अनुच्छेद 371 के से० नि० के अंतर्गत पेंशन के लिए गिना जायगी ? If officiating state— (1) substantive appointment, or (2) whether service counts for pension under Art. 371, C. S. R.	4 मूल पद में वेतन Pay in substantive post	5 स्थानापन्न होने का अतिरिक्त वेतन Additional pay for officiating	6 "वेतन" शब्द के अन्तर्गत अन्य परिलिखियां Other emoluments falling under the term "Pay"	7 नियुक्ति की तारीख Date of appointment
			र० Rs. वे० P.	र० Rs. वे० P.	र० Rs वे० P	
SPO's / Kangra 425-700	स्थायी	H.S. Agency	580			1-3-81
"	"	"	580			8-11-81
"	"	"	600			1-3-82
"	"	"	600			9-3-82
"	"	"	620			1-3-83
"	"	"	620			16-5-83
"	"	"	640			1-3-84
ASP 1st Sub Imphal 550 to 900	"	"	675			7-4-84
"	"	"	675			22-2-85
"	"	"	700			7-4-85
Director of Postal Services	"	"	700			3-5-85
"	"	"	700			31-5-85
ASP 1st	"	"	700			25-7-85

*अस्थायी सेवा के लिए अनुच्छेद 370 के से० नि० से संबंधित आवश्यक प्रमाणपत्र अलिखित करने चाहिए।

*For temporary service, necessary certificate with reference to Article 370, C.S.R. should be recorded

on transit

700/-

1-1-86

8	9	10	11	12	13		14	15
					छुटी/Leave			
सरकारी कर्मचारी के हस्ताक्षर Signature of Govt servant	कार्य 1 से 8 की तसदीक में कार्यालय के अध्यक्ष या अन्य तसदीक करने वाले अधिकारों के हस्ताक्षर और पदनाम Signature and designation of the head of the office or other attesting officer in attestation of columns 1 to 8	नियुक्ति की समाप्ति की तिथि Date of termination of appointment	समाप्ति का कारण (जैसे पदोन्नति, स्थानान्तरण या बर्खास्तगी इत्यादि) Reason of termination (such as promotion, transfer, or dismissal, etc.)	कार्यालय के अध्यक्ष या अन्य तसदीक करने वाले अधिकारों के हस्ताक्षर Signature of the head of the office or other attesting officer	छुटी का प्रकार व अवधि Nature and duration of leave taken	चार महिने तक की ऐसी औसत वेतन की छुटी की अवधियों का बटवारा जिनका छुटी वेतन दूसरी सरकार को डेबिट किया जाएगा Allocation of periods of leave on average pay upto four months for which leave salary is debitable to another Government	कार्यालय के अध्यक्ष या अन्य अधिकारों के हस्ताक्षर Signature of the head of the office or other attesting officer	सरकारी कर्मचारी को दिए गए किसी आलिखित दण्ड या परस्कार का तालिका (संबंध) Reference to any recorded punishment or reward given to the Government servant
					अवधियां Periods	किस सरकार को डेबिट को जायेगी On account to which debitable		
	Asstt. Postmaster (A/C) Imphal H.O. 795001	23-10-83	leave	Asstt. Postmaster (A/C) Imphal H.O. 795001				
	Asstt. Postmaster (A/C) Imphal H.O. 795001	28-2-84	leave	Asstt. Postmaster (A/C) Imphal H.O. 795001				
	Asstt. Postmaster (A/C) Imphal H.O. 795001	14-3-84	leave	Asstt. Postmaster (A/C) Imphal H.O. 795001				
	Asstt. Postmaster (A/C) Imphal H.O. 795001	28-2-83	leave	Asstt. Postmaster (A/C) Imphal H.O. 795001		SERVICES FROM 10-31-79		VERIFIED FROM R. ROLLS OF IMPHAL
	Asstt. Postmaster (A/C) Imphal H.O. 795001	20-4-84	leave	Asstt. Postmaster (A/C) Imphal H.O. 795001				
	Asstt. Postmaster (A/C) Imphal H.O. 795001	29-9-84	leave	Asstt. Postmaster (A/C) Imphal H.O. 795001				
	Asstt. Postmaster (A/C) Imphal H.O. 795001	8-4-84	Transferred	Asstt. Postmaster (A/C) Imphal H.O. 795001		SERVICES FROM 10-31-79		VERIFIED FROM R. ROLLS OF IMPHAL
	Asstt. Postmaster (A/C) Imphal H.O. 795001	27-1-85	leave	Asstt. Postmaster (A/C) Imphal H.O. 795001				
	Asstt. Postmaster (A/C) Imphal H.O. 795001	22-2-85	leave	Asstt. Postmaster (A/C) Imphal H.O. 795001				
	Asstt. Postmaster (A/C) Imphal H.O. 795001	2-5-85	Promoted	Asstt. Postmaster (A/C) Imphal H.O. 795001				
	Asstt. Postmaster (H.S.G.) Imphal H.O. 795001	20-5-83	leave	Asstt. Postmaster (H.S.G.) Imphal H.O. 795001				
	Asstt. Postmaster (H.S.G.) Imphal H.O. 795001	8-6-85	leave	Asstt. Postmaster (H.S.G.) Imphal H.O. 795001				
	Asstt. Postmaster (H.S.G.) Imphal H.O. 795001	31-12-85	Transferred	Asstt. Postmaster (H.S.G.) Imphal H.O. 795001				

A. P. No. 10.1.66. Transferred & leave

A. P. No. 10.1.66. Transferred & leave

<p>पद का नाम और वेतनमान Name of post and scale of pay</p>	<p>मूल पद है या स्थायी है या अस्थायी Whether substantive or officiating and whether permanent or temporary</p>	<p>यदि स्थानापन्न हो तो लिखें कि (1) मूल पद नियुक्ति या (2) क्या सेवा अनुच्छेद 371 के से० नि० के अनुसार पेंशन के लिए गिनी जायगी ? If officiating state— (1) substantive appointment, or (2) whether service counts for pension under Art. 371, C. S. R.</p>	<p>मूल पद में वेतन Pay in substan- tive post</p>	<p>स्थानापन्न होने का अतिरिक्त वेतन Additional pay for officiating</p>	<p>"नेशन" बाहर के अन्तर्गत अन्य परिचलियाँ Other emolu- ments falling under the term "Pay"</p>	<p>नियुक्ति की तारीख Date of appointment</p>
EL 5 days granted			₹ Rs. वे. P. 700			11-1-86
ASP/Koh. Cat. 200 E/L 5 days granted on 12-3-86			700			16-1-86
Compensated leave 13 days W.E. 28-1-86 to 9-2-86 granted vide 205/Koh. Cat. 200-13-373 dated 4-2-86			700			10-2-86
			2120			1-4-86
ASP 1st Sub Divn Gampah			2120			18-12-86
"do"			2180			20-4-87
-do-			2240			1-6-88
-do-			2240			7-6-88
-do-			2240			21-7-88
"			2900			1-4-89
(do)			2300			27-4-89
-do-			2300			21-3-90
-do-			2360			1-4-90

अस्थायी सेवा के लिए अनुच्छेद 370 के से० नि० से संबंधित आवश्यक प्रमाणपत्र आलिखित करने चाहिए।
For temporary service, necessary certificate with reference to Article 370, C S R. should be recorded.

8 सरकारी कर्मचारी के हस्ताक्षर Signature of Govt servant	9 कालम 1 से 8 की तारीख में कार्यलय के अध्यक्ष या अन्य तसदी करने वाले अधिकारी के हस्ताक्षर और पदनाम Signature and designation of the head of the office of other attesting officer in attestation of columns 1 to 8 A. P. M. A/...	10 नियुक्ति की तिथि Date of appointment	11 समाप्ति का कारण (जैसे पदोन्नति, स्थानान्तरण या बरखास्ती इत्यादि) Reason of termination (such as promotion, transfer, or dismissal, etc.)	12 कार्यालय के अध्यक्ष या अन्य तसदी करने वाले अधिकारी के हस्ताक्षर Signature of the head of the office or other attesting officer	13 छुट्टी/Leave चार महीने तक की ऐसी औसत वेतन की छुट्टी की अवधियों का बटवारा जिनका छुट्टी वेतन दुसरी सरकार को देवित किया जाएगा Allocation of periods of leave on average pay upto four months for which leave salary is debitable to another Government अवधियां Periods बिना सरकारी को देवित की जायेगी Government which bitable	14 कार्यालय के अध्यक्ष या अन्य अधिकारी के हस्ताक्षर Signature of the head of the office or other attesting officer	15 सरकारी कर्मचारी को दिए गए किसी आलिखित दण्ड या परस्कार का ताला (संको) Reference to any recorded punishment or reward given to the Government servant
		15-1-86	Leave			E/L on A.P. with int. M.P. for 15 days from 24-10-81 to 7-11-81 in pursuance of SP/SP NO- B-2/S.P. Gm of 17-11-81	
		27-1-86	Leave				
		31-3-86	Inc.				
		15-12-86	Leave & inc.			E/L on A.P. with int. M.P. for 15 days from 15-3-87 to 28-3-87 in pursuance of SP/SP NO- B-2/S.P. Gm of 13-4-87	
		25-3-87	Leave & inc.				
		31-3-87	Inc.				
		22-5-88	Leave				
		3-7-88	Leave			SERVICES FROM 1-4-80	
		31-3-89	Inc.			27-3-81 VERIFIED FROM A ROLL OF IMPHAL	
		16-4-89	Leave				
		23-2-90	Leave			SERVICES FROM 1-4-81	
		31-3-90	Inc.			31-3-82 VERIFIED	
		31-3-90	Inc.				

Asst. Postmaster (A/C II)
Imphal H.O. - 785001

<p>76</p> <p>पद का नाम और वेतनमान Name of post and scale of pay</p>	<p>मूल पद है या स्थानापन्न और स्थायी है या अस्थायी* Whether substantive or officiating and whether permanent or temporary*</p>	<p>यदि स्थानापन्न हो तो लिखें कि (1) मूल पद नियुक्ति या (2) क्या सेवा अनुच्छेद 371 के से० नि० के अनुसार पेंशन के लिए गिनी जायगी ? If officiating state— (1) substantive appointment, or (2) whether service counts for pension under Art. 371, C. S. R.</p>	<p>मूल पद में वेतन Pay in substantive post—</p>	<p>स्थानापन्न होने का अतिरिक्त वेतन Additional pay for officiating</p>	<p>"वेतन" शब्द के अन्तर्गत अन्य परिस्थितियां Other emoluments falling under the term "Pay"</p>	<p>नियुक्ति की तारीख Date of appointment</p>
			₹ Rs. पे. P	₹ Rs. पे. P	₹ Rs. पे. P	
ASP 1st Subdn Jampurhat	01/7		2420-			1-4-91
-do-	"		2480			1-4-92
SP (HQ) Jampurhat	"		2600			3-4-92
		Comm.	2500			24-8-92
Dr- 2000-60-2700-EP 275-3200-1000-3500			2100-			23-9-92
			8675-			1-4-93

*अस्थायी सेवा के लिए अनुच्छेद 370 के से० नि० से संबंधित आवश्यक प्रमाणपत्र आलिखित करने चाहिए।
*For temporary service, necessary certificate with reference to Article 370, C S R. should be recorded

9	10	11	12	13	14	15
सरकारी कर्मचारी के हस्ताक्षर Signature of Govt. servant	कालम 1 से 8 की तसदीक में कार्यालय के अध्यक्ष या अन्य तसदीक करने वाले अधिकारी के हस्ताक्षर और पदनाम Signature and designation of the head of the office or other attesting officer in attestation of columns 1 to 8	नियुक्ति की समाप्ति की तारीख Date of termination of appointment	समाप्ति का कारण (जैसे पदोन्नति, स्थानान्तरण या बरखास्तगी इत्यादि) Reason of termination (such as promotion, transfer, or dismissal, etc.)	कार्यालय के अध्यक्ष या अन्य तसदीक करने वाले अधिकारी के हस्ताक्षर Signature of the head of the office or other attesting officer	कार्यालय के अध्यक्ष या अन्य तसदीक करने वाले अधिकारी के हस्ताक्षर Signature of the head of the office or other attesting officer	सरकारी कर्मचारी को दिए गए किसी आलिखित दण्ड या परस्कार का हुवाला (संदर्भ) Reference to any recorded punishment or reward given to the Government servant
		31-3-92	Asst. Inspect	Imp. H. O. 795001.	Asst. Master (Acct.) Imp. H. O. 795001.	VERIFIED IMPHAL
		24-9-92	Promoted	Imp. H. O. 795001.	Asst. Master (Acct.) Imp. H. O. 795001.	VERIFIED IMPHAL
		22-8-92	Leave	Imp. H. O. 795001.	Asst. Master (Acct.) Imp. H. O. 795001.	VERIFIED IMPHAL
		22-7-92	Leave	Imp. H. O. 795001.	Asst. Master (Acct.) Imp. H. O. 795001.	VERIFIED IMPHAL
		21-3-93	Leave	Imp. H. O. 795001.	Asst. Master (Acct.) Imp. H. O. 795001.	VERIFIED IMPHAL
			Pay Fixed Rs 2060 as on 1/1/86 in the scale 1640-2900 with D.V.L. 1-486 under CCS (Rev. Bd.) Rules, 1986.			
			Pay fixed as on 1/1/86 Rs 2120 in the scale of Pay (1640-60+2800) E.B. 7X (2900) with D.V.L. 1-486 under CCS (R.A) rules 1986.			
						LTC Advance taken by S. S. Singh for 4 years blocks 1982-85 sanctioned vide O.P. NO E-6/LTC dt 25/1/85 under S.B. NO-197 Rs 3000/-
						to 21-2-85 leave granted vide O.P. NO-B-2/3 P. Singh dt 23/4/85

Asst. Master (Acct.)
Imp. H. O. -795001.

8 सरकारी कर्मचारी के हस्ताक्षर Signature of Govt servant	9 कालम 1 से 8 की तसदीक में कार्यालय के अध्यक्ष या अन्य तसदीक करने वाले अधिकारी के हस्ताक्षर और पदनाम Signature and designation of the head of the office or other attesting officer in attestation of columns 1 to 8	10 नियुक्ति समाप्ति की तारीख Date of termination of appointment	11 समाप्ति का कारण (जैसे पदोन्नति, स्थानान्तरण या बरखास्ती इत्यादि) Reason of termination (such as promotion, transfer, or dismissal, etc.)	12 कार्यालय के अध्यक्ष या अन्य सरकारी पदों वाले अधिकारी के हस्ताक्षर Signature of the head of the office or other attesting officer	13 छुट्टी/Leave छुट्टी का प्रकार व अवधि Nature and duration of leave taken	13 चार महीने तक की ऐसी औसत वेतन की छुट्टी को अवधियों का वेतन दूसरी सरकार को डेबिट किया जाएगा Allocation of periods of leave on average pay upto four months for which leave salary is debitable to another Government अवधियां Periods	14 कार्यालय के अध्यक्ष या अन्य अधिकारी के हस्ताक्षर Signature of the head of the office or other attesting officer	15 सरकारी कर्मचारी को दिए गए किताब आलमिना तथा या परस्कार का हवाला (संदर्भ) Reference to any recorded punishment or reward given to the Government servant
						<p>E/L for 15 days @ 23/85 to 6-4-85 leave granted vide D.P.S. NO - B-2/8. P Singh dt. 28/4/85</p> <p>Asst. Postmaster (Acct.) Imphal H. O. - 795001.</p> <p>SERVE FROM 1-4-84 TO 31-3-85 FROM ALL ROLLS OF IMPHAL</p> <p>Asst. Postmaster (Acct.) Imphal H. O. - 795001.</p> <p>E/L for 45 days from 9.6.85 to 23.7.85 granted vide D.P.S. no B-2/8. P. Singh dt. 26.8.85</p> <p>Asst. Postmaster (Acct.) Imphal H. O. - 795001.</p> <p>SERVE FROM 1-4-85 TO 31-12-85 FROM ALL ROLLS OF IMPHAL</p> <p>Asst. Postmaster (Acct.) Imphal H. O. - 795001.</p>		

8 सरकारी कर्मचारी के हस्ताक्षर Signature of Govt servant	9 कालम 1 से 8 की सहायक में कार्यलय के अध्यक्ष या अन्य तसदीक करने वाले अधिकारी के हस्ताक्षर और परनाम Signature and designation of the head of the office or other attesting officer in attestation of columns 1 to 8	10 नियुक्ति की समाप्ति की तारीख Date of termination of appointment	11 समाप्ति का कारण (जैसे पदोन्नति, स्थानान्तरण या प्रखास्तगी इत्यादि) Reason of termination (such as promotion, transfer, or dismissal, etc.)	12 कार्यालय के अध्यक्ष या अन्य तसदीक करने वाले अधिकारी के हस्ताक्षर Signature of the head of the office or other attesting officer	13 छुट्टी/Leave चार महीने तक की ऐसी औगत के लिए छुट्टी की अवधियों का बंटवारा जिनका छुट्टी के लिए हिसाब रक्काब में डेबिट किया जाएगा Allocation of periods of leave on average pay upto four months for which leave salary is debitable to another Government अवधियां Periods फिस सरकार को डेबिट को जायेगी Government which bitable	14 कार्यालय के अध्यक्ष या अन्य अधिकारी के हस्ताक्षर Signature of the head of the office or other attesting officer	15 सरकारी कर्मचारी को दिए गए बिस्तो आलिखित दण्ड या परस्कार का हवाला (संदर्भ) Reference to any recorded punishment or reward given to the Government servant
					<p>for leave for 24.2.87 to 22.3.87 granted vide D.P.S/11 no B-2/87 S.P. Singh dt. 2.3.87</p> <p>for 26-3-87 to 14-4-87 granted vide D.P.S Memo no B-2/S.P. Singh dt. 14.4.87</p>		<p>30.11.86</p> <p>Recovery of Rs. 200/- from 1.1.86 to 30.11.86</p> <p>A.P.M. (Accounts) Kohima - 791001</p> <p>Asst. Postmaster (A/CB) Imphal - 795001</p> <p>SERVICES FROM 1-13-86 TO 31-3-87 VERIFIED FROM A. ROLLS OF IMPHAL</p> <p>Asst. Postmaster (A/CB) Imphal- 795001.</p> <p>Deduction under G.F.S. of Rs. 20/- from 13/86 to 3/87 verified from A. Rolls of Imphal. H.O.</p> <p>Asst. Postmaster (A/CB) Imphal H. O. - 795001</p> <p>for leave without pay for 15.4.87 to 19.4.87 granted vide D.P.S/11 no B-2/S.P. Singh dt. 7.5.87</p>

8	9	10	11	12	13 छुट्टी/Leave		14	15
सरकारी कर्मचारी के हस्ताक्षर Signature of Govt servant	कालम 1 से 8 की तसदीक में कार्यालय के अध्यक्ष या अन्य तसदीक करने वाले अधिकारी के हस्ताक्षर और पदनाम। Signature and designation of the head of the office or other attesting officer in attestation of columns 1 to 8	नियुक्ति की समाप्ति की तारीख Date of termination of appointment	समाप्ति का कारण (जसे पदोन्नति, स्थानान्तरण या बरखास्तगी इत्यादि) Reason of termination (such as promotion, transfer, or dismissal, etc.)	कार्यालय के अध्यक्ष या अन्य तसदीक करने वाले अधिकारी के हस्ताक्षर Signature of the head of the office or other attesting officer	ली गई छुट्टी का प्रकार व अवधि Nature and duration of leave taken	चार महिने तक की ऐसी औसत देतान की छुट्टी की अवधियों का वटवारा जिनका छुट्टी देतान दुसरी सरकार को डेबिट विमा जाण्ण। Allocation of periods of leave on average pay upto four months for which leave salary is debitable to another Government अवधियां Periods किस सरकार को डेबिट को जायेगी Government to which debitable	कार्यालय के अध्यक्ष या अन्य अधिकारी के हस्ताक्षर Signature of the head of the office or other attesting officer	सरकारी कर्मचारी को दिए गए किसी आलिखित दण्ड या परस्कार का हवाला (संदर्भ) Reference to any recorded punishment or reward given to the Government servant
						The official E.L. - 20 days W.E.F. 23-5-88 28 76 86 vide NPS / 1P memo No - B-2 / 8P bill D. 17-5-88 28 (NPS) Dated 17-5-88 Asst. Postmaster (A/C) Imphal H.O.-785001		4 granted 20 days 28 76 86 1P memo 8P bill 28 (NPS) (A/C) Imphal H.O.-785001
						Deduction under COFIS at the rate of Rs. 2/- from 4/37 to 21/37 verified from the bills of Imphal H.O. Asst. Postmaster (A/C) Imphal H.O.-785001		
						SERVICES FROM 1-11-87 TO 30-3-88 VERIFIED FROM A/C OF IMPHAL Asst. Postmaster (A/C) Imphal H.O.-785001		
						Commuted leave for 15 days W.E.F. 4/82 to 12/88 on M.C. granted vide NPS / 1P memo No - B-2 / 8P bill No. 13-7-88. Asst. Postmaster (A/C) Imphal H.O.-785001		

9 सरकारी कर्मचारी के हस्ताक्षर Signature of Govt servant	10 कालम 1 से 8 की तसदीक में कार्यालय के अध्यक्ष या अन्य तसदीक करने वाले अधिकारी के हस्ताक्षर और पदनाम Signature and designation of the head of the office or other attesting officer in attestation of columns 1 to 8	11 नियुक्ति की समाप्ति की तारीख Date of termination of appointment	12 समाप्ति का कारण (जैसे पदोन्नति, स्थानान्तरण या वरखास्तगी इत्यादि) Reason of termination (such as promotion, transfer, or dismissal, etc.)	13 कार्यालय के अध्यक्ष या अन्य तसदीक करने वाले अधिकारी के हस्ताक्षर Signature of the head of the office or other attesting officer	14 छुट्टी/Leave ली गई छुट्टी का प्रकार व अवधि Nature and duration of leave taken	15 सरकारी कर्मचारी को दिए गए किसी आलिखित दण्ड या परस्वार का हवाला (संदर्भ) Reference to any recorded punishment or reward given to the Government servant
					चार महीने तक की ऐसी औसत देतम की छुट्टी की अवधियों का वटवारा जिनका छुट्टी देतम दुसरी सरकार को डेबिट किया जाएगा Allocation of periods of leave on average pay upto four months for which leave salary is debitable to another Government	
					फिर सरकार को डेबिट को जायेगी Government to which debitable	सरकारी कर्मचारी को दिए गए किसी आलिखित दण्ड या परस्वार का हवाला (संदर्भ) Reference to any recorded punishment or reward given to the Government servant
						Committed leave for 2 days WRF 19-7-88 Dt. M.C. To 20-7-88 granted vide O.P.S. (18 memo No- B-2 / 88 S.R. Dt- 12-8-88. 13111. Postmaster (A/C) Imphal H.O.-786001
						P/L for 10 days WRF 17-4-88 to 26-4-88 granted vide O.P.S/ 18 memo No- B-2/ S.P. S.R. Dt- 1-5-88. 4011. Postmaster (A/C) Imphal H.O.-786001
						One year Home With LTC for 1988 amounting Rs. 1000/- drawn on no- 134 Dt- 20-5-88. 13111. Postmaster (A/C) Imphal H.O.-786001

8 सरकारी कर्मचारी के हस्ताक्षर Signature of Govt servant	9 कालम 1 से 8 की तरादीक में कार्यालय के अध्यक्ष या अन्य तसदकी करने वाले अधिकारी के हस्ताक्षर और पदनाम Signature and designation of the head of the office or other attesting officer in attestation of columns 1 to 8	10 नियुक्ति की समाप्ति की तारीख Date of termination of appointment	11 समाप्ति का कारण (जैसे पदोन्नति, स्थानान्तरण या वरखास्तगी इत्यादि) Reason of termination (such as promotion, transfer, or dismissal, etc.)	12 कार्यालय के अध्यक्ष या अन्य तरादीक करने वाले अधिकारी के हस्ताक्षर Signature of the head of the office or other attesting officer	13 छुट्टी/Leave छुट्टी का प्रकार व अवधि Nature and duration of leave taken चार महीने तक की ऐसी औसत वेतन की छुट्टी की अवधियों का व्यवहार जिनका वेतन दूसरी सरकार को देवित किया जाएगा Allocation of periods of leave on average pay upto four months for which leave salary is debitable to another Government किस सरकार को देवित को जायेगी Government which bitable		14 कार्यालय के अध्यक्ष या अन्य अधिकारी के हस्ताक्षर Signature of the head of the office or other attesting officer	15 सरकारी कर्मचारी को दिए गए पित्तों आलिखित रूप या परस्कार का हवाला (संदर्भ) Reference to any recorded punishment or reward given to the Govern- ment servant
					<p>DEDUCTION MADE C.G.L.S. ... of the ...</p> <p>of Rs. 25/- from ... 1289</p> <p>verified from A. Rolls of Imphal H.O.</p> <p>Asst. Postmaster (A/C.) Imphal H. O. - 78500</p>			
					<p>SERVICES FROM: 1-4-88</p> <p>TO: 31-3-89 VERIFIED</p> <p>FROM A ROLLS OF IMPHAL</p> <p>Asst. Postmaster (A/C.) Imphal H. O. - 78500</p> <p>The original took one year Home town we the lib - home year 1990 amounting to Rs 1000/- drawn on 106 25-1-90.</p> <p>Asst. Postmaster (A/C.) Imphal H. O. - 78500</p>			
					<p>DEDUCTION MADE C.G.L.S. ... of the ...</p> <p>of Rs. 25/- from ... 1289</p> <p>verified from A. Rolls of Imphal H.O.</p> <p>Asst. Postmaster (A/C.) Imphal H. O. - 78500</p>			

8 सरकारी कर्मचारी हस्ताक्षर Signature of Govt servant	9 कालम 1 से 8 की तसदीक में कार्यलय के अध्यक्ष या अन्य तस्वीकी करने वाले अधिकारी के हस्ताक्षर और पदनाम Signature and designation of the head of the office or other attesting officer in attestation of columns 1 to 8	10 न्युवित की समाप्ति की तारीख Date of termination of appoint- ment	11 समाप्ति का कारण (जैसे पदोन्नति, स्थानान्तरण या पर्यायसंगी इत्यादि) Reason of termination (such as promotion, transfer, or dismissal, etc.)	12 कार्यालय के अध्यक्ष या अन्य तसदीक करने वाले अधिकारी के हस्ताक्षर Signature of the head of the office or other attesting officer	13 छुट्टी/Leave चार महिने तक की मेगी औगत वेतन की छुट्टी की अवधियों का वटवारा जिनका छुट्टी वेतन दूसरी सरकार को डेबिट किया जाएगा Allocation of periods of leave on average pay upto four months for which leave salary is debitable to another Government अवधियां Periods किस सरकार को डेबिट को करना होगा Government which is bitable	14 सरकारी कर्मचारी को दिए गए किसी आलिखित दण्ड या परस्कार का हवाला (संदर्भ) Reference to any recorded punishment or reward given to the Govern- ment servant
					<p>The official has been approved in PSS Gr-B on regular basis vide D.O. No. Staff/13-15/92 dated 9/5/92. S.P.A. dtd. 2-11-92. d. come /stt no. Staff/13-15/92 dtd. 13-11-92.</p>	<p>The official is promoted to officiate as SPO's Impthal of the DPs/Impthal in P.S & P.Ms Group B on temporary & adhoc basis vide DPs/Impthal memo no B2/PSS-II/109/1000 dtd. 1-4-92.</p>
			<p>Asst. Accounts Officer Bgt Officer, Chief Post Master General N. E. Circle, Shillong</p>		<p>Asst. Impthal. 1/18)</p>	<p>Reduction under UGEIS at the rate of Rs 30/- from 1/91 to 12/91 verified from A Rolls of Impthal HQ.</p> <p>Asst. Impthal (A/O-1) Impthal H. Q. 798001</p> <p>SERVICES FROM 1-4-91 TO 31-3-92 VERIFIED FROM A ROLLS OF IMPHAL</p> <p>Asst. Postmaster (A/O-1)</p> <p>The official has been approved as By Impthal vide 11/1/92 vide (C/O/S) under Staff/13-15/92 dtd. 13/1/92</p>

पत्र-संख्या-22
6-11-22

भारतीय डाक-तार विभाग
INDIAN POSTS AND TELEGRAPHS DEPARTMENT

सेवा
From SUFDT. OF POST OFFICES
SIDSAGAR DH.

दिनांक
To

The Post Master
Imphal

नाम संख्या
No. B 2 / Suresh Prasad Singh

दिनांक
Dated at Jorhat 08-04-02

विषय
Subject

Alteration of Date of birth, the case of Shri
Suresh Prasad Singh, Clerk, Imphal.

The Circle office Shillong has
approved following alteration in respect of
Shri Suresh Prasad Singh, Clerk, Imphal.

" After careful examination of documents
(School Certificates, horoscope, Court affidavit, etc.)
Produced by Shri Suresh Prasad Singh, Clerk,
Imphal, it is Ordered that Date of birth
may be altered as 05-08-1939 (Fifth August
Nineteen hundred thirty nine) instead of
0-5-08-1937 "

The above alteration may be
suitably made either in the Original
Service book or a fresh Service book may
be made

Bellman
SUFDT. OF POST OFFICES
SIDSAGAR DH.

81-29-7-31

प्रकाशक संख्या-48 डाक-तार/81-297431-5 00,000 प्रति
MGIP संख्या 248 E & 1781 (37/3/10/2/3/1) 297-51-501000 भा. 5

Copy to: - Shri Suresh Prasad Singh, Clerk, Imphal

81

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Annexure - c

59

DEPARTMENT OF POST: INDIA
OFFICE OF THE CHIEF POSTMASTER GENERAL N.E. CIRCLE SHILLONG.

Revised

113 (6)

The Supdt. of PC's,
Manipur Division,
Imphal.

No. AP/46-178/95

Dated at Shillong the

6-4-95

Sub:-

Alteration in date of Birth. case of Sri S.P. Singh
S.P.O's, Imphal.

Ref:-

Your No. C-1/Pen/Misc/94-95 dt. 13-3-95.

I am directed to intimate you that neither the re-constructed Service Book nor the Circle office letter regarding authorisation of construction of new Service Book is available in this office. Kindly send the same to enable this office to take further necessary step into the matter.

(A.K. Dutta)
Asstt. Director (A/Cs)
For Chief Postmaster General
N.E. Circle, Shillong-1.

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Annexure B-1

- 60 -
114

Part II / Annexure

SERVICE ROLL

Part II / Annexure
Annexure B-1

60.
L-1
113

- (i) Fresh service book prepared and alteration of date of birth made in accordance with reports of Post offices/Librarians. Cr. 30/10/11 Letter no. B-2/Surekha, Prasad Singh. D/O DE-14-6.
- (ii) GPF a/c NO marked on first page.

[Handwritten signature]
22/10/13
[Handwritten name]

61
Service-Roll. - 62- 116

[For inferior servants other than members of the constabulary and for those superior servants for whom no service books are maintained.]

1. Name Suresh Prasad Singh
2. Race, sect and caste Hindu, Rajput
3. Native place [with name of District, Village, Thana and Post Office] vill Kalyanpur P.O. Sarai, P.S. Mahuwa, Dist Muzaffarpur
4. Father's name and residence Shree Jaimangol Singh, Kalyanpur
5. Date of birth by Christian era as nearly as can be ascertained 5.8.39 15th day
6. Exact height by measurement 5'6" Of Aug Nineteen hundred thirty nine
7. Personal marks for identification one cut mark on left toe
8. Signature or mark of Government servant (with date) Suresh Prasad Singh
9. Signature with date and year and designation of the attesting officer Ushar 23-5-64

Note.—The above entries should be renewed or re-attested at least every five years and the signature in lines 3 and 9 should be dated.

9-6-72
Suresh Prasad Singh
9-6-72
Re-attested by
Ushar 23-5-64
Supdt. Muzaffarpur

Suresh Prasad Singh
N-ehy.
4-1-72

Part II

Left hand thumb and finger impressions.

Thumb.	Fore finger.	Middle finger.	Ring finger.	Little finger.	Signature and designation of officer before whom impression is taken.	Date.
					<u>Ushar 23-5-64</u> R	<u>—</u>

Note.—To avoid trouble about pension, take great care, in the following circumstances, that the Service Roll clearly answers the following question :—

Circumstances.	Questions.
(1) When substantive inferior servants, e. g., Duffries, Jemadars, etc., are appointed to act in the superior grade on pay exceeding Rs. 10.	What is the nature of vacancy? Is there a full vacancy, or does any other officer count the same time for pension in the same appointment? (Article 371, C. S. R.)
(2) When service commences as—	Ditto Ditto Ditto
(a) "acting";	Is it in a probationer's appointment specially allotted? (Article 373, C. S. R.)
(b) "on probation";	Is the temporary appointment eventually made permanent? (Article 76, C. S. R.)
(c) "acting in a temporary appointment."	Is the period ordered to count for leave and pension?
(3) Upon reinstatement after suspension.	What rate of leave allowance was drawn?
During all leave other than leave on average pay.	

-63-62/ Annexe 2 (1) 57

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DEPARTMENT OF POSTS,
Office of the Chief Postmaster General, N.E. Circle,
SHILLONG-793001.

....

To,

The Director General (SFC.),
Department of Posts,
Dak Bhavan,
NEW DELHI-110001.

No. Staff/A-1700. Dated Shillong, the 02.01.1995.

Sub : Superannuation pension cases of (1) Shri P.K. Misra, Dy.Suptt.(HQ), O/o the D.P.S., Agartala and (2) Shri S.P. Singh, Dy.Suptt.(HQ) O/o the D.P.S., Imphal.

....

I am directed to report that the following Officers will retire on the dates shown against each : -

- 1) Shri P.K. Misra, Dy.Suptt.(HQ) O/o the D.P.S., Agartala. He is due to retire on superannuation on 31.7.95 (A/N) one CBI case bearing No.5FL-2/92 is still pending/under trial/in the Court of Special Judge, Shillong. *This case is ref. to the D.P.S. file 9-2/92-143 dated 20-5-94*
- 2) Shri S.P. Singh, Dy. Suptt.(HQ), O/o the D.P.S., Imphal is due to retire on superannuation on 31.8.95 (A/N). There is no Vigilance case is pending against the official.

Kindly, therefore, convey necessary approval allowing the above two Officers to retire on the dates mentioned against each as above.

sd/-
(N. Chowdhury)
A.P.M.G. (Staff)
for Chief Postmaster General,
N.E. Circle, Shillong.

-.-.-

Copy for information and necessary action to : -

1. The Asstt. Director (A/Cs.), C.O, Shillong with reference to his letter no. AP/Pension/Misc/93 dated 15.11.94 for obtaining necessary ~~xxx~~ pension papers etc. etc. in respect of both the Officers urgently and process their pension and DCRG cases without delay.

2. Copy P/P of Shri S.P. Singh (Staff/7-89/92).

sd/-
for Chief Postmaster General,
N.E. Circle, Shillong.

-.-.-

64-

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Filed by me
applicant's lawyer
for admission
26.7.95

Central Administrative Tribunal
কেন্দ্রীয় প্রশাসনিক আদালত
26 JUL 1995
287
Guwahati Bench
গুৱাহাটী বেঞ্চ

60
28/7/95

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH.

IN THE MATTER OF :-

O.A. No. 104 of 1995

Suresh Brasad Singh ... Applicant.

Vs.

Union of India & Ors. ... Respondents.

AND

IN THE MATTER OF :-

Rejoinder to the written statement
submitted by the respondents.

The applicant begs to state as follows :-

1. That the applicant has gone through the copy of the written statements submitted by the respondents and has understood the contents thereof. Save and except the statements which are admitted here-in-below, others are categorically denied. Further, the statements which are not borne on records are also denied by the applicant and the respondents are put to the strictest proof thereof.

Received Copy
J.S.C. G.S.C.
26.7.95

Ctd.....2

- 65 - 26

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2. That with regard to the statements made in paragraphs 1 and 2 of the written statement, the applicant do not admit anything contrary to relevant records of the case.

3. That with regard to the statements made in paragraph 3 of the written statement, the applicant begs to state that he entered as T/S Clerk on 4.6.1959. It is not at all a fact that the applicant entered the date of birth as 5.8.1937 in his application for recruitment as T/S Clerk. It was very well noted as 5.8.1939 which will be evident on production of original personal file containing prescribed printed application form, attested copy of matriculation certificate and also original certificate which were collected by the department or verification at the time of recruitment and again at the time of alteration of date of birth.

(i) It is also not the fact that the personal file of the applicant of the material time is available in the office of Director postal services Imphal. It may be mentioned that the applicant is working as Supdt.-in-Charge of the Division only from 1.4.94 and earlier to that the Division was under the control of Director of Postal Services.

(ii) It is also not at all the fact that the date of birth of the applicant is 5.8.1937 and the said entries were attested by the applicant with his dated signature of 14.3.1967 and 17.6.1972. The applicant had no power either to attest or reattest the own signature in the 1st page of his service book. On both the above dates, the applicant

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back as on 7.12.74. Photocopy of seizure memo is annexed herewith and marked as Annexure 'D'.

(ii) It is also not correct that at the material time the date of birth of a Govt. Servant was to be altered only with the prior sanction of the Ministry or Deptt. of the Central Government. In fact at that time the then Heads of the Deptt. or by the local administration were the competent authorities for such alteration of date of birth and no order from the concerned Ministry was required. A photo-copy of rule 281 of Postal Telegraphs Financial Hand Book of the material time is enclosed ~~and~~ as Annexure 'E'.

(iii) It is also not at all correct that the letter head in Corr 22 bearing later No. B-2/Suresh Prasad Singh dtd 8.4.62 (Annexure 'C') was printed in 1981. The afore-said Corr 22 was printed on 29.7.31 as evident from the print at the bottom of the letter head. It may be mentioned that the department of Posts and Telegraphs was bifurcated at that time and no official papers letter head etc. were printed with heading posts and telegraphs in the year 1981. Hence the entire contention of the respondent is totally false, fabricated and baseless with malafide intentions.

6. That with regard to the statements made in paragraph 6 of the written statement, applicant begs to state that the Part II Service Book was prepared by the competent authority i.e. the Post Master of Imphat, who

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was the Head of the Office on the authority of the then Supdt. of Post Offices after obtaining required approval from the Heads of the Department. The then Supdt. of Post Offices was a responsible gazetted officer and he had certainly observed entire formalities of obtaining prior approval of the competent authority before ordering alteration of date of birth. Then then Post Master as a head of the Office was also supposed to know the entire rules of the department and he constructed the Part-II Service Book after his full satisfaction about the correctness of the procedure and facts and circumstances of the case. The aforesaid reconstructed service book was reattested on 7.6.72 by the same Supdt. of Post Offices namely Shri NK Routh. The keeping of Service Book in his custody after reattestation is to be questioned from the aforesaid Supdt. and not from the applicant who was a mere Clerk at that time and had no legal jurisdiction to question about the where about of the service books. The letter No. AI/Staff/Misc. dtd 17.4.72 is evident to the fact and a photocopy of the same is enclosed and marked as Annexure IF.

(i) The service book and service roll is more or less the same to record the history sheet of the Govt. Servant. The Service rolls were used by the Heads of Office whom the stock of Service Book was not available in many cases. In the instant case maintenance of service roll was done by the then Post Master, Imphal, considering the applicant as lower status employee as T/S Clerk. Now its validity as raised by the respondent is quite immaterial after 32 years of its use. It is very much evident that the Part-II Service Book was in the custody of the then Post Master from the date of

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reconstruction till 17.4.72 and on that day the Post Master, Imphal, forwarded to the then Supdt. Post Offices vide letter No. AI/Staff/Misc. dated 17.4.72 (Annexure 'F') seeking the instruction of the later about the correction of date of birth in the original Service Book or annexing the Part II service book with the original one etc. Hence on the face of above materials and facts of the case, the contention of the respondents, challenging the validity of the Part II Service Book is immaterial, baseless and with malafide intention. The service book had already been forwarded to the office of respondent as back as on 24.4.95. A photo-copy of the letter marked file NUC-1/Pension/Misc./94-95 dated 7.7.95 is enclosed and marked as Annexure 'G'.

7. That with regard to the statements made in paragraph 7 of the written statement, the applicant begs to state that the maintenance of Service Book is done by the Head of the Office or the authority having administrative control over a Govt. Servant. As soon as the reconstruction of the Part II Service Book was completed by the then competent authority the applicant was in full confident that the Heads of Office did their job either by annexing the Part II Service Book with the original or by making correction of date of birth in the original Service Book. This was not at all within competency and jurisdiction on the part of applicant to question about up keep of service book to the authority. This was then then Supdt. of Post Offices who re-attested the signature of the applicant on 14.3.67 and 17.6.72 in the original service book and again on 9.6.72 in the Part-II service book. The purpose of reattesting of

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RS

applicant's signature in both original and Part-II service book on 17.6.72 and 9.6.72 respectively was known to the then Supdt. and not to the applicant. The applicant as a subordinate in the cadre of Clerk had no courage to question his higher authorities for reattesting in both service books. As regards the correction of date of birth, the applicant found that correction was already effected as 5.8.39 in Hindi below the original entry as 5.8.37. The duty of informing to the respondent about reconstruction of the Part-II service book was the duty of the then Supdt. of Post Offices and Director of Postal Services who were the In-charge of Manipur Division prior to 1.4.1994 and raising this issue before the applicant by the respondent is meaningless and with idea of misleading the matter.

8. That with regard to the statements made in paragraph 8 of the written statement, the applicant reiterates and reaffirms the statements made in paragraph 4.7 of the original application.

9. That with regard to the statement made in Paragraph 9 of the written statement, it is stated that this para is nothing but repetition of the earlier point raised by the respondent with ill motive to mislead the matter. The service book or service roll both are the same and it was prepared by the competent authority as far back as on 5.4.63 when the use of service roll was allowed by rules of the depts. Hence raising the validity of the service roll after 32 years of its preparation by the respondents is immaterial, prejudicial and with malafide intention.

10. That with regard to the statement made in paragraph 10 of the written statement, it is submitted that the question of raising any issue about date of superannuation by the applicant was quite immaterial as raised by the respondents in this paragraph because after alteration of date of birth as 5.8.39, the date of superannuation would be 31.8.97. There was no purpose on the part of the applicant to inform anything to the respondents about the date of superannuation before 3 years ago. The annexure bearing file No. Staff/A-1700 dtd 2.1.95 (D) submitted by the respondents is an internal correspondence between his office and the other authorities of the deptt. like Director General, Asstt. Director Accounts, etc. and its copy was never endorsed to the applicant as mentioned in this para.

(i) It is the fact that the applicant received letter No. AP/46-178/95 from the respondents asking to submit pension papers and immediately on its receipt the applicant reacted and challenged about correctness of date of superannuation and requested to the respondent Shri A.N.D. Kachari, Director Postal Service Office of the Chief PMG, Shillong, to re-verify the correctness about date of superannuation and also allow the applicant to verify the service book. But instead of allowing him to do so a vague letter was issued mentioning that the applicant would verify those documents before the authority who maintain the service book in the Circle Office, Shillong, but thereafter no opportunity was granted to the applicant for coming down to Shillong from Imphal and to verify the entries of the service book as allowed in rules. Thus wilfully with malafide intention,

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the applicant was kept in dark and the natural justice was denied to him by the respondents.

(ii) Since the reconstruction of Part-II service book was allowed by the then competent authorities the correction in the Part-I Service Book was the duty of the then Heads of the Office and not the applicant. Any issue in this connection raised by the respondent at this stage is quite immaterial and nothing but with wilful intention to cover up their own mistakes and to debar the applicant from getting benefits.

(iii) The issue of under-going training to Darbhanga in the instant case is quite irrelevant. The Govt. Servant can go to in service training only when authority orders. This is done as per the convenience of the Deptt. as well as allotment of seats in the training class, where the applicant has got no legal access.

11. That with regard to the statements made in paragraph 11 of the written statement, it is stated that the stand of the respondent that the applicant cannot be retained in the service beyond 31.8.95 is illegal prejudicial and violative of principles of natural justice. The original service book itself bears the correction in respect of date of birth as 5.8.39 in Hindi and again as soon as the competent authority approved alteration of date of birth the entries of date of birth in the Part-I service book stands automatically corrected as its validity is by-passed by the Part-II service book made on the proper order of the competent authorities under the provision of rules.

74- 35 128
12. That with regard to the statements made in paragraph 12 of the written statements, I beg to state that -

(i) The order issued by the respondents is arbitrary and against the rule as Part-II Service Book was not consulted before issue of order and the applicant was not given any opportunity to represent his case before issuing the order. The order is itself whimsical and one sided as no Govt. servant can be asked to retire on superannuation before completion of 58 years of age. The applicant will complete 58 years only by 31.8.1997.

(ii) It is not the fact that there is no correction in the date of birth in original service book. In fact, below 5.8.37, the correct date of birth as 5.8.39 already inserted.

(iii) It is cent per cent incorrect that no order was issued by the deptt. for opening of a new service book.

This was reconstructed on the clear order from the then Supdt. of POs/Sibsagar Division vide order No. B-2/Suresh Prasad Singh, dtd 8.4.62. If any dispute is raised by the respondent, the fact may be verified on production of personal file of the material time in which all the correspondences relating to the instant case are available.

(iv) It is not fact that no order was issued by the deptt. for change of date of birth from 5.8.37 to 5.8.39.

The specific order was issued vide Order No. B-2/Suresh Prasad Singh dtd 8.4.62 and the respondent had already submitted a photocopy of the said letter as Annexure 'B' of their W.S.

(v) This is cent percent incorrect that the applicant had furnished the date of birth as 5.8.37 in his ACRs for 1994-95 in his own handwriting. The real fact is that

no ACR sheet has been furnished so far by the applicant for the period 1994-95. The same is yet to be ~~made~~ submitted.

The ACR form is always sent for filling up self-appraisal only, and other entries are made by the respondents themselves.

As regards furnishing of date of birth in declaration form and attestation of signature on 17.6.72 etc. these points are simply re;eattation to para-4 and para-7 and comments has already been furnished in paragraph 4 and paragraph 7 of the re-joinder.

(vi) The action of the respondents is not in time. They have initiated action three years before the actual date of superannuation and against rule.

(vii) It is nothing but reeattation to preceding para. As a normal rule when two documents prevail for a single particular issue, the document issued/prepared in a later date isto be considered for application and practice. In the instant case, the para II service book was constructed altering the date of birth as 5.8.39 as per the order of the deptt. and no further controversy lies in the matter.

13. That with regard to the statements made in paragraph 13 of the written statements, it is stated that since the deptt. failed to dispose of the matter within a reasonable time, the applicant have no other alternative than to save the Hon'ble Tribunal seeking redressal of his grievances. However, in the meantime, the respondents with malafide intention and in violation of Sec. 19(4) if the AC^Act have rejected his representation vide letter no. AP/44-178/95 at 4.7.95 (Annexure 'H').

14. That with regard to the statements made in paragraphs 14 to 17 of the WS, the applicant does not admit anything contrary to relevant records. However, he reiterates and reaffirms the statement made in the OA as well as in this rejoinder.

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14(a) That the applicant submits that it is seen in the first page of part -II Service book, the word "Service Roll" is already cancelled and again in the front inner cover it is already written "fresh Service book prepared and alteration of date of birth made in accordance with SPOs/Sibsagar Division No. B-2/Suresh Pd. Singh dt 8.4."62". Therefore, raising of any issue regarding service roll is ~~imm~~ immetarial.

ACR 82-83
Further, it is submitted that the Annexure A.1 of the written statement submitted by the respondents is a fabricated document. This is a copy of ACR sheet for the year 1982-83 in which the year part of the date of birth had been cancelled and re-written as 1937 by cancelling the correct entry of ~~1939~~ 1939.

14(b) That the applicant submits that from the facts and circumstances stated above as well as in the OA and in view of the stand taken by the respondent in their WS, it is amply evident that the respondents have acted malafide with the sole purpose of victimisation of the applicant and thus, they have sought to jeopardise the service career of the applicant. The respondents cannot turned round from their own promise/action for the purpose of victimisation. The materials on record clearly reveal that the date of birth of the applicant is 5.8.39 and not 5.8.37. Accordingly, he has got a right to continue in service till 31.8.97. This is his fundamental right and the same cannot be taken away by any kind of inaction on the part of the respondents.

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15. That under the facts and circumstances stated above, the instant application deserves to be allowed with cost.

VERIFICATION.

I, Sri Suresh Prasad Singh, the applicant in the instant case, do hereby solemnly affirm and verify that the statements made in the rejoinder are true to my knowledge and I have not suppressed any material fact.

And I sign this verification on this 25th day of July, 1995.

Suresh Prasad Singh.

Signature of the applicant.

...

S.R. 199. Every step in a Government servant's official life must be recorded in his Service Book, and each entry must be attested by the Head of his office, or, if he himself is the Head of an office, by his immediate superior. The Head of the office must see that all entries are duly made and attested, and that the book contains no erasure or overwriting, all corrections being neatly made and properly attested.

GOVERNMENT OF INDIA'S DELEGATIONS

(1) In relaxation of the provision of S.R. 199 the Heads of the Offices are permitted to delegate to sub-ordinate Gazetted Officers under them powers to attest entries in Service Books of all Gazetted officers (except their own Service Books) for the maintenance of which the Heads of Offices are responsible.

The subordinate Gazetted officers who are delegated powers to attest entries in the Service Books of Gazetted officers are also authorized:—

- (i) to keep these documents in their custody, and
- (ii) to attest entries in the leave accounts,

provided that the Head of the Office concerned remains responsible for the proper maintenance of and attestation of entries in Service Books and leave accounts and for their custody. The Head of the Office should scrutinise at least ten per cent of these documents every year and initial the same in token of having done so.

The powers to attest entries in Service Books and leave accounts shall not be exercised by those Gazetted Officers who have been delegated such powers in respect of entries in their own Service Books and leave accounts. The entries in their Service Books should be attested by the Head of the Office who will also be responsible for their custody.

[G.I., M.F., O.M. No. 3 (3)-E. IV(A)76, dated the 25th November, 1976.]

(2) In relaxation of the provision of S.R. 199, Heads of Accounts Offices are permitted to delegate to a subordinate gazetted officer the duty of examining and attesting entries in the Service Books of the non-gazetted staff.

[G.I., F.D. letter No. F/95/1/R. 11, dated the 2nd March, 1929.]

(3) The Superintendents/Accountants (non-gazetted) in the Indian Audit and Accounts Department are delegated powers to attest entries in the service books and leave account of non-gazetted staff, other than those on the first page of the service book and annual verification of the services.

These powers will not, however, be exercised by them in respect of entries in their own service books and leave accounts and will be subject to the condition that the gazetted officers, who are delegated powers to attest entries on the first page of service book, continue to inspect ten per cent of the service books and initial them in token of their having done so.

Note.—This delegation is subject to the following further conditions:—

- (i) Entries regarding increments, fixation of pay, etc., should be based on the increment certificates, pay fixation statements, etc., duly approved by the Branch Officer.

Attested.

Advocate.

- (ii) In the case of leave, the title to leave should be verified by the Branch Officer-in-charge of Administration before the sanction to leave is accorded.

[G.I., M.P., letter No. 9 (3)-EG1/67, dated the 20th April, 1967, and dated the 21st August, 1967 and Comptroller and Auditor-General's letter No. 1348-Tech. Admn. 1/69B, 66, dated the 3rd May, 1967.]

(4) The following officers of the Indian Posts and Telegraphs Department who are not Heads of offices, are authorised to attest the entries in Service Books (except their own Service Books) which are required to be maintained by their Heads of offices:—

- (i) Post Office Accountants in the selection grade and Divisional Accountants (in the Engineering Divisions);
- (ii) Head Record Clerk, R.M.S.;
- (iii) Any Gazetted Officer or a Superintendent in the 'Grade A' Circle Office (Rs. 350-450 old scale) or any officer in the selection grade authorised by the Head of the office, if there is no Accountant in the selection grade in the office.

The above mentioned officers who have been authorised to attest entries in Service Books and Service Rolls are also authorised (i) to keep these documents in their custody, and (ii) to attest entries in the leave accounts, provided that the Head of the office concerned remains responsible for the proper maintenance of, and attestation of entries in, Service Books and Service Rolls and leave accounts and for their custody. In order to ensure that the Head of the office does exercise general supervision in this matter, it is ordered that the Head of the office should inspect at least ten per cent of these documents every year and initial them in-token of having done so.

[F.A., P. & T's. endorsement No. S.A. 82 (23) 30, dated the 30th June, 1932, No. Es.B. 132-2/32, dated the 15th November, 1933 and F.A. (C/s). endorsement No. 132-3/44, dated the 24th November, 1945.]

(5) The Junior and Senior P. & T. Accountants, attached to whatever offices, are delegated with the following powers:—

- (i) To attest entries in Service Books and Service Rolls including entries about verification of services;
- (ii) To maintain Service Books, Service Rolls and leave accounts and keep them in their custody; and
- (iii) To attest entries in leave accounts.

2. In offices where both Junior and Senior Accountants are employed the entries should be attested by Senior Accountant only.

3. The delegation of these powers is subject to the condition that the Head of the office remains responsible for the proper maintenance and custody of Service Books, Service Rolls and leave accounts and for the attestation of entries in these documents; and that he inspects at least ten per cent of these documents, every year and initials them in token of having done so.

[G.I., M.F., (C) endorsement No. SPA. 302-3/53, dated the 14th May, 1954.]

(6) The Assistant Postmasters (Accounts) attached to Head Post Offices are delegated with the following powers in respect of staff of those offices except for themselves:—

Attested.
Advocate.

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- (i) to attest the entries in Service Books and Service Rolls;
- (ii) to keep the documents in their custody;
- (iii) to attest the entries in the leave accounts; and
- (iv) to re-attest the descriptive particulars every 5 years.

2. This delegation is subject to the conditions that the Head of the Office shall remain responsible for the proper maintenance of the service books, service rolls and leave accounts for the attestation of entries in these documents and for their custody and he shall inspect at least ten per cent of these documents every year and initial them in token of having done so.

[G.I., M.F., (C), endst. No. 127/1/60-SPB-II, dated the 30th June, 1960.]

(7) The Assistant Accountants-(Lower Selection Grade) in G.P.O's are delegated with the following powers in respect of staff of those offices except for themselves:-

- (i) to attest the entries in Service Books;
- (ii) to keep the documents in their custody;
- (iii) to attest the entries in the leave accounts; and
- (iv) to re-attest the descriptive particulars every 5 years as required by Rule 288 (f) of the P. & T., F.H.B., Vol. I (Second Edition).

2. This delegation is made subject to the conditions that the Head of the office shall remain responsible for the proper maintenance of the Service Books and leave accounts for the attestation of entries in these documents and for their custody and that he shall inspect at least ten per cent of these documents every year and initial them in token of having done so.

[D.G., P. & T.'s Memo. No. 127/2/61-SPB-II, dated the 28th February, 1962 issued with the concurrence of Ministry of Finance (C) Dn, vide their U.O. No. 1317-PT-A/62, dated the 26th February, 1962.]

GOVERNMENT OF INDIA'S ORDERS

(1) **Declarations and fixation memos to be pasted in Service Books.** - The declarations of Government servants electing the scales of pay and statements showing the fixation of initial pay in the relevant scales of pay in support of the entries in the Service Books should be pasted in the Service Books themselves.

[G.I., M.F., U.O. No. 3622-Est-111/A/55, dated the 10th May, 1955.]

(2) **Entries regarding outfit allowance.** - With a view to enable the Audit Officer to exercise a check over the payment of outfit allowance to non-gazetted staff serving in Indian Missions and posts abroad, it has been decided that a note of every such payment (i.e., Bill No., amount and date of encashment) with its authority should be recorded in the body of the Service Book of the non-gazetted Government servant in chronological order along with other entries.

[G.I., M.F., O.M. No. 15 (13)-E. II(B)/56, dated the 3rd July, 1958.]

Attested.
[Signature]
Advocate.

81-17...

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Annexure B

135

Part II / Field

SERVICE ROLL

Project Singh
Clerk Hospital No

Attested.

Advocate.

82-18-43
 F-PTI - 3.2.54
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Service Roll

[For inferior servants other than members of the constabulary and for those superior servants for whom no service books are maintained.]

1. Name Suresh Prasad Singh
2. Race, sect and caste Hindu, Rajput
3. Native place [with name of District, Village, Thana and Post Office] Vill Kalyanpur P.O. Sakai, P.S. Mahuwa, Dist Muzaffarpur
4. Father's name and residence Shree Jaimangol Singh, Kalyanpur
5. Date of birth by Christian era, as nearly as can be ascertained 5.8.39 Pith day
6. Exact height by measurement 5' 6" One cut mark on left toe
7. Personal marks for identification one cut mark on left toe
8. Signature or mark of Government servant (with date) Suresh Prasad Singh
9. Signature with date and year and designation of the attesting officer Ush...

Note.—The above entries should be renewed or re-attested at least every five years and the signature in lines 3 and 9 should be dated.

INITIALS

Suresh Prasad Singh
9.6.72
Re-attested by
Ush...
29.5.64
Supd. of Division, Muzaffarpur

Suresh Prasad Singh
Nehru
4-4-63

Left hand thumb and finger Impressions.

Thumb.	Fore finger.	Middle finger.	Ring finger.	Little finger.	Signature and designation of officer before whom impression is taken.	Date.
					<i>Ush...</i> 29-5-64 INITIALS	

Note.—To avoid trouble about pension, take great care, in the following circumstances, that the Service Roll clearly answers the following question :—

Circumstances.

- (1) When substantive inferior servants, e. g., Duffries, Jemadars, etc., are appointed to act in the superior grade on pay exceeding Rs. 10.
 - (2) When service commences as—
 - (a) "acting" ;
 - (b) "on probation" ;
 - (c) "acting in a temporary appointment."
 - (3) Upon reinstatement after suspension.
- During all leave other than leave on average pay.

Questions.

- What is the nature of vacancy? Is there a full vacancy, or does any other officer count the same time for pension in the same appointment? (Article 371, C. S. R.)
- Ditto Ditto Ditto
- Is it in a probationer's appointment specially allotted? (Article 373, C. S. R.)
- Is the temporary appointment eventually made permanent? (Article 76, C. S. R.)
- Is the period ordered to count for leave and pension?
- What rate of leave allowance was drawn?

Attested.
Ush...
Advocate.

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The Post Master
Imphal

No B 21 Suresh Prasad Singh Clerk Jorhat 28-04-62

Alteration of Date of birth, the case of Shri Suresh Prasad Singh, Clerk, Imphal.

The Circle office Shillong has approved following alteration in respect of Shri Suresh Prasad Singh, Clerk, Imphal.

" After careful examination of documents (School certificates, horoscope, Court affidavit, etc) Produced by Shri Suresh Prasad Singh, Clerk, Imphal, it is Ordered that Date of birth may be altered as 05-08-1939 (Fifth August Nineteen hundred thirty nine) instead of 0-5-08-1937 "

The above alteration may be suitably made either in the Original Service book or a fresh Service book may be made

Attested.
Advocate.

POST OFFICES
SHILLONG E.M.

Copy to:- Shri Suresh Prasad Singh, Clerk, Imphal
for information

1074962

Seized

- ① Case No. - RC 25/71 - SH6.
- ② Date of seizure - 7-12-74
- ③ By whom seized - D.K. Choudhary, Inspector
CBI/SPE, Meerut
- ④ From whom seized & where - Sri S.N. Mukherjee
Suptt. of Postoffice, Manifest Division
Meerut. In the office of S.P.O.

Particulars of articles seized

- ① Personal file of Shri Lachh Prasad Singh
marked file No. B-2 / S.P. Singh containing
total 249 sheets (Two hundred & forty nine
sheets) - One file.

Note - Page No. 3 not available. This file contains admitted writings of Shri S.P. Singh.

- ② The following papers (admitted writings of S.P. Singh) taken out from the file no B-2/S.P. Singh (P.O. of S. J. Singh) -

- (a) Leave application of Sri S.J. Singh dt. 25.6.72 - one sheet
 - (b) Application for leave dt 10.8.72 of S.J. Singh - one sheet
 - (c) Application for leave dt 28.8.74 of Sri S.J. Singh - one sheet
 - (d) Application for leave dt 11.10.74 of Sri S.J. Singh - one sheet
 - (e) E.O. application with dt 11.10.74 of Sri S.J. Singh addressed to the P.O. Meerut - one sheet
- Taken out from the file page 59, 66, 91, 104 and 105 respectively, of the said file.

- ③ The following page of the file no B-2/S.P. Singh (bearing admitted writings of Ganga Ram Rajbanshi) -

- (a) Application for leave dt 28.3.71 of Ganga Ram Rajbanshi (Page 81) - one sheet
- (b) Application for leave dt 11.10.74 of Ganga Ram Rajbanshi (Page 97) - one sheet
- (c) Application for leave dt 12.12.73 of Ganga Ram Rajbanshi (Page 100) - one sheet.

Attested for Advocate.

- ① Case No. RC 25/74-SHG.
- ② Date of Seizure - 20-12-1974.
- ③ By whom seized - D. K. Choudhary, Insp., C.I./S.P.E.,
Muz. Lughal.
- ④ From whom seized and where - Shri S. M.
Mukherjee, Supt. of Post Office, Manifur
Dion, Lughal. In the office of S.P.O.

Particulars of articles seized

- ① File no. B-6 / Recd. / Clus / 72 1st part of
1972 (Recruitment file) of the office of the
S.P.O. Manifur Dion, Lughal containing
36 sheets inside a file cover
— one file.

Signature of the person
from whom seized -

[Signature]
20/12/74
C.S.N. Mukherjee
Muz. Lughal

Signature of witnesses

① Natarajit Singh,
C.I/P 20/12/74

② K. Subramanian Reddy,
H.S/P (Hes) Manifur Dion
20-12-74

Attested.
[Signature]
Advocate.

[Signature]
Insp. C.I/S.P.E. Manifur Dion
Signature of the Police off
20/12/74

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-22-

Annexure-E

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Date of Birth

281. Every person newly appointed to a service or a post under Government should, at the time of the appointment, declare the date of his birth by the Christian era with as far as possible confirmatory documentary evidence such as a matriculation certificate, municipal birth certificate and so on. If the exact date is not known, an approximate date may be given. The actual date or the assumed date determined (*vide* Rule 282) should be recorded in the history of services, service book, or any other record that may be kept in respect of the service under the Government of the Government servant concerned and once recorded, it cannot be altered, except in the case of a clerical error, without the previous orders of the Local Administration.

Note 1.—Departments of the Central Government exercise the powers of a Local Administration for the purpose of this rule.

Note 2.—Heads of Departments are authorised to exercise this power in the case of non-gazetted Government servants under their control.

282. (a) If a Government servant is unable to state his exact date of birth but can state the year, or year and month of birth, the 1st July or the 16th of the month respectively, may be treated as the date of his birth.

Attested.

[Signature]
Advocate.

भारतीय डाक-तार विभाग
INDIAN POSTS AND TELEGRAPHS DEPARTMENT

प्रपत्र
From Post MASTER
IMPHAL

संवा में
To Sd/- N.K. Routh
Supdt. of POS, IMPHAL.

क्रम संख्या
No. A1/Staff/Misc.

दिनांक
Dated at Imphal the 17.4.1972.

विषय
Subject :- Attestation of specimen
Signature of Suresh
Prasad Singh,
Clack Imphal.

The fresh Service book prepared in connection with alteration of Age of Suresh Prasad Singh the then Clack Imphal H.O. is forwarded herewith for necessary attestation of official signature and early return.

No correction of age has been made in the original Service book as yet kindly instruct whether the same service book should be cancelled or the fresh one will be kept annexed to original one after necessary correction.

Encl. :- (1) One Service book.

Deep
POST MASTER
IMPHAL

Attested.
Advocate.

Department of Post, India.
Office of the Director Postal Services, Manipur, Imphal-795001.

No.C-1/Pen/Misc/94-95.

Dated, at Imphal the 07-07-'95.

To

Shri. A.N.D. Kachari,
Director of Postal Services (HQ),
O/o the Chief Postmaster General,
North Eastern Circle, Shillong-793 001.

Subj:- CAT Guwahati Case No. CA.104/95 filed by
Shri. S.P. Singh -Vs- U.O.I & Others.

Ref:- Your No. Vig-5/5/95-DS (CAT) Dtd. 04/07/95.

With reference to your above letter it is to intimate that the Service book Part-II in respect of Shri. Suresh Prasad Singh was already forwarded to Shri. A.K. Dutta, Asstt. Director (A/c), O/o the Chief P.M.G., Shillong vide this office letter of even No. dtd. 24/04/'95. The said letter and Part-II Service book was sent alongwith other documents under Imphal HPO Ins.L.No. 27 Dtd. 24/04/'95. Hence the same may kindly be had from the above officer.

As regards personal file No. B-2/Suresh Prasad Singh alongwith entire documents & Certificates (Original) it is to intimate that this was seized by CBI as back as on 07-12-'74 consisting of 249 (Two hundred forty nine) sheets (Complete file) and thereafter the same has not been returned to this office. If CBI-department has returned to Circle office, it is not known to this office. A Photocopy of seizure list is enclosed for favour of kind disposal.

Encl:- As above.

Supdt. of Post Offices,
Manipur, Imphal-795001.

Attes. ed.

Advocate.

- 89 - Department of Post
Office of the Chief Postmaster General: N.E. Circle:
Shillong

ANNEXURE - H'

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To Sri S.P. Singh
Supdt. of POS
Manipur Division
Imphal

No. AP/46-178/95

4 July, 1995

Sub: Superannuation pension - case of Sri S.P. Singh,
Supdt. of Post Offices, Manipur Divn., Imphal 795001

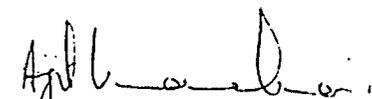
ref: Your letter no. C-1/Pension/Misc/95 of 6.4.95

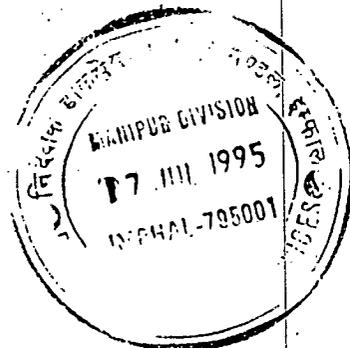
It is to inform you that your request has been duly
considered in the lte. but rejected.

You are therefore allowed to retire from 31.8.95.

Kindly refer to this office letter of even no. dated
10.1.95 and submit and furnish the required forms and other
particulars for prompt settlement of your superannuation
pension case.

Recd
with OA
Govt
New
17/7/95


(A.H.D. KACHARI)
Director of Postal Services



Attested.

Advocate.

Filed in Court
on 4.8.95
Bon
Court Master

-90-

Filed by
Shreehari
Dr. C. S. C.
4/8/95
145

60/4/95

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

IN THE MATTER OF :

O.A. No. 104 of 1995

Suresh Prasad Singh

... APPLICANT

- Versus -

Union of India & Ors.

... RESPONDENTS

In reply to the rejoinder by
respondent,

The Respondent beg to state

as follows :-

1. No Comments.
2. No Comments.
3. In para 4.3 and 5.5 of the plaint at Page 2 & 7 it was stated that he furnished his date of birth as 5.8.39 (5.8.39) in attestation form at the time of recruitment. The said attestation form has been produced before the CAT in Annexure A from which it would be seen

Contd. ... 2

hjh

5837

that the date of birth was mentioned by the applicant himself as 5.8.1937 and not 1939. The original certificate of matriculation was not collected by the department but only attested copy of the certificates were collected at the time of recruitment. The same attested copies of the certificates were verified for genuineness after selection for issue of appointment order. There is no record available with us at present if original matriculation certificate was collected. As per prevalent practice original certificates are not kept by the department.

3(i) Though the division was under the control of DPS prior to 1.4.94 the applicant was working as Deputy Supdt. in the same office since November, 1992. Besides this the applicant was working in the Manipur Division in different capacity in administrative cadre for a long time.

3.(ii) It is a fact that the date of birth of the applicant is 5.8.1937 and not 5.8.1939. The said entries were checked and verified with the entries of the descriptive particulars written on the first page of the original service book and being satisfied with the correctness of the entries, the applicant admitted the genuineness of the entries and in token of admission he himself signed on the first page with his dated

Contd. ... 3

Ajithkumar

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: 3 :

signature of 14.3.1967 and 17.6.1972 and the same were reattested by the Supdt. of POs Manipur Division. So there is no irregularity about the re-attestation of his signature.

The last line of Para 3(ii) of the rejoinder of the applicant is an after thought and misrepresentation to the CAT to earn sympathy in his favour. The applicant never mentioned is his original plaint about alteration of his date of birth in Hindi in the original service book but he stressed on the preparation of the fresh service book, prepared by the Postmaster Imphal on the strength of the fictitious order of the SDOs Jorhat, Sibsagar Dn. vide No.B2/Suresh Prasad Singh dated 8.4.1962. Moreover since the applicant has signed in the original service book on 14.3.67 accepting the descriptive particulars, as stated in the rejoinder in para 3(ii) then again signed in the fictitious fresh service book (maintained in service roll) on 9.6.72 is superfluous and contradictory to the rejoinder. In the fictitious service roll in the descriptive particulars the date of birth only was not changed but other particulars in items 4,5 & 6 as well as in the name of father of the applicant, in addition in the alleged service roll, in first page, the signature of the Postmaster Imphal dt. 4.4.63 and 29.5.64 do not tally with the signature of the Postmasters in the original service book at Page No.3 on the relevant periods. As such preparation of the alleged service roll and the manipulation in

26 1962
then
Why signed
in 1967?
(Hindi)

on 17.6.72
signed in original,
why?

Were they same
persons?

Ajt hanch

Contd. ... 4

Para 4 of letter

Hindi was made by the applicant with mala fide intention to deceive the department. In the representation dated 26.5.95 addressed to the Secretary Department of Post, New Delhi the applicant mentioned that the alteration in respect of date of birth in the original service book was not done. Now, in the last para 3(iii) of the rejoinder, he stated that the applicant signed on 14.5.67 and 17.6.72 after confirming the date of birth as 5.8.37 inserted in Hindi as 5.8.39 is not acceptable. The date of birth written in Hindi is not in conformity with the Hindi numerical. Moreover this entry was not attested by any competent authority. Moreover, the original entry written in English in both words and figures were not changed. The original service book form is in unilingual i.e. in English. There is no provision in the rules that service book should be written in English as well as in Hindi, at the relevant time. The official Language Act was introduced in 1963. But according to article 343(2) Provision was also made to continue the use of English in Official work for the periods of 15 years i.e. upto 25th January, 1965 from the date of enforcement of the Constitution. Article 343(3) empowers Parliament to provide by laws for continued use of English Language for Official purpose even after 26.1.1965. Accordingly the Official Language Act, 1963 (Amended in 1967) was in exercise of the authority. Official language rules were framed under this Act in the year 1976. As such writing in Hindi in the service book and claimed to be correct is not acceptable. These entries in Hindi are done with a mala fide intention for the benefit of the applicant and do not hold good as per rule.

Contd. ... 5

Ajthasha

4. The attestation form submitted by the applicant at the time of entry in the department was written by the applicant by his own handwriting as per rule. Along with the attestation form the applicant had submitted the attested copy of the matriculation certificates and other attested document in support of his candidature. The entries regarding date of birth was verified by the competent authority with reference to the entries made in the matriculation certificate/admit card etc. before accepting his application for considering him as eligible for recruitment in the department. Same copy of the matriculation certificate was attested by a gazetted officer to be considered as genuine. Before issue of the appointment letter, the original matriculation certificate was verified with the attested copy of the certificate as well as attestation form A.

As per rule 281 of P & T FMB Vol-I, the actual date or the assumed date determined vide Rule 282 of the same book, should be recorded in the service book or any other records that may be kept in respect of service under the govt. of the govt. servant concerned and once and once recorded it cannot be altered except in case of clerical error as the correct date of birth as 5.8.37 was recorded in the service book with reference to the entries made in attestation form as well as in the matriculation certificate. Moreover the date of birth in case of non-gazetted Govt. servant can be changed by only the head of the department.

Ajithan

In this case heads of the department means Heads of Circle or Secretary/Director General (Post) New Delhi and not the Supdt. of Post Offices, Jorhat. The applicant produced the letter No. B2/Suresh Prasad Singh dated 8.4.62 alleged to have been issued by the Supdt. of Post Offices, Sibsagar Division, Jorhat addressed to the Postmaster Imphal is a fictitious and made with a malafide intention to deceive the department for his benefit. The department still maintains that the date of birth of the applicant should be 5.8.37 and not 5.8.39. In the aforesaid letter there was no mention about the circle Office authority No. Moreover in second para of the letter it appears that the alteration of his date of birth was considered on the basis of school certificates, horoscope court affidavit preferred by Shri Suresh Prasad Singh. But the applicant in his representation dated 26.5.95 addressed to the Secretary Post, New Delhi mentioned that the alteration was ordered on the basis of the matriculation certificate and attestation form. So, both the arguments are contradictory and completely baseless and immaterial. In this letter also the applicant mentioned that the Post master, Imphal made a blunder by not cancelling the original service book and maintaining the part II service book. But it is not the actual fact. So called the original service

Contd. ... 7

H. H. Chakraborty

book was maintained since the date of entry in the department of the official till date and the service roll (Part II) was not maintained at all. Only the first page of the service roll was written and kept in the office of the applicant which was sent to the circle office, Shillong vide his letter No. CC-1/Pen/Misc./94-95 dt. ~~23x~~ 24.4.95. The original service book was in Imphal upto 14.12.92 till his getting promotion in PSS Group B. After that it has been maintained by the circle Office. The original service book and leave account was sent by the Postmaster, Imphal vide his letter No. E-1/GENL/Staff/92 dt. 14.12.92. The applicant has reported that his personal file No. B2/Suresh Prasad Singh along with the original document was seized by the CBI on 7.12.74. But as per seizure list no such personal file was seized by the CBI. As per rejoinder (Annexure D) one personal file bearing the number B-2/S.P. Singh was seized. These are not identical. Moreover the letter of acceptance of the date of birth as 5.8.39 produced by the applicant appears to have been issued from B-2/Suresh Prasad Singh. As such the arguments of the applicant in the rejoinder against para 4 of the written statement is an after thought and mischievous and harmful and does not deserve any relief.

Contd. ... 8

Ajithachan

5. Had it been approved by the circle office for alteration of date of birth (though the C.O. is not empowered) the Supdt. would definitely quite the authority No. in the letter dated 8.4.62. So this is not a genuine document. This was made with ill motive to get benefit by the applicant.

A-1

5.(i) The CBI has not seized the personal file of the applicant marked B-2/Suresh Prasad Singh as mentioned in paragraphs 4. This statement was made by the applicant in paragraphs 5(i) to confuse the CAT as well as the department.

5(ii) As per rule 281 of P & T F.M.B. Vol-I the head of department means Secretary Post/D.G. (Post) New Delhi at that time.

5(iii) The letter Pad in Corr 22 bearing No. B-2/Suresh Prasad Singh dated 8.4.62 submitted in Annexure B of our written statement was correctly printed on 29.7.81 & printed vide Supdt. PSD Calcutta job No. 48 P & T/81 dated 29.7.81 and printed at Govt. of India Press, Calcutta. and not on 29.7.31 as claimed. It may be mentioned here that the Govt. of India was not formed in the year 1931. It is absurd that a Corr 22 printed in the year 1931 remains unused for about 30 years for the use of the applicant. It may also be mentioned that on the top of the said corr 22 it was properly mentioned as Indian

A-1

Ajithanba

Post and Telegraph Department. both in Hindi and English. In 1931 the official language Act was not in force which was issued in 1963. Though the Deptt. of Post and Telegraph was bifurcated, the same Corr-22 was in use in both the Departments having under the same Ministry and the Corr-22 was printed with the heading Post and Telegraph Deptt. Thus the entire statement of the applicant is totally false, baseless, fabricated and with malafide intention.

6. Service Book Part II (Service Roll) was not prepared by the Postmaster, Imphal who was in charge of the Imphal Head Post Office at that time. The Postmaster, Imphal had correctly maintained the Service Book Part-I which was produced before the C.A.T. No. approval was given by the Circle Office for constructing the false Service Book Part-II (Service Roll) since the Service Book Part-I is in existence, the preparation of 1st. Page of Service Book Part-II does not arise.

6(i) The applicant is trying to confuse the Honourable C.A.T. by stating the Service Book and Service Roll are same. But actually Service Roll is maintained for Group 'D' officials only. When the maintained original Service Book is still in use, question of preparation of Part-II Service Book is still in use, question of preparation of Part-II

Contd. ... 10

Ajithan

Service Book (Service Roll) does not arise. Moreover, the Postmaster, Imphal is not the appointing authority of the applicant, as such, as per rule, the Postmaster, Imphal has no locustand to prepare/reconstruct Service Book.

The Supdt. of Post Offices having quite years of Service will not direct any body irregularly to reconstruct the Service Book of a person whom he is not the appointing authority. The Service Book Part-II is not a genuine record, constructed with an ill motive for the benefit of the applicant.

7. The applicant is confusing by giving different statements at different stages in the same issue. As per his representation dated 26.5.95 to the Secretary, Post, New Delhi (Copy enclosed) he stated that there was a bonafide omission on the part of the then Postmaster, Imphal by not noting the alteration in respect of his date of birth in the original Service Book. He also mentioned that the same Postmaster also failed to link the Part-II Service Book (Service Roll) with the original Service Book. The aforesaid Part-II Service Book (Service Roll) was not with the Postmaster, Imphal but the same was under the custody of the applicant and was sent to the Circle Office, Shillong vide his letter No. G-I/Pen/Misc./94-95 dated 24.4.95. The applicant by producing this fictitious Service Roll trying to deceive the Department as well as the C.A.T.

(Annexure- A)

Contd. ... 11

githachan

8. The Deptt. still maintains as per records that the date of birth of the applicant should be 05-08-1937 and not 05-08-1939.

9. The Service Roll is allowed to use for the Govt. servant of Group 'D' Cadre and not for the cadre to which the applicant belongs to. This office is not aware of maintenance of such fictitious Service Roll and does not take any responsibility for considering it as a genuine record. It was prepared with malafide intention.

10. The Applicant was informed about his date of Retirement and was requested to submit the pension forms duly filled in vide this office letter No.AP/46-178/95 dated 10.1.95. In reply to this letter the applicant stated vide his letter No.C-I/Pen./Misc./94-95 dated 30.1.95 that he did never inspected the Service Book after entry into the Department. This is a false statement as he signed in the Service Book (Original) on several occasions. Thus the applicant willfully has given this statement with malafide intention.

10(1) This is a false representation of the fact that he was not given chance to verify the document when he was ~~asked~~ asked to verify the Service Book in the Circle Office in presence of the concerned Officer who maintains it. Instead of doing so, the applicant represented about his alteration of his date of birth vide his letter No.C-I/Pen/Misc./94-95 dated 13.3.95.

Moreover, the Service Book (Original) was in Imphal till November, 1992.

10.(ii) No Part-II Service Book was ordered for reconstruction by the competent authority. This is a false statement given by the applicant.

10.(iii) Since the official having less than 3 years Service at his credit at the time of getting promotion in P.S.S. Group (B) in November/1992, he was not sent for training.

11. The original Service Book does not bear any Correction in respect of his date of birth. There is no order/Rules of the Deptt. to write the Service Book in bilingual languages. The claim of the applicant about the nothing of the date of birth as 5.8.1939 in Hindi is not maintainable. This Hindi version regarding date of birth just below the date of birth written originally in English both in words and figures is not as 5.8.1939. Moreover, the original entries regarding the date of birth written originally in English both in words and figures is not 5.8.1939. Moreover, the original entries regarding the date of birth have not been changed. This fictitious number writtennagainsst no column of the Service Book do not carry any meaning.

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12.(i) The order was issued as per Rules of the Department. Since the official will attain the age of Superannuation on 31.8.1995 (A/N).

12(ii) The Department still maintains the correct date of birth as 5.8.1937 and not 5.8.1939. There is no correction in respect of date of birth in the original Service Book.

12.(iii) The letter No. B-2/Suresh Prasad Singh dated 8.4.62 is a fictitious document. No supdt. of Post Offices can sign such type of letter. A Letter dated 8.4.62 cannot be written in Corr-22 Printed in the year 1981, on which the name of the Deptt. printed in Hindi and English. The official Language Act was introduced in the year 1963 (amended in 1967) and the official Language Rules were framed in the year 1976 as such the aforesaid letter was not written in the year 1962. This letter was constructed fictitiously after printing of the Corr-22 in 1981 with a malafide intention and to cheat the Department.

12.(iv) Same as in para 12 (iii) above.

12.(v) The A.C.R. form are sent to the official for self appraisal by the Reporting Officer after filling up the Part-I of the form. Therefore, the applicant had enough opportunity to verify the correctness of date of birth mentioned in the A.C.R. form. No representation was received from him.

Handwritten signature

12.(vi) Action for allowing him to go on retirement was taken in time. The applicant will retire on 31.8.1995 (A/N).

12(vii) Same as para 12 (vi) above.

13. The department has not violated any Rules or Acts. The applicant represented to the Deptt. by producing some false documents to allow him to continue the Service for further periods of 2 years after attaining the age of 58 years. In reply to his representation, the Department informed him that he cannot be retained in service beyond the date of Superannuation as per Rules.

14.(a) The references shown in this paragraphs are false and mischievous and fabricated. In A.C.R. sheet for the year 1982-83 where the applicant was a Sub-Divisional Inspector of Post Offices, Kongpokpi Sub-Divn., Manipur, written the part-I of the same by himself and the date also corrected by him. Besides, the instant A.C.R. sheet, there is no correction in respect of date of birth prior to 1982-83 and after the periods. In every year, the applicant has accepted the date of birth as 5.8.1937. All these A.C.R. sheets are submitted to the CAT in original.

14.(b) Since, as per the records, the date of birth of the applicant is 5.8.1937, there is no right to continue in service till 31.8.1997. He is to retire

Handwritten signature

on 31.8.1995 as per Departmental Rules and procedure. The applicant is trying to take relief by producing false and fabricated documents. This applicant does not deserve any sorts of relief.

Under the circumstances stated above, the instant application deserve not to be accepted but rejection.

V E R I F I C A T I O N

I, Sri A.N.D.Kachari, the ~~app~~ Respondent in the instant case, do hereby solemnly affirm and verify that the statements made in the reply to rejoinder are true to my knowledge as per Official record.

And I sign this verification on this the 4th day of August, 1995.



Signature of the Respondent

Director Of Postal Services
North Eastern Circle
Shillong

To

The Secretary,
Department of Post,
Dak Bhawan,
New Delhi- 110 001.

(Through Chief Postmaster General,
N.E. Circle, Shillong-793001).

Sub :- Seniority list of Postal Service
Group 'B' Officers as on 01-01-1995.

-AND-

Humble prayer for correction of
Date of Birth as 05-08-1939 instead
of 05-08-1937.

Ref :- Sl.No.630 of the Seniority list
received with CPMG/Shillong letter
No.Staff/13-48/87 Dtd.24/03/1995.

Most respected Sir,

With due respect, I beg to
submit my humble reminder to my previous appli-
cation dtd.31/03/1995 and Dtd.24/04/1995 with
hope that the case pending with your honour
will be disposed off immediately to save me
from undue mental torture, anxiety and harass-
ment. In this connection, I beg to furnish the
following few lines as a repetition to my
previous application.

1. That Sir, the facts stated in my
previous application might have
convinced you that there was a
bonafide omission in the part of
the then postmaster, not to note
the alteration in respect of date
of birth in the original service
book as per the order of the autho-
rities passed on the above subject.
2. That Sir, it was also a great blunder
in the part of the then Postmaster,
not to link the Part-II Service book
with the original or to cancel the
original as per the order of the
higher authorities passed on the
subject.
3. That Sir, whatever alteration was
ordered was on the basis of matri-
culation certificate, original appli-
cation submitted at the time of
recruitment and attestation form sub-
mitted at the time of entry in the
service. And all these documents are
still in the custody of the autho-
rities and such being the case,
perhaps there ought to have been
no reason for not giving effect of
alteration as per Part-II of the
Service book and all connected
documents.

Contd.P/2...

Attested
A. B. Chakrabarti
Director of Postal Services
North Eastern Circle
Shillong.

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Department of Post, India.
Office of the Director Postal Services: Manipur: Imphal-795001.

No.C-1/Pen/Misc/94-95.

Dtd, at Imphal the 31.05.'95.

To

The Chief Postmaster General,
North Eastern Circle,
Shillong-793001.

Sub:- Forwarding of Representation.

Enclosed, kindly find herewith a representation regarding correction in the Seniority list of ~~PSS~~ Group 'B' Officers as on 01-01-1995, and the alteration of date of birth, submitted by Shri.S.P.Singh, Supdt.of Post Offices, Manipur Division, Imphal, Dtd.26-05-'95, forwarded for favour of your kind further disposal.

Submited
9/8/95

Encl:- As above.

Supdt.of Post Offices,
Manipur: Imphal-795001.

14/5/95
Pl. remind Mr. Jt
X take decision
early.
AKA staff
AKA (Staff)

Mr Gupta
Pl. remind to Mr early.
14/8/95

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4. That Sir, your honour would perhaps realise that due to error in the part of then Divisional Head and the then Postmaster no correction was made in the original service book and the error was allowed to continue as yet keeping me in the dark.

5. That Sir, the delay in disposal of my case after submitting representation about 3(Three) months ago is causing much mental torture and much more anxiety.

It is therefore, very much earnestly requested that the whole case may kindly be examined on merit basing on documents and necessary orders may kindly be passed directing the Chief Postmaster General, North Eastern Circle, Shillong for giving effect of alteration of Date of birth as 05-08-1939 instead of 05-08-1937 as already ordered by the authorities in the year 1962, // so that I may be relieved from undue harassment, and can discharge my duties with full normalcy and enthusiasm.

Handwritten notes and scribbles on the left margin.

Yours faithfully,

Dated, at Imphal
the 26-05-1995.

(S.P. Singh)
Supdt. of Post Offices,
Manipur: Imphal-795001.

Copy to:-

- 1. Shri.L.Zadeng, Chief Postmaster General, N.E.Circle, Shillong-793001 for information and necessary action.
- 2. Shri.G.S.Mishra, Postmaster General, N.E.Circle, Shillong-793001 for information and necessary action.
- 3. An Advance copy to:- Shri.S.C.Mahalik, Secretary & Director General (Post) Department of Post, New Delhi-110001.

for favour of his kind information and favourable immediate necessary action.

Sd/ _____
(S.P. Singh)
Supdt. of Post Offices,
Manipur: Imphal-795001.

Attested
A. J. K. ...
Director Of Postal Services
North Eastern Circle
Shillong.

Filed in Court
on...11.8.95...
Boo.
Court Master

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Registered
'CONFIDENTIAL'

CENTRAL BUREAU OF INVESTIGATION
GOVERNMENT OF INDIA
OFFICE OF THE SUPDT. OF POLICE
SILCHAR BRANCH

69

NO. 4561 /3/25/74-SHG/SLC Dated the 31st July'95.

To

Shri A.N.D. Kachari,
Director of Postal Service,
N.E. Circle,
Shillong.



Sub:- RC -25/74-SHG.

Kindly refer to your letter No. Vig.-5/5/95-96 (CAT) dtd. 17th July'1995 regarding sending of Personal File of Shri S.P. Singh in connection with CAT/Guwahati case No. DA-104/95 filed by Shri S.P. Singh, Supdt. of Post Offices, Manipur Division, Imphal.

In this connection, I am to inform you that during April/1975 the said documents, alongwith others important documents, had been snatched away from Shri D.K. Choudhury, the then I.O. of the case, after he was physically assaulted by some miscreants/interested persons at Imphal on his way to office during which he sustained ~~xxxxx~~ serious injuries and a complaint to this ~~office~~ was lodged with the local Police for investigation. A list of such documents is enclosed ~~to~~ herewith.

Under the circumstances, this office is not in a position to make available the said file.

Yours faithfully,

Enclo: As above.

[Signature]
Superintendent of Police, ^{3/78}
CBI, SPE, Silchar

NO. _____ /3/25/74-SHG/SLC Dated the 31st July'1995.

- Copy to :
1. The Dy. Supdt. of Police, CBI, Imphal Unit, Imphal, for info. & necessary action.
 2. The Supdt. of Police, CBI, Guwahati for information.

R. No. 2451
Dt. 28/4/75

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-108-164

To,
The Superintendent of Police,
C.M.S.P.E., ~~...~~ Hospital

Sub: Recovery of documents of
RC 25/74- etc.

Sir,

As ordered by your honor I put
the list of these documents of RC 25/74- etc.
snatched away from my possession on
13th April 1955 in the way of the
Unit Office Hospital by some interested
persons. Detailed list has been prepared
with consulting the Master Register of the
Unit incomplete letter of the G.O. D. and
the original lists available.
The detailed list ^{in duplicate} is enclosed
for your kind use.

C. B.
M
2/55

Encl.

Yours faithfully
D. K. Choudhary
Insp. C.M.S.P.E., ~~...~~
Hospital, ~~...~~

Sl. No 1. List of lost documents of R.25/74-SHG.

MA No 23/74
(1) M. Imphal

The following papers from personal file
M. Chaba Singh file No. B-2/M.C.
Singh.

- ① Attested copy of Mark sheets of Bihar School Examination Board, Patna, marked No A-9800 in favour of Mangsidam Chaba Singh for his appearing at the annual Secondary School Examination 1967, marked (1) on the back - one sheet.
- ② Application for recruitment - to the cadre of P.O. clerks and allied cadres of Shri M. Chaudhary Singh dt- 8-11-68 Marked (2) on the back - one sheet - (two pages).
- ③ Declaration of M. Chaba Singh dt- 21-4-1969 marked (3) on the back - one sheet.
- ④ Personal bond with two scripts of M. Chaba Singh dt- 22nd April 1969 marked (4) on the back - two sheets.
- ⑤ Marriage declaration of M. Chaba Singh dt- Nil Marked (5) on the back sheet.
- ⑥ Statement for medical examination of M. Chaba Singh marked (6) on the back one sheet.
- ⑦ Letter No. B-2/M.C. Singh dt. 11-12-69 addressed to Shri M.C. Singh T/C Imphal from Supdt. of Post-offices, Manipur Dism. Imphal Marked (7) on the back - one sheet.
- ⑧ Letter dt- 21st April 69 of M. Chaba Singh Khurai Saibam Laikai, Imphal addressed to the Supdt. of Post offices Manipur Nagaland Dism. Imphal marked (126) on the back - one sheet.

- 9) charge report - and receipt - for each change on transfer of charge dt- 23-1-69 marked (127) on the back - one sheet.
- 10) - do - dt- 8-5-69 & marked (128) on the back one sheet.
- 11) - do - dt- 23-7-69 marked (129) on the back - one sheet.
- 12) - do - dt- 15-10-69 marked (130) on the back - one sheet.
- 13) Application for leave dt- Nil of M. Chasba Singh marked (131) on the back - one sheet.
- 14) Application for 11 days EL to the post master Imphal H.O. for M. Chasba marked (132) on the back - one sheet.
- 15) Application for leave dt- 12-10-70 of M. Chasba Singh marked (133) on the back - one sheet.
- 16) prayer for Extension of Earned leave upto 17th Oct. dt 12th Oct. 1970 addressed to the post-Master Imphal H.O. marked (134) on the back - one sheet.
- 17) Letter dt- 21st June 1971 addressed to the Supdt. of Post-offices, Manipur Divn. from M. Chasba Singh Imphal H.O. marked (136) on the back - one sheet.
- 18) Application for regular leave dt 21st Aug 1972 of M. Chasba Singh addressed to the Supdt. of Post-offices, Manipur Divn, Imphal marked (137) on the back - one sheet.
- 19) Application for leave dt- 13-10-72 of M. Chasba Singh marked (138) on the reverse side - one sheet.
- 20) Application for leave dt- 19-5-73 of M. Chasba Singh marked (139) on the back - one sheet.

- (21) Application for leave dt- Nil. of M. Chakra Singh marked (140) on the back - one sheet.
- (22) Charge report and receipt for cash on 15/7/73 on transfer of charge dt- 25-6-73 marked (141) on the reverse side - one sheet.
- (23) - so - dt- 20-7-73 marked (142) on the back - one sheet.
- (24) Application for leave dt- 24-7-73 of M. Chakra Singh marked (143) on the back - one sheet.
- (25) Charge report and receipt for cash on 15/7/73 on transfer of charge dt- 3-8-73 marked (144) on the reverse side - one sheet.
- (26) - so - dt- 13-8-73 marked (145) on the reverse side - one sheet.
- (27) - so - dt- 24-9-73 marked (146) on the reverse side - one sheet.
- (28) - so - dt- 24-9-73 marked (147) on the reverse side - one sheet.
- (29) - so - dt- 26-9-73 marked (148) on the reverse side - one sheet.

Sl. No 2.

MR No 23/74

- (2) Miscellaneous
 (1) L.O. of documents for the Govt - part of the 13-3-74 inter. S.B. Co (Laxmi) documentary and deposit volume as Rs. 20140 only.

Sl. No 3.

MR No 23/74 (3)

Sub office daily acct. dt. 13-3-74 part of Sub-Post office (multi-village) Post office daily acct., one sheet.

Sl. No 4.

MR - NO 23/74 (5)

Pass Book for S.B. Account - No 50092 opened dt- at Sub Post office in the name Smti. Sana Kumari wife of Shri. Purnanand - Engr. No 70955. Engr. P. S. B. P.S.F. Police issue on 1/7/73.

showing balance of Rs. 775/- on 7-9-74
 (Entered on 28-5-74 have been cancelled)
 = one book.)

Sl. 5

MR. NO 23/74 (6) Long bill of Sub-Post office Paltan
 for the period from 21-5-73 to 7-5-74
 one book.

Sl. 6

MR. NO 23/74 (7) The following papers from the personal
 file of Shri Ananda Rajbanshi -

- (1) Application for deputation - to the cadre
 of P.O. dated dt. 13-11-69 of Ananda Rajbanshi
 marked (18) on the back - two leaves.
- (2) True copy of Marks - sheets of Annual
 Secondary School Examination - 1967 of Bihar
 School Examination Board, Patna issued in
 favour of Shri Ananda Rajbanshi marked
 (19) on the back - one sheet.
- (3) True copy of certificate of Matriculate
 No B 153 dt. 26th June 1967 issued by Pradhhan
 Anandhaya, Imphal, Manipur Nagrik Vidya -
 peetha, Imphal, Manipur in favour of Shri
 Ananda Rajbanshi marked (20) on the back
 - one sheet.
- (4) Personal bar with two signatures dt. 20-8-70
 of Shri Ananda Rajbanshi marked (21) on the
 back - two sheets.
- (5) Declaration of marriage and application
 for grant of exemption vide (IV) of the
 declaration dt. Nil of Ananda Rajbanshi
 marked (22) on the back - one sheet.
- (6) Statement for medical examination of Shri
 Ananda Rajbanshi marked (27) on the back - one
 sheet.
- (7) Letter NO B-2/A. Rajbanshi dt. 23-12-70 from S. Post
 Imphal to Ananda Rajbanshi T/E Imphal marked
 (24) on the back - one sheet.

- ⑨ charge report - and receipt - for cash and stamps on transfer of charge dt- 10-9-70 marked (172) on the reverse - one sheet.
- ⑩ - do - dt- 9-12-70 marked (173) on the reverse - one sheet.
- ⑪ - do - dt- 26-7-71 marked (174) on the reverse - one sheet.
- ⑫ Application for leave dt- 19-9-72 of - Ananda Rajbanshi marked (175) on the back - one sheet.
(Note - 12 admitted writing details of each of are not available.)

SL. NO 7

MR NO 23/74

(8) The following papers of personal file of Kuman Thangjam - shyama seni T/E Imphal file no B-2/K.T. Shyama seni -

- ① Attestation Form No. 2 of Th. Kuman Shyama seni dt- 2-11-68 marked (8) on the back - Two pages.
- ② Application for recruitment - to the cadres of P.O. clerks and allied cadres Kuman Th. Shyama seni dt- 2-11-68 marked (9) on the back - two pages.
- ③ True copy of marks - sheets of Poshan seni examination Board Patna in favour of Thangjam shyama seni. marked (10) on the back - one sheet.
- ④ True copy of the certificate No 991 dt- 26-9-68 issued in favour of Kuman Shyama seni passing the Matriculation examination Board Patna in 1967 certificate drawn to have issued by Manipal Nagrik Vidyalaya Imphal case - P.E.

Prachar Babu (Impal) marked (11) on the back
- one sheet.

- (5) Declaration dt-18-4-69 of Kunu Shyama
Debi e/o Gopaswar Singh, Post Office
Colony marked (12) on the back - one sheet.
- (6) Personal bond with two sureties dt-21-7-69
of Th. Shyama Devi marked (13) on the back
- two sheets.
- (7) Statement for medical examination of Th.
Shyama Devi marked (14) on the back
- one sheet.
- (8) Marriage declaration dt-21-9-69 of Th.
Shyama Devi marked (15) on the back - one
sheet.
- (9) Letter NO B-2/K-T-S. Devi dt-21-3-70
to Kunu Shyama Devi from Supdt. of
Post Offices, Manipal Dinn. Impal marked
(16) on the back - one sheet.
- (10) Application of Th. Shyama Devi. Postal
order. Impal addressed to the Supdt.
of Post Offices, Impal marked (17)
on the back - one sheet.
- (11) Charge report and receipt for cash and
stamps on transfer of charge dt-21-4-69
marked (149) on the reverse - one sheet.
- (12) Charge report and receipt for cash
and stamps on transfer of charge dt-6-5-69
marked (150) on the reverse - one sheet.
- (13) - do - dt-12-10-69 marked (151) on the
reverse - one sheet.

- (14) Charge report and receipt for cash and stamps on transfer of charge dt-12-1-70 marked (152) on the reverse - one sheet.
- (15) Letter dt. Nck of Kumari Shyama, vice addressed to the Supdt. of post offices Manipur Divn. Imphal requesting to return the original certificate marked (153) on the back - one sheet.
- (16) Leave Application dt-18-11-70 of Th. Shyama seni, clerk Imphal addressed to the Supdt. of post offices Imphal marked (154) on the back - one sheet.
- (17) Earned leave Application dt-14th march of Th. Shyama seni clerk Imphal H.O. marked (155) on the back - one sheet.
- (17) Application for leave dt. Nck of Th. Shyama seni marked (156) on the reverse - one sheet.
- (18) Charge report and receipt for cash and stamps on transfer of charge dt-1-4-72 marked (157) on the reverse - one sheet.
- (19) Application for leave dt. Nck of Th. Shyama seni marked (158) on the reverse - one sheet.
- (20) Letter dt. 21-7-72 of Kumari Th. Shyama seni, postclerk, Imphal H.O. addressed to the Supdt. of post offices Manipur Divn. Imphal marked (159) on the back. - Two sheet.
- (21) Charge report and receipt for cash and stamps on transfer of charge dt-4-12-72 marked (160) on the reverse - one sheet.

- (22) Application for leave dt 23-6-73 of Th. Shyama seni marked (161) on the back - one sheet -
- (23) Application for leave dt. 23-6-73 of -
Kumari Shyama seni, clerk Imphal H.O.
addressed to the Supdt. of Post Offices
Manipur, Dimr. Imphal marked (162)
on the back - one sheet.
- (24) Charge report and receipt for cash
and stamps on transfer of charge dt-
7-7-73 marked (163) on the reverse
one sheet.
- (25) - do - dt 15-10-73 marked (164)
on the reverse - one sheet.
- (26) Application for leave of Kumari Shyama
seni marked (165) on the back - one
sheet.
- (27) Application for 15 days E.L. of Kumari
Th. Shyama seni postal clerk Imphal
H.O. addressed to the post master Imphal
marked (166) on the back - one sheet.
- (28) Charge report and receipt for cash and
stamps on transfer of charge dt 29-9-73
marked (167) on the reverse - one sheet.
- (29) Application for leave dt 2-2-74 of -
Th. Shyama seni marked (168) on the
back - one sheet.
- (30) Application for 60 days leave of -
Kumari Shyama seni, postal clerk Imphal
H.O. marked (169) on the back - one sheet.
encl. P. 9)

- 31) Charge report - and receipt for each and stamps on transfer of charge dt 11-2-74 marked (170) on the reverse - one sheet
- 32) - do - dt 11-2-74 marked (171) on the reverse - one sheet.

SA. No 8
MR-28/74

- 1) Letter No B-27-DETS. sent dt Imphal 21-3-70 from S.P.S. Manipur Dem. Imphal (Regd.) addressed to Kumari Anyana Dem T/E Imphal - one sheet.
- 2) Original certificate No 991 dt 28th Sept. 1967 issued by Pradhanaacharya of Manipur Nagarik Bidyapatha (Nagarik Lephi pradh. Gabhe Imphal, Manipur.) in the name of Kumari Anyana, sent w/o Th. Jay Singh of Maidan Hospital S.P.O. Marang for her appearing and passing the secondary examination (Matriculation) Bihar (Schad) Examination, Board Patna in 1967 under Roll No. 443 of Imphal Centre - one sheet.
- 3) True copy of mark sheet issued by Bihar (Schad) Board Examination Board Patna in the name Th. Anyana sent bearing roll Imphal No 443 for the annual secondary (Schad) Examination 1967 attached by Pradhanaacharya Manipur Nagarik Bidyapatha Imphal dt 27.2.20-7-68 - one sheet.
- 4) Certificate issued by Pradhanaacharya Manipur Nagarik Bidyapatha in the name of Kumari Anyana sent w/o Centre P. 10

The Jay Singh (indicating name)
at of obtaining of indifference subject
in the secondary (school) Examination
of Bihar Board / Patna in 1967
under Roll No. 443. dt of hospital
certificate issued on 20.5.78 = one
sheet -

⑤ Un signed of true copy of Marks
sheet in respect of The Aryama
Senior Roll Hospital, 20.6 for passing
Annual Secondary (school) Examination
1967 from Bihar Board (school) Board
Patna (Typed and Un signed) =
one sheet

⑥ Un signed true copy of Marks
certificate no 991 dt 26 Sept.
1968 issued in the name of -
Kumari The Aryama Senior of 07th
Jay Singh of Marany Hospital
Bpo. Marany for appearance
in the Secondary (school) Examination
(Matriculation) Bihar (school)
Board Patna in 1967 in Roll
No 406 of Hospital - with two
sheets (Un signed)

SL NO - 14

MR - No 28/74 (AA) Name sheet no 672 (copy) issued
by University of Bihar, Muzaffarpur
in the name of - Shri. Ashok Kumar
Singh roll No 10 for
Departmental Examinations
1967 - three sheets

SL. NO. 15

MR. NO 28/74

(45)

Mark sheet No 5474 (copy) issued by University - Bihar Majaporspur in the name of Shri Adheesh Kr Singh roll No 71 for Annual Dept part II Science examination in 1969.

SL. NO. 16

MR. NO 28/74

(46)

Mark sheet issued by Bihar School Board, Patna dt 17-12-70 in the name of Shri Adheesh Kr Singh roll No 92 for annual Secondary School examination 1969 - one sheet - and the writing

SL. NO. 17

MR. NO 28/74

(47)

Hand writing mark sheet showing marks of Matriculation Dept part I and part II Science examination (Name not noted) - one sheet

SL. NO. 18

MR. NO 28/74

(48)

True copy of Mark sheet issued by University of Bihar Majaporspur for the examination of the University (Blank form) one sheet

(49)

True copy of mark sheet issued by University of Bihar Majaporspur No 493 in the name of Shri Ram Suresh Prasad Singh Roll No 231 for annual pre-university Science of 1970 - one sheet

each P. 12

Sl. No. 20
MR. No 22/74

(50) one unsigned application form in the name of Adheesh Kumar Singh filled up = one sheet.

Sl. No 21

MR. No 22/74

(51) Advertisement issued under No 51e/M-F/Chk/71/11 dt-20-4-72 by P.M. A. N.E. circle chng. = one sheet.

Sl. No 22

MR. No 24/74

(108) P.F. of Shri Chandrasekar P. Narayan Simha, T.C. file B-2/CP and Simha Page 01 to 35 in side one file cover one file.

Sl. No. 23

- do -

249 sheets

(109) P.F. of Shri Suresh Pr. Singh marked file B-2/SP. Singh containing 249 sheets. Cr. mark 250 = one file.

(page three not available)

Sl. 24

etc -

(110) The following papers (admitted contents of Shri S.J. Singh) taken out from file No. B-2/ST. Singh (P.F. of Shri S.J. Singh) -

- (a) one leave application of Shri S.J. Singh dt. 25-6-71 - one sheet.
- (b) Application for leave dt. 10-8-72 of Shri S.J. Singh - one sheet.
- (c) Application for leave dt. 28-8-74 of Shri S.J. Singh - one sheet.
- (d) application for leave dt. 4-10-74 of Shri S.J. Singh - one sheet.
- (e) S.I. application with No. dt. 4-10-74 of Shri S.J. Singh addressed to - G.P.O. Manipal - one sheet.

Cont p. 13

(E) Application for 10 days EL dt 16/11/74 of Chm L.R. Sharma addressed to ~~the~~ Sp.S. Manipur Dirn. Imprial ~~one~~ sheet

Sl. No 27
MR No 30/74

(1) Letter No B-2/A. Rajbanshi dt. 23.12.70 from Chm. & personal for Supdt of Post Officers Manipur Dirn. Imprial one sheet

Sl. No 28
MR No 30/74

(2) Registration, receipt of 10th May 1969 Registration No 15442 of 1968-69 in the name of Chm. Amanda Rajbanshi (one sheet)

Sl. No 29
MR No 30/74

(3) Certificate No 753 dt 26th June 1967 shown to have been issued Pradhanacharya, Manipur Nagrik Nidhan - Patna. (Nagrik lipi Prakar & Sabha Imprial) for passing the Matriculation Exam of Bihar School Examination Board Patna in 1967 under 3229 Imprial Centre in favour of Chm. A. Rajbanshi one sheet

Sl. No 30
do

(4) Certificate dt 26-6-67 in Hindi letter head of Nagrik Nidhan, Patna, Bihar Imprial was presented by the Pradhanacharya of Manipur Nagrik Nidhan, Patna in favour of Chm. A. Rajbanshi in token of having passed the Matriculation Examination of B.S.E. Board Patna in 1967 (Centre Roll no 3229 of Imprial Centre) one sheet

Sl. No 31
do

(5) copy of Certificate no 753 dt 26th June 1967 issued by Pradhanacharya in favour of Chm. A. Rajbanshi No. 2 Gaddan Rajbanshi for passing the Matriculation Exam of B.S.E. Board Patna in 1967 under Roll no 3913 of Imprial Centre one sheet

(15)

Imphal Centre = one sheet -

SR. NO 32

MR. NO 30/79

(1) File NO - B-6/Recd./clerk/72 1st part
of 1972 (Recruitment file) of the Office
of the Asst. Manipur Divn. Imphal
containing 3 sheets in back a file
cover - one file

SR. NO 33

MR. NO 2/75

(2) E.L. Application dt- 30-10-73 of
Shri Ramni Mahan Singh clerk
Divn. office Silchar = 1 sheet.

CL 34

MR. NO 2/75

(3) Application for leave dt- 1-79
of Shri Ramni Mahan Singh
clerk Divn. office Silchar -
one sheet -

(4) Appl. for leave dt- 7.10-79
of Shri Ramni Mahan Singh
clerk ^{office} Divn. office Silchar = 1 sheet.

(5) Letter NO B-2/P.M. Singh dt-
14-8-79, addressed to Supdt
of Post offices Ben eachar
Divn. Silchar, 1 sheet.

(6) carbon copies of journal of
money orders of P.O. Silchar
for the month of Oct. 1973
2 sheets.

Cont. P 16

37 (7) - so - for the month of Nov. 1973 (16 sheets)

38 ^{2/74} (8) - so - for the month of Dec. 1973 (8 sheets)

39 (9) - so - for the month of Jan/74 (14 sheets)

40 (10) - so - for the month of Feb/1974 (11 sheets)

41 (11) - so - for the month of March/74 (10 sheets)

(12) Note on No 2 incident one sheet - Abstract of daily Mr issued on No 3 included one sheet - of abstract of on No 4 included two sheets - of abstract No 5 included one sheet of abstract and on No 6 included two sheets of abstract

42 (12) Book No Receipts (Receipt Record portion) of folder 50 containing Receipts No from 2751 dt - 27-11-73 to No 3000 dt 10-1-74 (Netso) SL-NO 2996 to 3000 all in original (one book)

43 (13) Book No Receipts of folder 50 containing carbon copies (Record portion) of No receipt from No 3001 dt - 72-10-73 to 3250 dt - 22-11-73

333 under Roll No. 322. — one sheet

(52) (33) Application for appearing at S.S.B. 1967 of B.S.E. Patna-1 by Shri B. Olee of Mangayung official bearing Roll No. 393. — one sheet.

(53) (34) Application for appearing at the Secondary School Exam. 1967 of B.S.E. Patna-1 by Shri. Sevan Bishachand Singh of Longthombal bearing Roll No. 106. — one sheet

(54) (35) Application for appearing at Secondary School Exam 1967 of Bihar School Exam Bd., Patna-1 by Shri. Shyam Shyamana Das of Dhara (Chhapal) bearing Roll No. 1113. — one sheet

(55) (38) Letter No. 21/LHS - 6/2/68 dt. 3rd Sept. 1971 from W.K. Singh Headmaster Hiling High School to Insp. of Schools W.D. Govt. of Manipal bearing admitted writings of Shri W.K. Singh, Headmaster. — one sheet.

(56) (39) Letter No. 21/LHS - 6/2/68 dt. 13th Oct. 1970 from W.K. Singh to Insp. of Schools W.D. Manipal bearing admitted writings of the Headmaster Hiling High School. — one sheet.

(57) (50) Letter No. 21/LHS - dt. 2/68 dt. 18th May 1970 dt. W.K. Singh to Insp. of Schools W.D. Manipal bearing admitted writings of the Headmaster W.K. Singh. — one sheet

(58) (51) Letter No. 21/LHS - dt. 2/68 dt. 22nd April 1969 from W.K. Singh to Insp. of Schools W.D. Govt. of Manipal bearing admitted writings of Shri W.K. Singh Headmaster Hiling High School and seal impression of the school Headmaster. — one sheet.

(59) (52) Utilization certificate dt. 29-1-69 of Shri W.K. Singh Headmaster of Hiling High School bearing admitted writings and official seal impression of the school H.M. — one sheet

(60) (54) The following papers from the file No. B-2/2004 (Circle) (Balances) dt. 9-10-72 directing H.C. to address C.O. to all the approved candidates (cont. 19)

(19)

marked page 200. — one sheet

(ii) Letter No. B-2/Rectt./Clubs/Vacancy dt. 13/10/70 addressed to Sec P.M.G. H.E. Chela Shillong from the S.P.O's, Manipal Divn, Imphal marked page - 201. — one sheet

(iii) Letter No. STC/M-1/Club/72/1 dt. 21-10-72 from P.M.G. to the Supdt, of P.Os. Manipal Divn. Imphal — one sheet

(iv) Letter No. B-2/Rectt./Clubs/Vacancies dt. 27-10-72 from S.P.O's, Manipal Divn, Imphal to the P.M.G. (STC), Shillong, marked page 203. — one sheet

(v) Letter No. B-2/Rectt./Club/Vacancies dt. 31/11/72 from the Supdt. of Post offices Manipal Divn, Imphal to the P.M.G. (STC) H.E. Chela, Shillong marked page 211 — one sheet

(vi) Letter No. STC/M-1/Club/71/1 dt. 23-4-73 from P.M.G., H.E. Chela Shillong to the S.P.O's, Manipal Divn, Imphal marked page 224

(vii) Letter No. B-2/Rectt./Clubs/Vacancy dt. 1/73 from the S.P.O's Manipal Divn, Imphal to the P.M.G. (Staff-A) H.E. Chela Shillong marked page 225 — one sheet

(61) (55) Notification dt. 13th July 1961 No. 211/52/61-62 of the Registrar of Societies Manipal

(62) (56) Certificate No. XXI of 1860 on sheet 9-1961-62 issued by the Registrar of Societies Manipal certifying Registration of Hagrahisi Prachar Sabha of Imphal, Manipal

(63) (57) Promote list of Hagrahisi Prachar Sabha dt. 12th March 1961, of Imphal Manipal — Two sheets

(64) (58) Application for Registration of Hagrahisi Prachar Sabha Imphal submitted by Mr. Jitombi Singh, Secretary of the said Sabha dt. 17-3-61 addressed to the Registrar, Manipal — one sheet (cont. 20)

- (65) (59) Items (32-21) of Haganilope Prachan Sabha
hifal namon in original (Hindi) - one sheet.
- (66) (60) Memorandum of Association Haganilope
Prachan Sabha hifal. - one sheet.
- (67) (61) Constitution of Haganilope Prachan Sabha
namon hifal. in April, 1958 in Hindi
(Five sheets).
- (68) (62) Letter No. STC | 11-1 | Chue | 72-1 dt. 29th
Jan, 1973 of Shri H. Chakraborty for P.M.G.
M. E. Circle, Shillong with the list of approved
candidates for recruitment of Postal Clerks
for 1st half of 1972 (Total five sheets).
- (69) (63) P.F. of Mr. A. K. Singh marked B-2/
A-1 dated Mr. Singh containing 21 sheets.
- (70) (64) Letter No. STC | 11-1 | Chue | 72-1 dt. 16th
Aug 1972 relating to list of approved
candidates for recruitment of Postal tele
clerks and P.M.S. borders for 2nd half of
1971 of the P.M.G. Office, Shillong.
- (71) Requisition for recruitment of clerks for 1st half
of 1972 in favour of Mr. A.K. Singh showing
59.8% in Matriculation and 4.2% marks in
B.Sc. - one sheet.
- (72) Original application dt. 1-7-72 of Mr. A.K. Singh
Singh of C.K.C. Jain, Shantel Bazar hifal
one sheet.
- (73) Abstract showing 59.8% in Matriculation 41.6%
in Degree Part I and 44% in Degree Part II
- one sheet.
- (74) True copy of Matriculation Certificate No. 21032
attested by Postmaster hifal H.C. - one sheet.
- (75) True copy of Matriculation Marksheet of Mr.
A.K. Singh showing 538 in aggregate and
attested by Postmaster hifal H.C. - one sheet.
- (76) True copy of B.Sc. Part II Certificate dt. 28/11/72
attested by Postmaster hifal H.C. - one sheet.
- (77) True copy of Degree Part I marks sheet showing
aggregate as 309 and attested by Postmaster hifal
H.C. - one sheet.
(Cont. 21)

(21)

(78) Two copy of Degree Part II Exam. marks sheet of ~~Dr~~ A.K. Singh showing 396 as aggregate. — one sheet.

(79) Journal of M.O. issued dt 20.11.73 of Palled S.O. (Carbon copy) and carbon copy of receipt nos. from 3222 to 3241 of 20-11-73. — Six sheets (one sheet of Journal and five of receipts).

(80) Carbon copies of Journal of M.O. issued dt 10-1-74 of Palled S.O. and carbon copies of M.O. receipts from No. 2916 to 3000. — Total 20 sheets (17 sheets of receipts and three sheets of Journal).

(81) Carbon copies of Journal of M.O. issued dt 31-1-74 of Palled S.O. and M.O. receipts from No. 3132 to 3161 of that date. — Total eight sheets (one sheet of Journal and 7 sheets of receipts).

(82) Carbon copies of Journal of M.O. issued dt. 14-2-74 and M.O. receipts from No 3322 to 3375 of that date. — Total 141 sheets (Two sheets of Journal and 12 sheets of receipts).

(83) Letter No. 84/UP-UR dt. 21-8-74 of Postmaster, Liphad H.O. to the Supdt. of Post offices, Manipal, Debn. Liphad. — one sheet (manuscript)

(84) Letter No. 84/UP/UR/74 dt. 8-9-74 from the Postmaster, Liphad H.O. to the S.P.O. Manipal Debn, Liphad (sl. 32). — one sheet

(85) ACG-6) (Money receipt Book) containing 120 leaves from 16-2-74 to 25-5-74 of Head Post Office, Liphad. — one Book

(Note - St. 71 to 85 not entered in the Index)

(86) Case diary file of No. 2574-845

(87) Service stamp with Rs. 20/-

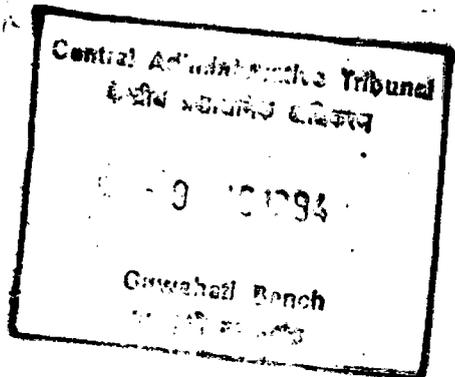
(88) Identity card No 497.

(89) Some blank case diary sheets and Continuation sheets

(90) 15 sheets (manuscript of sl. no. 54 to 6) contain letters for K.C.B. and some submitted writings from the P.T. of Md. Tarek Ali. KR

D/S/10/84

Central
IN THE COURT OF ADMINISTRATIVE TRIBUNAL,
GUWAHATI BENCH



Filed by: ~
Suresh Prasad Singh = Applicant
Through
B.K. Talukder, Advocate
9-8-95

O.A. No. 104/95

Sri S. P. Singh

....Applicant,

-Vs-

Union of India & Ors.

....Respondent.

In the matter of :-

Order dated 04-08-95 directing the applicant to produce the documents mentioned in the order.

The humble petition on behalf of the abovenamed applicant Most Respectfully sheweth -

1. That the aforesaid O.A. is pending for disposal before this Hon'ble Tribunal and was taken up for hearing on 4-8-95. By an order passed on that day, that is 4-8-95, it was directed inter-alia to furnish to the Hon'ble Tribunal true copy of the application submitted by the applicant to the authority concerned as a result of which Annexure-I order to the O.A. was issued. It was also directed

11/8/95



Received copy.
S.P. Singh
Sr. C.S. Sc
9/8/95

Suresh Prasad Singh

directed by the said order that the applicant should also submit Matriculation certificate both in original to-gether with copies thereof.

2. That on 04-08-95, the applicant was not personally present before this Hon'ble Tribunal and he has come to know about the aforesaid order dated 4-8-95 afterwards.

It is stated that the application submitted by the applicant pursuant to which the Annexure I order dated 8-4-62 to the O.A. to-gether with original Matriculation certificate and true copies thereof, are all lying in Personal file of the applicant No. B-2/Suresh Prasad Singh. It is also stated that the said file was seized by the C B I alongwith some other documents on 7-12-74. This aspect of the matter was/is very much known to the respondents. However, in stead of produring the same from the C B I, the respondents have made all sorts of allegations/contentions in their written statement and Reply to the re-joinder which is unbecoming of a model employer.

3. That in view of the above position, the applicant is not in a position to produce



Suresh Prasad Singh

produce the documents as has been sought for by the Hon'ble Tribunal. The applicant is also not in possession of any true copy of the Matriculation Certificate. However, it is emphatically stated that as per the age recorded in the Matriculation Certificate his date of birth is 5-8-39 (Fifth August, Nineteen hundred thirty nine). If it is found necessary, the applicant may be allowed time to pray for a duplicate copy of the Matriculation certificate to the appropriate authority.

4. That this application has been filed bonafide and for the ends of justice.

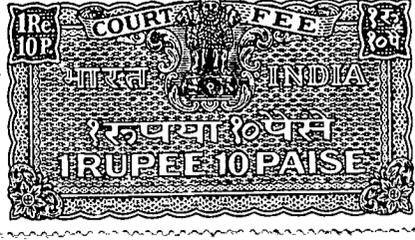
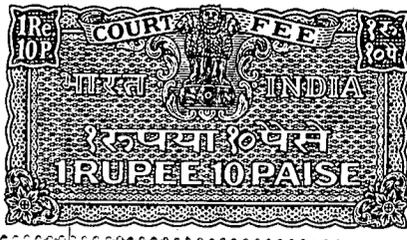
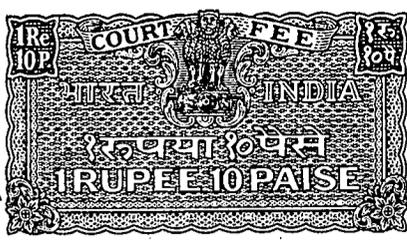


In the premises aforesaid, it is most respectfully prayed that appropriate direction may be issued to the respondents to cause production of the aforesaid personal file of the applicant which will depict the truth regarding the date of birth of the applicant.

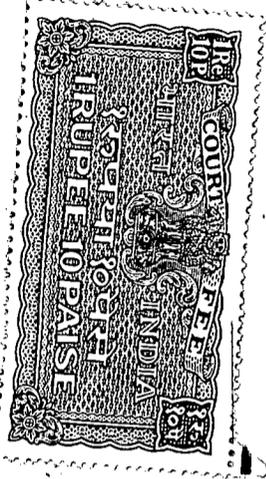
-And-

For this act of kindness, the applicant, as in duty bound, shall ever pray.

Affidavit



A F F I D A V I T



I, Sri Suresh Prasad Singh, Son of Sri Jaimangal Singh, aged about 56 years, at present working as the Superintendent of Post Offices, Manipur, Imphal do hereby solemnly affirm and swear as follows :-

1. That I am the petitioner in the case and as such, I am fully acquainted with the facts and circumstances of the case and as such, I am competent to swear this affidavit.
2. That the statements made in this affidavit as well as in paragraphs 1 and 3 in the accompanying application are true to my knowledge and these made in paragraph 2 being matter of records, are true to my knowledge and belief, and information derived therefrom and the rests are my humble submission before this Hon'ble Court .

AND I sign this affidavit to-day, the 9th August, 1995.

Suresh Prasad Singh

DEPONENT

Identified by me

B.K. Talukdar
Advocate 9-8-95

Solemnly affirmed and declared before me by the deponent, who is identified by Sri B. K. Talukdar, Advocate, on this 9th day of August, 1995 at Guwahati.

Magistrate: 1st Class
Guwahati